# Fourteenth Lok Sabha XI Session (10/08/2007 to 10/09/2007)

## **LOK SABHA**

#### **BULLETIN – PART I**

(Brief Record of Proceedings)

Friday, August 10, 2007/Sravana 19, 1929 (Saka)

No. 243

#### 11.00 A.M.

#### 1. National Anthem

The National Anthem was played.

#### 11.02 A.M.

#### 2. Oath

Prof. Prem Kumar Dhumal took oath in Hindi, signed the Roll of Members and took his seat in the House.

#### 11.04 A.M.

### 3. Obituary References.

The Speaker made references to the passing away of Shri Chandrashekhar, a sitting member of Lok Sabha, a member of the Sixth, Seventh and Ninth to Thirteenth Lok Sabha and Former Prime Minister, Shri Ajit Kumar Singh, a sitting member of Lok Sabha, Shri Krishna Chandra Halder, a member of Fifth to Seventh Lok Sabha, Shri Chandrajeet Yadav, a member of Fourth, Fifth, Seventh and Tenth Lok Sabha, Shri T. Nagaratnam, a member of Seventh and Eleventh Lok Sabha, Dr. Sahib Singh Verma, a member of Thirteenth Lok Sabha and Shri Bharat Singh Chowhan, a member of Fourth to Sixth Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

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### 4. Questions

After making obituary references, the House adjourned for the day. Therefore, Starred Questions could not be called for oral answers in the House. Starred Question Nos. 1-20 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 1-123 will be printed in the official Report for the day.

#### 11.18 A.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 13<sup>th</sup> August, 2007)

P.D.T. ACHARY, Secretary-General.

# **LOK SABHA**

### **BULLETIN - PART I**

(Brief Record of Proceedings)

Monday, August 13, 2007/Sravana 22, 1929 (Saka)

No. 244

#### 11.00 A.M.

(Due to interruptions in the House, Lok Sabha adjourned at 11.05 AM and reassembled at 11.30 AM)

(Due to continued interruptions in the House, Lok Sabha adjourned at 11.35 AM and re-assembled at 02.00 PM)

#### 1. Questions

Due to interruptions in the House, Starred Questions could not be called for Oral answers. Starred Question Nos. 21-40 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 124-290 would be printed in the Official Report for the day.

#### 2.30 PM

#### 2. Papers laid on the Table

#### The following papers were laid on the Table:-

- (1) A copy of each of the following Notifications (Hindi and English versions) under section 102 of the Delhi Metro Railway (Operation and Maintenance) Act 2002:-
  - (i) The Delhi Metro Railway (Salary, Allowances, Other Terms and Conditions of Service of the Claims Commissioner) Rules, 2007 published in Notification No. G.S.R.235(E) in Gazette of India dated the 26<sup>th</sup> March 2007.

- (ii) The Delhi Metro Railway (Procedure for investigation of misbehaviour or incapacity of the Claims Commissioner) Rules, 2007 published in Notification No. G.S.R.236(E) in Gazette of India dated the 26<sup>th</sup> March 2007.
- (iii) The Delhi Metro Railway (Procedure to be followed by the Claims Commissioner and amount of compensation payable in case of death and injuries due to accidents) Rules, 2007 published in Notification No. G.S.R.237(E) in Gazette of India dated the 26<sup>th</sup> March 2007.
- (2) A copy of each of the following Ordinances (Hindi and English versions) under article 123(2) (a) of the Constitution:-
  - (i) The State Bank of India (Amendment) Ordinance, 2007 (No.5 of 2007) promulgated by the President on 21<sup>st</sup> June 2007.
  - (ii) The National Capital Territory of Delhi Laws (Special Provisions) Ordinance, 2007 (No.6 of 2007) promulgated by the President on 4<sup>th</sup> July 2007.
  - (3) (i) A copy of the Annual Report (Hindi and English versions) of the Cooperative Store Limited (Super Bazar), New Delhi, for the year 2006-2007, along with Audited Accounts.
    - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cooperative Store Limited (Super Bazar), New Delhi, for the year 2006-2007.
- (4) A copy of each of the following Notifications (Hindi and English versions) under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956.
  - (i) The Life Insurance Corporation of India Information Technology Specialist Group (Selection, terms and conditions of service and payment of Allowance) Rules, 2007 published in Notification No. G.S.R.304(E) in Gazette of India dated the 25<sup>th</sup> April 2007.
  - (ii) The Life Insurance Corporation of India Class-I Officers (Revision of Terms and Conditions of Service) Amendment Rules, 2007 published in Notification No. G.S.R.305(E) in Gazette of India dated the 25<sup>th</sup> April 2007.
  - (iii) The Life Insurance Corporation of India Class-III and Class-IV Employees (Revision of Terms and Conditions of Service) Amendment Rules, 2007 published in Notification No. G.S.R.306(E) in Gazette of India dated the 25<sup>th</sup> April 2007.

- (5) A copy of the Life Insurance Corporation (Amendment) Regulations, 2007 (Hindi and English versions) published in Notification No. 11013/12/2007 in Gazette of India dated the 25<sup>th</sup> April 2007 under sub-section (3) of section 49 of the Life Insurance Corporation Act, 1956.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994:-
  - (i) The Service Tax (Third Amendment) Rules, 2007 published in Notification No. G.S.R.349(E) in Gazette of India dated the 12<sup>th</sup> May, 2007 together with an explanatory memorandum.
  - (ii) G.S.R.370(E) published in Gazette of India dated the 22<sup>nd</sup> May, 2007 together with an explanatory memorandum seeking to exempt taxable service provided by any person in relation to renting of immovable property from service tax equivalent to service tax payable on the amount of property tax, actually paid by the service provider to the local bodies, with effect from 01.06.07.
  - (iii) G.S.R.371(E) published in Gazette of India dated the 22<sup>nd</sup> May, 2007 together with an explanatory memorandum seeking to exempt commercial or industrial construction service, and services provided in relation to the execution of works contract, provided to any person by any other person in relation to construction of a port or other port, from the whole of the service tax leviable thereon, with effect from 1.6.2007.
  - (iv) G.S.R.372(E) published in Gazette of India dated the 22<sup>nd</sup> May, 2007 together with an explanatory memorandum seeking to rescind notification No. G.S.R.358(E), dated the 7<sup>th</sup> June, 2005.
  - (v) G.S.R.373(E) published in Gazette of India dated the 22<sup>nd</sup> May, 2007 together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.849(E), dated the 31<sup>st</sup> December, 2004.
  - (vi) The Service Tax (Forth Amendment) Rules, 2007 published in Notification No. G.S.R.374(E) in Gazette of India dated the 22<sup>nd</sup> May, 2007 together with an explanatory memorandum.
  - (vii) The Service Tax (Determination of Value) (Amendment) Rules, 2007 published in Notification No. G.S.R.375(E) in Gazette of India dated the 22<sup>nd</sup> May, 2007 together with an explanatory memorandum.
  - (viii) The Export of Services (Second Amendment) Rules, 2007 published in Notification No. G.S.R.376(E) in Gazette of India dated the 22<sup>nd</sup> May, 2007 together with an explanatory memorandum.

- (ix) The Taxation of Services (Provided from Outside India and Received in India) (Amendment) Rules, 2007 published in Notification No. G.S.R.377(E) in Gazette of India dated the 22<sup>nd</sup> May, 2007 together with an explanatory memorandum.
- (x) The Works Contract (Composition Scheme for Payment of Service Tax) Rules, 2007 published in Notification No. G.S.R.378(E) in Gazette of India dated the 22<sup>nd</sup> May, 2007 together with an explanatory memorandum.
- (7) A copy each of the following Notifications (Hindi and English versions) issued under section 5 of the Export of Services Rules, 2005:-
  - (i) G.S.R.350(E) published in Gazette of India dated the 12<sup>th</sup> May, 2007 together with an explanatory memorandum making certain amendment in the Notification No. G.S.R.239(E) dated the 19<sup>th</sup> April 2005.
  - (ii) G.S.R.351(E) published in Gazette of India dated the 12<sup>th</sup> May, 2007 together with an explanatory memorandum making certain amendment in the Notification No. G.S.R.240(E) dated the 19<sup>th</sup> April 2005.
- (8) A copy of the Notification No. G.S.R.369(E) (Hindi and English versions) published in Gazette of India dated the 22<sup>nd</sup> May, 2007 appointing the 1<sup>st</sup> day of June, 2007 as the date on which the provisions of the clauses (A) and (B) of section 135 of the Finance Act, 2007 shall come into force, issued under section 135 of the said Act.
- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-
  - (i) The CENVAT Credit (Fourth Amendment) Rules, 2007 published in Notification No. G.S.R. 309 (E) in Gazette of India dated the 25<sup>th</sup> April, 2007, together with an explanatory memorandum.
  - (ii) G.S.R.307(E) published in Gazette of India dated the 25<sup>th</sup> April, 2007 together with an explanatory memorandum seeking to provide for excise duty exemption scheme for industrial units located in the North Eastern Region including Sikkim, to give effect to the new North East Industrial and Investment Promotion Policy, 2007 for a period of ten years.
  - (iii) G.S.R.308(E) published in Gazette of India dated the 25<sup>th</sup> April, 2007 together with an explanatory memorandum making certain amendments in four notifications mentioned therein.

- (iv) G.S.R.321(E) published in Gazette of India dated the 3<sup>rd</sup> May, 2007 together with an explanatory memorandum making certain amendments in the Notification No. 3/2006-CE dated the 1<sup>st</sup> March, 2006.
- (v) G.S.R.322(E) published in Gazette of India dated the 3<sup>rd</sup> May, 2007 together with an explanatory memorandum making certain amendments in the Notification No. 4/2006-CE dated the 1<sup>st</sup> March, 2006.
- (vi) G.S.R.323(E) published in Gazette of India dated the 3<sup>rd</sup> May, 2007 together with an explanatory memorandum making certain amendments in the Notification No. 6/2006-CE dated the 1<sup>st</sup> March, 2006.
- (vii) G.S.R.347(E) published in Gazette of India dated the 12<sup>th</sup> May, 2007 together with an explanatory memorandum seeking to rescind Notification No. 18/2007-CE dated the 1<sup>st</sup> March, 2007.
- (viii) The CENVAT Credit (Sixth Amendment) Rules, 2007 published in Notification No. G.S.R.348(E) published in Gazette of India dated the 12<sup>th</sup> May, 2007 together with an explanatory memorandum.
- (ix) G.S.R.428(E) published in Gazette of India dated the 14<sup>th</sup> June, 2007 together with an explanatory memorandum making certain amendments in the Notification No. 32/2005-CE dated the 17<sup>th</sup> August, 2005.
- (x) G.S.R.478(E) published in Gazette of India dated the 10<sup>th</sup> July, 2007 together with an explanatory memorandum making certain amendments in the Notification No. 64/95-CE dated the 16<sup>th</sup> March, 1995.
- (xi) G.S.R.418(E) published in Gazette of India dated the 6<sup>th</sup> June, 2007 together with an explanatory memorandum making certain amendments in the Notification No. 22/2003-CE dated the 31<sup>st</sup> March, 2003.
- (xii) G.S.R.474(E) published in Gazette of India dated the 6<sup>th</sup> July, 2007 together with an explanatory memorandum making certain amendments in two notifications mentioned therein.
- (10) A copy of the Notification No.G.S.R.310(E) (Hindi and English versions) published in Gazette of India dated the 25<sup>th</sup> April, 2007 together with an explanatory memorandum prescribing the procedure/conditions for claiming refund of unutilized CENVAT Credit to units located in North Eastern States issued under rule 5A of the Central Credit Rules, 2004.
- (11) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- (i) The Intellectual Property Rights (Imported Goods) Enforcement Rules, 2007, published in Notification No. G.S.R.331(E) in Gazette of India dated the 8<sup>th</sup> May, 2007, together with an explanatory memorandum.
- (ii) G.S.R.332(E) published in Gazette of India dated the 8<sup>th</sup> May, 2007 together with an explanatory memorandum making certain amendments in the Notification No. 1/64-Cus. Dated the 18<sup>th</sup> January, 1964.
- (iii) G.S.R.333(E) published in Gazette of India dated the 8<sup>th</sup> May, 2007 together with an explanatory memorandum seeking to prohibit import of goods infringing the intellectual property rights of the right holders under Intellectual Property laws namely the Copyright Act, 1957, the Trade Marks Act, 1999, the Patents Act, 1970, the Designs Act, 2000 and the Geographical Indications of Goods (Registration and Protection) Act, 1999.
- (iv) G.S.R.334(E) published in Gazette of India dated the 8<sup>th</sup> May, 2007 together with an explanatory memorandum Prohibiting export of goods infringing certain provisions of the Trade and Merchandise Marks Act, 1958 and Trade Marks Act, 1999.
- (v) G.S.R.324(E) published in Gazette of India dated the 3<sup>rd</sup> May, 2005 together with an explanatory memorandum making certain amendment in the Notification No. 21/2002-Cus. dated 1<sup>st</sup> March, 2002.
- (vi) G.S.R.325(E) published in Gazette of India dated the 3<sup>rd</sup> May, 2005 together with an explanatory memorandum seeking to reduce customs duty on export of 'iron ore fines of Fe content 62% and below' from Rs. 300 per tonne to Rs. 50 per tonne.
- (vii) G.S.R.344(E) published in Gazette of India dated the 12<sup>th</sup> May, 2007 together with an explanatory memorandum seeking to rescind the Notification No. 21/ 2007-Cus. dated the 1<sup>st</sup> March, 2007.
- (viii) G.S.R.345(E) published in Gazette of India dated the 12<sup>th</sup> May, 2007 together with an explanatory memorandum making certain amendments in the Notification No. 28/2007-Cus. dated the 1<sup>st</sup> March 2007.
- (ix) G.S.R.346(E) published in Gazette of India dated the 12<sup>th</sup> May, 2007 together with an explanatory memorandum seeking to rescind the Notification No. 27/ 2007-Cus. dated the 1<sup>st</sup> March, 2007.
- (x) G.S.R.355(E) published in Gazette of India dated the 14<sup>th</sup> May, 2007 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus. dated the 1<sup>st</sup> March 2007.
- (xi) G.S.R.414(E) published in Gazette of India dated the 5<sup>th</sup> June, 2007 together with an explanatory memorandum making certain amendments in

the Notification No. 60/2000-Cus. dated the 12th May 2000.

- (xii) G.S.R.453(E) published in Gazette of India dated the 29<sup>th</sup> June, 2007 together with an explanatory memorandum making certain amendments in the Notification No. 67/2006-Cus. dated the 30<sup>th</sup> June 2006.
- (xiii) G.S.R.454(E) published in Gazette of India dated the 29<sup>th</sup> June, 2007 together with an explanatory memorandum making certain amendments in the Notification No. 68/2006-Cus. dated the 30<sup>th</sup> June 2006.
- (xiv) G.S.R.463(E) published in Gazette of India dated the 3<sup>rd</sup> July, 2007 together with an explanatory memorandum seeking to exempt the additional duty of customs on imported spirit/liqor, wines and beer.
- (xv) G.S.R.466(E) published in Gazette of India dated the 4<sup>th</sup> July, 2007 together with an explanatory memorandum making certain amendments in the Notification No. 69/2004-Cus. dated 9<sup>th</sup> July 2004.
- (xvi) G.S.R.476(E) published in Gazette of India dated the 10<sup>th</sup> July, 2007 together with an explanatory memorandum making certain amendments in the Notification No. 39/96-Cus. dated 23<sup>rd</sup> July 1996.
- (xvii) G.S.R.417(E) published in Gazette of India dated the 6<sup>th</sup> June, 2007 together with an explanatory memorandum making certain amendments in three notifications mentioned therein.
- (xviii) G.S.R.473(E) published in Gazette of India dated the 6<sup>th</sup> July, 2007 together with an explanatory memorandum making certain amendments in five notifications mentioned therein.
- (12) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975:-
- (i) G.S.R.316(E) published in Gazette of India dated the 30<sup>th</sup> April, 2007 together with an explanatory memorandum seeking to provisionally exempt imports of vitrified and porcelain tiles, other than industrial vitrified tiles, produced and exported by specified parties from anti-dumping duty imposed thereon.
- (ii) G.S.R.317(E) published in Gazette of India dated the 30<sup>th</sup> April, 2007 together with an explanatory memorandum making certain amendments in the Notification No. 38/2007-Cus. dated the 9<sup>th</sup> March, 2007.
- (iii) G.S.R.329(E) published in Gazette of India dated the 7<sup>th</sup> May, 2007 together with an explanatory memorandum seeking to impose final anti dumping duty, based on recommendation of designated authority in the sunset review

- findings, on imports of on imports of Zinc Oxide, originating in, or exported from, the Peoples Republic of China.
- (iv) G.S.R.336(E) published in Gazette of India dated the 9<sup>th</sup> May, 2007 together with an explanatory memorandum making certain amendments in the Notification No. 37/2004-Cus. dated the 20<sup>th</sup> February, 2004.
- (v) G.S.R.337(E) published in Gazette of India dated the 9<sup>th</sup> May, 2007 together with an explanatory memorandum seeking to impose provisional antidumping duty on import of Potassium Carbonate of any specification, exported by M/s Taiwan Pulp and Paper Corporation, Taiwan (Chinese Taipei), into India, in view of the revocation of the price undertaking by the designated authority.
- (vi) G.S.R.343(E) published in Gazette of India dated the 11<sup>th</sup> May, 2007 together with an explanatory memorandum making certain amendments in the Notification No. 73/2003-Cus. dated the 1<sup>st</sup> May, 2003.
- (vii) G.S.R.436(E) published in Gazette of India dated the 19<sup>th</sup> June, 2007 together with an explanatory memorandum seeking to impose provisional anti-dumping duty on imports of Acetone, originating in, or exported from, European Union, Chinese Taipei, Singapore, South Africa and the United States of America into India.
- (viii) G.S.R.452(E) published in Gazette of India dated the 29<sup>th</sup> June, 2007 together with an explanatory memorandum seeking to impose definitive anti-dumping duty on imports of Compact disc-Recordables originating in or exported, to India, from the People's Republic of China, Hong King, Singapore and Chinese Taipei.
- (ix) G.S.R.477(E) published in Gazette of India dated the 10<sup>th</sup> July, 2007 together with an explanatory memorandum seeking to impose final anti-dumping duty on imports partially oriented yarn, originating in or exported from, Thailand, Indonesia, Malaysia and Chinese Taipei, at the rates recommended by the designated authority in the Sunset Review Findings.
  - (13) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
    - (i) Review by the Government of the working of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 2002-2003.
    - (ii) Annual Report of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 2002-2003, along with Audited

Accounts and comments of the Comptroller and Auditor General thereon.

- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy of the statement (Hindi and English versions) explaining reasons for not laying the Annual Report of Audited Account of the Food Corporation of India for the year 2005-2006 within the stipulated period of nine months after the close of the accounting year.

#### 3. Assent to Bills

Secretary-General laid on the Table the following 5 Bills passed by the Houses of Parliament during the Second part of Tenth Session of Fourteenth Lok Sabha and assented to by the President since a report was last made to the House on the 27<sup>th</sup> April, 2007:-

- 1. The Appropriation (Railways) No. 2 Bill, 2007;
- 2. The Appropriation (No.2) Bill, 2007;
- 3. The Finance Bill, 2007;
- 4. The Mizoram University (Amendment) Bill, 2007; and
- 5. The National Institutes of Technology Bill, 2007;

Secretary-General also laid on the Table copies, duly authenticated by the Secretary-General, Rajya Sabha, of the following 10 Bills passed by the Houses of Parliament and assented to by the President:-

- 1. The Sports Broadcasting Signals (Mandatory Sharing with Prasar Bharti) Bill, 2007;
- 2. The Banking Regulation (Amendment) Bill, 2007;
- 3. The National Tax Tribunal (Amendment) Bill, 2007;
- 4. The National Institute of Pharmaceutical Education and Research (Amendment) Bill, 2007;
- The National Rural Employment Guarantee (Extension to Jammu and Kashmir) Bill, 2007;
- 6. The Cable Television Networks (Regulation) Amendment Bill, 2007;
- 7. The Electricity (Amendment) Bill, 2007
- 8. The Securities Contracts (Regulation) Amendment Bill, 2007;
- 9. The Central Road Fund (Amendment) Bill, 2007; and

10. The State Bank of India (Subsidiary Banks Laws) Amendment Bill, 2007.

#### 4. Report of Committee on Empowerment of Women

Shrimati Krishna Tirath presented the Twelfth Report (Hindi and English versions) of the Committee on Empowerment of Women (2006-07) on the subject 'Plight of Indian Women Deserted by NRI Husbands'.

#### **5\*.** Statement by Prime Minister

The Prime Minister made a statement regarding Civil Nuclear Energy Cooperation with United States.

#### 6. Statement By Minister

Shri Priyaranjan Dasmunsi made a statement regarding Government Business for the week commencing the 13<sup>th</sup> August, 2007.

#### 2.35 PM

#### 7. Matters under Rule 377

- (1) Dr. Karan Singh Yadav raised a matter regarding need to accord the status of a Central University to Rajasthan University, Jaipur.
- (2) Shri V.K. Thummar raised a matter regarding need to expedite the construction of a railway bridge on Bhavnagar-Dhasa railway line in Amreli Parliamentary Constituency, Gujarat.
- (3) Shri Jivabhai A. Patel raised a matter regarding need to release Central funds directly to the District Administration for rural development schemes in the country.
- (4) Dr. K.S. Manoj raised a matter regarding need to conduct a third counseling for All-India Medical/Dental Admissions & include additional seats created under Rule 10A of M.C.I.
- (5) Shri D. Venugopal raised a matter regarding need to formulate a national policy/scheme for the benefit of freedom fighters and their heirs.

<sup>\*</sup> from 2.00 PM to 2.30 PM

(6) Shri Ramdas Bandu Athawale raised a matter regarding need to introduce reservation of jobs in private sector.

As directed by the Chair, the following members were permitted to lay on the Table statements on various matters sought to be raised by them under Rule 377:-

- (7) Shri Ram Kripal Yadav regarding need to start classes for teaching Urdu language in Jawahar Navodaya Vidyalayas in Bihar.
- (8) Prof. Prem Kumar Dhumal regarding need to continue and extend taxholiday scheme to industries in Himachal Pradesh till 2020.

(Due to interruptions in the House, Lok Sabha adjourned for the day)

#### 2.44 PM

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 14<sup>th</sup> August, 2007)

P.D.T. ACHARY, Secretary-General.

## **LOK SABHA**

#### **BULLETIN – PART I**

(Brief Record of Proceedings)

Tuesday, August 14, 2007/Sravana 23, 1929 (Saka)

No. 245

#### 11.06 A.M.

#### 1. Introduction of Minister

The Prime Minister introduced Smt. V. Radhika Selvi as Minister of State in the Ministry of Home Affairs.

#### 11.07 A.M.

#### 2. Felicitation to Indian Cricket Team

The Speaker on behalf of the House congratulated the skipper and members of the Indian Cricket Team on winning the Test Series against England.

(Due to interruptions in the House, Lok Sabha adjourned at 11.10 A.M. and re-assembled at 11.30 A.M.)

#### 11.31 A.M.

#### 3. Observation by the Speaker

The Speaker made the following observations:-

......."I wish to refer with great sorrow and concern to what happened yesterday in this Chamber, which we call the Temple of Democracy. Some Members indulged in such unbecoming conduct that the questions are being rightly asked whether we are doing justice to our role of representing the people. It is a matter of deep anguish that such doubts are raised on the eve of our celebrating the 60<sup>th</sup> Anniversary of our Independence for which thousands and thousands of our countrymen made supreme sacrifices.

......I am extremely sorry that we witnessed extremely uproarious scenes when the country's Prime Minister was speaking and that can never be condoned.

I have repeatedly asserted that subject to the constraint of the rules and the availability of time, the House shall certainly discuss all important issues which the Members wish to raise. The Members are certainly entitled to express their strong views in any matter they wish, but such expression of views has to be in a manner as are permitted by the Rules of Procedure and Conduct of Business in the House. That should of course be in a dignified manner and that there should be structured debates and discussions as are permitted. There can be no hindrance in debating all permissible issues and expression of one's views in any matter, but unfortunately, there is a continuous violation of the rules and defiance of the Chair, which cannot be permitted for ever.

......I wish to inform the hon. Members that in future all methods as are provided in our rules will be applied to enforce minimum discipline in the House, however painful that may be. We cannot further allow the prestige of this great institution to be lowered in the eyes of the citizens by our own people due to the totally inappropriate and unacceptable behaviour which is displayed in the House from time to time, including today."

#### 11.37 A.M.

#### 4. Starred Questions

Starred Question Nos. 41 and 46 were orally answered. Replies to Starred Question Nos. 42 - 45 and 47 - 60 were laid on the Table.

#### 5. Unstarred Questions

Replies to Unstarred Question Nos. 291 - 436 and 438 - 520 were laid on the Table.

#### 12.00 Noon

#### 6. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 22 of the Cable Television Networks (Regulation) Act, 1995:-
  - (i) The Cable Television Networks (Fifth Amendments) Rules, 2006 published in Notification No. G.S.R.697(E) in Gazette of India dated the 11<sup>th</sup> November, 2006.
  - (ii) The Cable Television Networks (Amendments) Rules, 2007 published in Notification No. G.S.R.286(E) in Gazette of India dated the 11<sup>th</sup> April, 2007.
  - (iii) The Cable Television Networks (Second Amendment) Rules, 2007 published in Notification No. G.S.R.482(E) in Gazette of India dated the 12<sup>th</sup> July, 2007.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item Nos.(i) and (ii) of (1) above.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 18 of the Central Reserve Police Force Act, 1949:-
  - (i) The Central Reserve Police Force Inspector (Ministerial) and Subedar Major (Ministerial) Recruitment Rules, 2007 published in Notification No. G.S.R.381(E) in Gazette of India dated the 23<sup>rd</sup> May, 2007.
  - (ii) The Central Reserve Police Force Inspector (Stenographer) and Subedar Major (Stenographer) Recruitment Rules, 2007 published in Notification No. G.S.R.383(E) in Gazette of India dated the 23<sup>rd</sup> May, 2007.
  - (iii) The Central Reserve Police Force Inspector (Hindi Translator) and Subedar Major (Hindi Translator) Recruitment Rules, 2007 published in Notification No. G.S.R.385(E) in Gazette of India dated the 23<sup>rd</sup> May, 2007.
- (4) A copy each of the following Notifications (Hindi and English versions) issued under proviso to article 309 of the Constitution:-

- (i) The Central Reserve Police Force Joint Assistant Director Recruitment Rules, 2007 published in Notification No. G.S.R.379(E) in Gazette of India dated the 23<sup>rd</sup> May, 2007.
- (ii) The Central Reserve Police Force Administrative Officer/ Section Officer Recruitment Rules, 2007 published in Notification No. G.S.R.380(E) in Gazette of India dated the 23<sup>rd</sup> May, 2007.
- (iii) The Central Reserve Police Senior Private Secretary Recruitment Rules, 2007 published in Notification No. G.S.R.382(E) in Gazette of India dated the 23<sup>rd</sup> May, 2007.
- (iv) The Central Reserve Police Force Hindi Officer Recruitment Rules, 2007 published in Notification No. G.S.R.384(E) in Gazette of India dated the 23<sup>rd</sup> May, 2007.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the British India Corporation Limited and its subsidiaries, Kanpur, for the year 2005-2006.
  - (ii) Annual Report of the British India Corporation Limited and its subsidiaries, Kanpur, for the year 2005-2006, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

# 7. Departmentally related Standing Committees – A Review

Secretary-General laid on the Table a copy each of the Hindi and English versions of the 'Departmentally Related Standing Committees (2005-06) – A Review'.

#### 8. Report of Committee on Empowerment of Women

Shrimati Krishna Tirath presented the Thirteenth Report (Hindi and English versions) of the Committee on Empowerment of Women (2006-07) on the subject 'Insurance Schemes of LIC for Women'.

#### 9. Report of Standing Committee on Industry

Shri P. Rajendran laid the Two Hundred -third Report (Hindi and English versions) of the Standing Committee on Industry on "The Tyre Corporation of India Ltd. (Disinvestment of Ownership) Bill, 2007" (Ministry of Heavy Industries and Public Enterprises). **12.04 P.M.** 

# **10.** Motion regarding Election to the Central Advisory Committee for the National Cadet Corps

Shri A.K. Antony moved the following Motion:-

"That in pursuance of clause (i) of sub-section (1) of section 12 of the National Cadet Corps Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Central Advisory Committee for the National Cadet Corps, for a term of one year from the date of election, subject to other provisions of the said Act."

The motion was adopted.

#### 11. Motion regarding Election to the Central Silk Board

Shri Shankersinh Vaghela moved the following motion: -

"That in pursuance of clause (c) of sub-section (3) of section 4 of the Central Silk Board Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from amongst themselves to serve as members of the Central Silk Board, subject to other provisions of the said Act."

#### The motion was adopted

#### \*12.05 P.M.

#### 12. Submission by Members

Regarding situation arising out of continued killing of Hindi speaking people by ULFA militants in Assam.

The following Members made submission regarding situation arising out of continued killing of Hindi speaking people by ULFA militants in Assam.

- (1) Shri Ramji Lal Suman
- (2) Shri Hannan Mollah
- (3) Shri Devendra Prasad Yadav
- (4) Shri Ram Kripal Yadav
- (5) Syed Shahnawaz Hussain
- (6) Shri Yogi Aditya Nath
- (7) Shri Prabhunath Singh
- (8) Prof. Rasa Singh Rawat
- (9) Prof. Vijay Kumar Malhotra
- (10) Shri Gurudas Dasgupta

Shri Anwar Hussain, Smt. Ranjeet Ranjan, Shri Vijoy Krishna, Shri Furkan Ansari, Shri Virendra Kumar, Shri Shailendra Kumar, Shri Harin Pathak, Shri Rajiv Ranjan Singh 'Lalan', Shri Srichand Kripalani, Shri Dushyant Singh, Prof. Mahadeorao Shiwankar, Shri Raghunath Jha, Shri Ramesh Dubey, Prof. Prem Kumar Dhumal, Shri Giridhari Lal Bhargava, Shri Bhawar Singh Dangawas and Shri Kiren Rijiju associated.

Shri Shivraj V. Patil responded.

\* From 12.05 P.M. to 12.48 P.M. members raised matters of urgent public importance.

#### 12.49 P.M.

#### 13. Withdrawal of member from House

As, Shri P.C. Thomas, MP continued to interrupt the proceedings of the House by raising without the permission of the Speaker, the issue regarding bifurcation of existing Palghat division in Southern Railways by carving out new Salem division, the Speaker directed him under Rule 373 of Rules of Procedure and Conduct of Business in Lok Sabha to withdraw from the House.

Thereafter, Shri P.C. Thomas withdrew from the House.

#### 12.50 P.M.

#### 14. Calling Attention

Dr. Laxminarayan Pandey called the attention of the Minister of Health and Family Welfare regarding sale of spurious drugs in the country causing serious health hazards to the people and steps taken by the Government in regard thereto.

The Minister of Health and Family Welfare laid a statement (Hindi and English versions) in regard thereto.

#### 1.40 P.M.

#### 15. Matters under Rule 377.

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under rule 377 as indicated against each:-

- (1) Shri N.S.V. Chitthan regarding need to issue a commemorative stamp on the Centenary celebration of Late Shri Pasumpon Muthuramalinga Thevar, a veteran freedom fighter from Tamil Nadu.
- (2) Shri D. Narbula regarding need to send a Central team to assess the losses incurred in Teesta Lower Dam Project Stage-III and Stage-IV in Darjeeling, West Bengal.

- (3) Shri Harisinh Chavda regarding need to extend the sheds over platform Nos. 1, 2 & 3 at Palanpur railway station, Banaskantha, Gujarat.
- (4) Shri K.C. Singh 'Baba' regarding need to evolve a comprehensive policy for the welfare & upliftment of orphan street children in the country.
- (5) Shri Anwar Hussain regarding need to sanction a special rehabilitation package for the flood affected districts of Assam.
- (6) Smt. Jayaben B. Thakkar regarding need for corpus fund of Rs. 500 crores for the maintenance and development of Sardar Vallabhbhai Patel Memorial, Karamsad, Gujarat.
- (7) Prof. Rasa Singh Rawat regarding need to set up an airport in Ajmer, Rajasthan.
- (8) Shri Bhanwar Singh Dangawas regarding need to give 50% share to Rajasthan from the profits earned due to exploration of petroleum products from the State.
- (9) Shri Chandramani Tripathi regarding need to confer dwelling rights on tribal people living in wild life sanctuaries in Madhya-Pradesh.
- (10) Shri Shrichand Kriplani regarding need for four-laning of Chittorgarh-Neemach Road under National Highway Development Project on priority basis.
- (11) Shri Sunil Khan regarding need to procure wheat from domestic market at a higher Minimum Support Price and scrap the deal to import wheat from foreign market.
- (12) Shri Varkala Radhakrishnan regarding need to sanction a new Railway Zone for the Western Coast with its Headquarters in Kerala.
- (13) Shri Ramjilal Suman regarding need to bring out a Whitepaper on essential components of policy followed for fixing the price of petroleum products.
- (14) Shri Alok Kumar Mehta regarding need to provide special relief package to the Government of Bihar for the rehabilitation of the flood-affected people in the State.
- (15) Shri M. Appadurai regarding need to fill-up the vacant posts of Doctors & Medical Attendants in Hospital for Beedi workers in Mukkoodal in Tirunelveli district, Tamil Nadu.
- (16) Shri Prabhunath Singh regarding need to open a Kendriya Vidyalaya at Maharajanj, District Siwan, Bihar.

- (17) Shri Suraj Singh regarding need to release a special financial package for rehabilitation of flood-affected people in Bihar.
- (18) Shri K. Yerrannaidu regarding need to stop mining activities in Visakhapatnam district & setting up of refinery in Vizhianagaram district to safeguard the interests of tribal people.

#### 1.41 P.M.

Time taken: 1 hr 33 mts.

#### Government Bill – Passed

The Merchant Shipping (Amendment) Bill, 2004

The motion for consideration of the Bill was moved by Shri T.R. Baalu.

The following members took part in the debate:-

- (1) Prof. Rasa Singh Rawat
- (2) Shri K.S. Rao
- (3) Shri Ganesh Prasad Singh
- (4) Shri Ratilal Kalidas Varma
- (5) Shri Adhir Chowdhary
- (6) Shri Samik Lahiri
- (7) Shri Braja Kishore Tripathy
- (8) Shri Vijayendra Pal Singh

Shri T.R. Baalu replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted

Clause 3 was adopted, as amended

Clauses 4 and 5 were adopted

Clause 6 was adopted, as amended

Clause 7 was adopted

Clause 1 was adopted, as amended

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended be passed was moved by Shri T.R. Baalu.

The motion was adopted and the Bill, as amended was passed.

#### 3.13 P.M.

#### 17. Discussion under Rule 193

Time

Permissible: 4 hrs.

Time taken: 3 hrs. 50 mts. Balance: 10 mts.

The Chairman informed the House that Prof. Vijay Kumar Malhotra, who was to initiate the discussion under Rule 193 regarding the situation arising out of floods in various parts of the country, had requested the Speaker that Shri Ananth Kumar might be permitted to initiate the discussion on his behalf and the Speaker had acceded to his request.

Accordingly, Shri Ananth Kumar raised the discussion.

The following members took part in the debate:-

- (1) Shri Hannan Mollah
- (2) Shri Prabhunath Singh
- (3) Shri Balasaheb Vikhe Patil
- (4) Shri Mohan Singh
- (5) Shri Devendra Prasad Yadav
- (6) Shri Anant Gudhe
- (7) Shri Yogi Aditya Nath
- (8) Shri Jai Prakash Narayan Yadav
- (9) Shri Bhartruhari Mahtab
- (10) Shri Ram Chandra Paswan
- (11) Shri Kiren Rijiju

The discussion was not concluded.

\*7.33 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 16<sup>th</sup> August, 2007)

P.D.T.ACHARY,

Secretary-General.

\*From 7.03 P.M. to 7.33 P.M. members raised matters of urgent public importance.

# **LOK SABHA**

#### **BULLETIN - PART I**

(Brief Record of Proceedings)

Thursday, August 16, 2007/Sravana 25, 1929 (Saka)

No. 246

#### 11.02 A.M.

#### 1. Starred Questions

Starred Question No. 61 was orally answered. Replies to Starred Question Nos. 62 – 80 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Question Nos. 521 – 750 were laid on the Table.

(Due to interruptions in the House, Lok Sabha adjourned at 11.04 AM and re-assembled at 11.30 AM)

(Due to continued interruptions in the House, Lok Sabha adjourned at 11.30 AM and reassembled at 02.00 PM)

#### 2.02 P.M.

#### 3. Papers laid on the Table

The following papers were laid on the Table :-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad Education Foundation, New Delhi, for the year 2005-

2006.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Maulana Azad Education Foundation, New Delhi, for the year 2005-2006, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Azad Education Foundation, New Delhi, for the year 2005-2006
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under section 13 of the National Commission of Minorities Act, 1992:-
  - (i) Annual Report of the National Commission for Minorities, New Delhi, for the year 2005-2006.
  - (ii) Action Taken Memorandum on the recommendations contained in the Annual Report of the National Commission for Minorities, New Delhi, for the year 2005-2006.
  - (iii) Review by the Government of the working of the National Commission for Minorities, New Delhi, for the year 2005-2006.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Nava Nalanda Mahavihara, Nalanda, for the year 2005-2006.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Nava Nalanda Mahavihara, Nalanda, for the year 2005-2006, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nava Nalanda Mahavihara, Nalanda, for the year 2005-2006.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2005-2006.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2005-2006, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2005-2006.

- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the South Central Zone Cultural Centre, Nagpur, for the year 2005-2006, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the South Central Zone Cultural Centre, Nagpur, for the year 2005-2006.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- 10) (i) A copy of the Annual Report (Hindi and English versions) of the Khuda Bakhsh Oriental Public Library, Patna, for the year 2005-2006, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Khuda Bakhsh Oriental Public Library, Patna, for the year 2005-2006.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy of the Railways (Punitive charges for overloading of wagon) Rules, 2007 (Hindi and English versions) published in Notification No. G.S.R.435(E) in Gazette of India dated the 15<sup>th</sup> June 2007 under section 199 of the Railways Act, 1989.
- (13) A copy of the Notification No. G.S.R.462(E) (Hindi and English versions) published in Gazette of India dated the 3<sup>rd</sup> July 2007 together with explanatory memorandum seeking to amend the First Schedule to the Customs Tariff Act, 1975 so as to increase the Customs duty rates on wines, vermouths and other specified fermented beverages mentioned therein from 100% to 150% under sub-section (1) of section 8A of the Customs Tariff Act, 1975.

#### 4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on 14<sup>th</sup> August, 2007, Rajya Sabha agreed without any amendment to the Constitution (Scheduled Castes) Order (Amendment) Bill, 2007, passed by Lok Sabha on 14<sup>th</sup> May, 2007.

#### 5. Report of Committee on Private Members' Bills and Resolutions

Shri Charnjit Singh Atwal presented the Twenty-ninth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

#### 6. Reports of Standing Committee on Defence

Shri Balasaheb Vikhe Patil presented a copy of each of the following Reports of the Standing Committee on Defence (2006-07):

- \*(i) Nineteenth Report (Hindi and English versions) on 'Action Taken by the Government on the recommendations/observations of the Committee contained in their Sixth Report (Fourteenth Lok Sabha) on Procurement Policy and Procedure'.
- \*(ii) Twentieth Report (Hindi and English versions) on 'Action Taken by the Government on the recommendations/observations of the Committee contained in their Seventh Report (Fourteenth Lok Sabha) on Defence Ordnance Factories'
- \*(iii) Twenty-First Report (Hindi and English versions) on 'Action Taken by the Government on the Recommendations/observations of the Committee contained in their Ninth Report (Fourteenth Lok Sabha) on Defence Public Sector Undertakings'.

# 7. Report of Standing Committee on Food Consumer Affairs and Public Distribution

Shri Devendra Prasad Yadav presented a copy of the Twentieth Report\*\* (Hindi and English versions) on 'Consumer Movement in the Country' of Standing Committee on Food, Consumer Affairs and Public Distribution.

#### 8. Report of Standing Committee on Labour

Shri Thawar Chand Gehlot presented a copy of the Twenty-Second Report (Hindi and English versions) of the Standing Committee on Labour on "The Maternity Benefit (Amendment) Bill, 2007".

<sup>\*</sup> The Reports of the Standing Committee on Defence were presented to Hon'ble Speaker, Lok Sabha and Hon'ble Chairman, Rajya Sabha on 20 July 2007.

<sup>\*\*</sup> The Report was presented to Hon'ble Speaker on 30 July, 2007, when the House was not in Session, in pursuance of direction 71A of the Directions by the Speaker, Lok Sabha.

#### 9. Report of Standing Committee on Home Affairs

Shri Sachin Pilot laid on the Table a copy of the One-Hundred Twenty-eighth Report (Hindi and English versions) of the Standing Committee on Home Affairs on the Code of Criminal Procedure (Amendment) Bill, 2006.

#### 10. Evidence tendered before the Standing Committee on Home Affairs

Shri Sachin Pilot laid on the Table a copy of the Evidence tendered before the Standing Committee on Home Affairs on the Code of Criminal Procedure (Amendment) Bill, 2006.

- 11. Reports of Standing Committee on Transport, Tourism and Culture
  Shri Anandrao Vithoba Adsul laid on the table a copy each of the following Reports
  (Hindi and English versions) of the Standing Committee on Transport, Tourism and
  Culture:-
  - (i) One Hundred and Twenty-first Report of the Committee on the National Waterway (Talcher-Dhamra Stretch of Rivers Geonkhali-Charbatia Stretch of East Coast Canal, Charbatia-Dhamra Stretch of Matai River and Mahanadi Delta Rivers) Bill, 2006; and
  - (ii) One Hundred and Twenty-second Report of the Committee on the National Waterway (Kakinada-Pondicherry Stretch of canals and the Kaluvelly Tank, Bhadrachalam-Rajahmundry Stretch of River Godavari and Wazirabad-Vijayavada Stretch of River Krishna) Bill, 2006.

#### 2.07 P.M.

#### 12. Statements by Ministers

- \*(i) The Minister of External Affairs made a statement regarding Civil Nuclear Energy Cooperation with United States.
- \$(ii) The Minister of Social Justice and Empowerment made a statement regarding status of implementation of the recommendations contained in the Fifteenth Report of the Standing Committee on Social Justice and Empowerment on "National Backward Classes, Finance and Development Corporation" (NBCFDC) pertaining to the Ministry of Social Justice and Empowerment.

### 13. Supplementary Demands for Grants (General) 2007 – 08

Shri P. Chidambaram presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (General) for 2007-2008.

- \* At 2.00 PM
- \$ At 2.07 PM

#### 2.08 P.M.

#### 14. Government Bill – Introduced

The State Bank of India (Amendment) Bill, 2007.

#### **15.** Statement regarding Ordinance

The Minister of Finance laid on the table an explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the State Bank of India (Amendment) Ordinance, 2007.

#### 16. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under rule 377 as indicated against each:-

- (1) Shri Hansraj G. Ahir regarding need to release funds to the Government of Maharashtra for maintenance & repair of ponds in the State.
- (2) Shri Girdhari Lal Bhargava regarding need to release the pending funds earmarked for cleansing of Jal Mahal in Jaipur, Rajasthan.
- (3) Shri Rakesh Singh Thakur regarding need to place sufficient order in Defence Ordinance Factories.
- (4) Shri Kashiram Rana regarding need to increase the quota of Notaries from 625 to 1000 in the State of Gujarat.
- (5) Shri Kiren Rijiju regarding need to provide a special Central assistance package for strengthening & upgrading facilities to the State police in Arunachal Pradesh.
- (6) Shri Santosh Gangwar regarding need to expedite the completion of Bareilly bypass on N.H. 24 in Uttar Pradesh.
- (7) Shri Swadesh Chakraborty regarding need to give adequate representation to the State of West Bengal in the recently re-constituted Jute Advisory Board and Jute Development Council.
- (8) Shri N.N. Krishnadas regarding need to undertake periodical maintenance of National Highway No. 47 between Walayar and Mannuthy in Kerala.
- (9) Shri Harikewal Prasad regarding need to set-up an L.P.G. outlet in Salempur, Deoria, Uttar-Pradesh.
- (10) Shri Paras Nath Yadav regarding need to change the terms of conditions of wages under National Rural Employment Guarantee Scheme with a view to provide daily wages to the workers engaged under the Scheme.

- (11) Shri Suresh Prabhu regarding need to take immediate steps for creation of Konkan Development Board for the Konkan region of Maharashtra.
- (12) Shri Bhartruhari Mahtab regarding need to include Cuttack in J.N.N.U.R.M. and devolve the powers to local bodies for improving basic urban amenities.
- (13) Shri Sippiparai Ravichandran regarding need to open a Computerised Railway Reservation Counter at Aruppukottai, Sivakasi, Tamil Nadu.
- (14) Shri M.P. Veerendra Kumar regarding need to construct a railway line from Thalasserry to Mysore, with a view to benefit the people of Malabar region in Kerala.
- (15) Shri Francis K. George regarding need for re-financing of loans by NABARD to the extent of 70% of the total loans advanced by the Primary Agricultural Cooperatives in Ernakulam and Palakkad districts of Kerala.

#### 2.11 P.M.

#### 17. Discussion under Rule 193

Time allotted: 4 hrs.

Time taken: 3 hrs. 51 mts.

Balance: 9 mts.

Further discussion on situation arising out of floods in various parts of the country, raised by Shri Ananth Kumar on the 14<sup>th</sup> August, 2007 continued.

Shri Sitaram Singh took part in the debate and his speech was unfinished. The discussion was not concluded.

(Due to continued interruptions in the House, the Lok Sabha adjourned for the day.

#### 2.12 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 17<sup>th</sup> August, 2007)

P.D.T.ACHARY, Secretary-General.

# **LOK SABHA**

#### **BULLETIN – PART I**

(Brief Record of Proceedings)

Friday, August 17, 2007/Sravana 26, 1929 (Saka)

No. 247

11.00 A.M.

#### 1. **Starred Questions**

Starred Question Nos. 81 – 85 were orally answered. Replies to Starred Question Nos. 86 – 100 were laid on the Table.

#### 2. **Unstarred Questions**

Replies to Unstarred Question Nos. 751 – 950 were laid on the Table. 12.00 Noon

#### 3. **Papers laid on the Table**

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
  - Memorandum of Understanding between the Tehri Hydro (i) Development Corporation Limited and the Ministry of Power for the year 2007-2008.
  - (ii) Memorandum of Understanding between the National Hydroelectric Power Corporation Limited and the Ministry of Power for the year 2007-2008.
  - Memorandum of Understanding between the Power Grid (iii) Corporation Limited and the Ministry of Power for the year 2007-2008.

- (2) A copy of the 8<sup>th</sup> Progress Report (Hindi and English versions) on the action taken pursuant to the recommendations of the Joint Parliamentary Committee on Stock Market Scam and Matters relating thereto May, 2007.
  - (3) (i) A copy of the Annual Report (Hindi and English versions) of the Technology Development Board, New Delhi, for the year 2005-2006, along with Audited Accounts.
    - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Technology Development Board, New Delhi, for the year 2005-2006.
  - (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Memorandum of Understanding (Hindi and English versions) between the Housing and Urban Development Corporation Limited and the Ministry of Housing and Urban Poverty Alleviation for the year 2007-2008.
- (6) A copy of the Bharat Overseas Bank Limited (Transfer of Undertaking to the Indian Overseas Bank) Scheme, 2007 (Hindi and English versions) published in Notification No. S.O.351(E) in Gazette of India dated the 12<sup>th</sup> March, 2007 under sub-section (6) of section 9 of the Banking Companies (Acquisition and Transfer of undertakings) Act, 1980.
- (7) A copy of the Coinage of Ferritic Stainless Steel Coin of Rupees Two, Coined with the theme "Nritya Mudra" Rules, 2007 (Hindi and English versions) published in Notification No. G.S.R.412(E) in Gazette of India dated the 5<sup>th</sup> June, 2007 under sub-section (3) of section 21 of the Coinage Act, 1906.
- (8) A copy of the Foreign Exchange Management (Guarantees) (Amendment) Regulations, 2007 (Hindi and English versions) published in Notification No. G.S.R.196(E) in Gazette of India dated the 14<sup>th</sup> March, 2007 under section 48 of the Foreign Exchange Management Act, 1999.
- (9) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income Tax Act, 1961:-
  - (i) S.O.986 published in Gazette of India dated the 14th April, 2007 regarding exemption to the "Council for Lether Exports, CMDAT Tower II, 3<sup>rd</sup> Floor, Gandhi Irwin Road, Egmore, Chennai" under section

10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 2004-2005 and onwards, subject to certain conditions.

- (ii) S.O.987 published in Gazette of India dated the 14th April, 2007 regarding exemption to the "Punjab Infrastructure Development Board, SCO 89-90, Sector 34A, Sub City Centre, Chandigarh-16022" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 2006-2007 and onwards, subject to certain conditions.
- (iii) S.O.992 published in Gazette of India dated the 14th April, 2007 regarding exemption to the "Cancer Aid and Research Foundation, Byculla Municipal School Building, Gr. Floor, RM No. 15-18, N.M. Joshi Marg, Near 's' Bridge, Byculla (West), Mumbai-400011" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 2006-2007 and onwards, subject to certain conditions.
- (iv) S.O.993 published in Gazette of India dated the 14th April, 2007 regarding exemption to the "City Mission of India, CMI Childrens Home, Pushpa Vihar Colony, S.V. Road, Ambewadi, P.B. No. 8249, Dahisar, Mumbai-400068, Maharashtra Mumbai" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 2006-2007 and onwards, subject to certain conditions.
- (v) S.O.994 published in Gazette of India dated the 14th April, 2007 regarding exemption to the "CRY Child Relief and You, 189/A, Anand Estate, Sane Guruji Marg, Mumbai-400011" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 2006-2007 and onwards, subject to certain conditions.
- (vi) S.O.995 published in Gazette of India dated the 14th April, 2007 regarding exemption to the "National Culture Fund, Ministry of Tourism and Culture, Department of Culture, 2<sup>nd</sup> Floor, "B" Wing, Janpath Bhavan, Janpath, New Delhi-110001" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 2003-2004 and onwards, subject to certain conditions.
- (vii) S.O.997 published in Gazette of India dated the 14th April, 2007 regarding exemption to the "The Tribune Trust, Chandigarh, Sector 29C, Chandigarh" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 2007-2008 and onwards, subject to certain conditions.
- (viii) S.O.999 published in Gazette of India dated the 14th April, 2007 regarding exemption to the "Chen Women Development Society, Chen Town, Mon District, Nagaland" under section 10(23C) of the Income-

tax Act, 1961 for the period covered by the assessment year 2006-2007 and onwards, subject to certain conditions.

- (ix) S.O.1007 published in Gazette of India dated the 14th April, 2007 regarding exemption to the "Administrative Staff College of India, Bella Vista, Hyderabad-500082" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 2005-2006 and onwards, subject to certain conditions.
- (x) S.O.1008 published in Gazette of India dated the 14th April, 2007 regarding exemption to the "Federation of Indian Chambers of Commerce and Industry, Federation House, Tansen Marg, New Delhi-110001" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1998-1999 and onwards, subject to certain conditions.
- (xi) S.O.1011 published in Gazette of India dated the 14th April, 2007 regarding exemption to the "Armed Forces Flag Day Fund, Kendriya Sainik Board, Ministry of Defence, West Block, 4, R.K.Puram, New Delhi" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 2002-2003 and onwards, subject to certain conditions.
- (xii) S.O.1013 published in Gazette of India dated the 14th April, 2007 regarding exemption to the "Centre for Advanced Strategic Studies, M.M.D.W. Potdar, Complex, Pune University Campur, Ganeshkhind, Pune-411007" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 2004-2005 and onwards, subject to certain conditions.
- (xiii) S.O.1016 published in Gazette of India dated the 14th April, 2007 regarding exemption to the "Haryana Amalgamated Fund for the Welfare of Ex-Servicemen, Sainik Bhawan, Secor-12, Panchkula" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1996-1997 and onwards, subject to certain conditions.
- (xiv) S.O.1018 published in Gazette of India dated the 14th April, 2007 regarding exemption to the "Council for Advancement of People's Action and Rural Technology, India Habitat Centre Zone, V-A, Lodhi road, New Delhi-110003" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1999-2000 and onwards, subject to certain conditions.
- (xv) S.O.1019 published in Gazette of India dated the 14th April, 2007 regarding exemption to the "Tamil Nadu Ex-Services Personnel Benevolent Fund, Directorate of Ex-Serviceman's Welfare, 22, Raja

- Muthiah Salai, Chennai-600003" under section 10(23C) of the Incometax Act, 1961 for the period covered by the assessment year 2002-2003 and onwards, subject to certain conditions.
- (xvi) S.O.1497 published in Gazette of India dated the 26<sup>th</sup> May, 2007 regarding exemption to the "St. John Ambulance, 1, Red Cross Road, New Delhi" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 2003-2004 and onwards, subject to certain conditions.
- (xvii) S.O.1498 published in Gazette of India dated the 26<sup>th</sup> May, 2007 regarding exemption to the "Technology Development Board, New Delhi" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 2000-2001 and onwards, subject to certain conditions.
- (xviii) S.O.1694 published in Gazette of India dated the 16<sup>th</sup> June, 2007 regarding exemption to the "Jalianwala Bagh National Memorial Trust, Amritsar" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 2007-2008 and onwards, subject to certain conditions.
- (10) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
- (i) S.O.449(E) published in Gazette of India dated the 26<sup>th</sup> March, 2007 together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of import.
- (ii) S.O.450(E) published in Gazette of India dated the 26<sup>th</sup> March, 2007 together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of export.
- (iii) S.O.649(E) published in Gazette of India dated the 25<sup>th</sup> April, 2007 together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of import.
- (iv) S.O.650(E) published in Gazette of India dated the 25<sup>th</sup> April, 2007 together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purpose of assessment of export.
- (v) G.S.R.499(E) published in Gazette of India dated the 23<sup>rd</sup> July, 2007 together with an explanatory memorandum making certain

amendments in the Notification No. 21/2002-Cus., dated the 1<sup>st</sup> March, 2002.

- (vi) G.S.R.509(E) published in Gazette of India dated the 26<sup>th</sup> July, 2007 together with an explanatory memorandum seeking to exempt CV duty on capital goods imported by specified units for manufacture, assembly and testing of displays, storage devices, solar cells, photovoltaics, other advanced micro and nano technology products, under the Special Incentive Package scheme.
- (vii) The Customs House Agents Licensing (Second Amendment) Regulations, 2007 published in Notification No. G.S.R.512(E) in Gazette of India dated the 27<sup>th</sup> July, 2007 together with an explanatory memorandum.
- (viii) The Customs (Settlement of Cases) Rules, 2007 published in Notification No. G.S.R.393(E) in Gazette of India dated the 28<sup>th</sup> May, 2007 together with an explanatory memorandum.
- (11) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-
- (i) The Central Excise (Settlement of Cases) Rules, 2007 published in Notification No. G.S.R.394(E) in Gazette of India dated the 28<sup>th</sup> May, 2007 together with an explanatory memorandum.
- (ii) G.S.R.432(E) published in Gazette of India dated the 15<sup>th</sup> June, 2007 together with an explanatory memorandum making certain amendments in three notifications mentioned therein.
- (iii) G.S.R.494(E) published in Gazette of India dated the 19<sup>th</sup> July, 2007 together with an explanatory memorandum making certain amendments in the Notification No. 6/2006-CE dated the 1<sup>st</sup> March, 2006.
- (iv) G.S.R.515(E) published in Gazette of India dated the 30<sup>th</sup> July, 2007 together with an explanatory memorandum seeking to exempt internal combustion engines manufactured by Kerala Agro Machinery Corporation Limited, Kalamassery and cleared to KAMCO Kanjikode, for manufacture of Power tillers.

- (12) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975:-
  - (i) G.S.R.502(E) published in Gazette of India dated the 24<sup>th</sup> July, 2007 together with an explanatory memorandum seeking to impose definitive anti-dumping duty on imports into India of bias tyres, tubes and flaps originating in, or exported from, China PR and Thailand, based on final findings of the Designated Authority.
  - (ii) G.S.R.504(E) published in Gazette of India dated the 25<sup>th</sup> July, 2007 together with an explanatory memorandum seeking to impose final anti-dumping duty, based on recommendation of designated authority in the sunset review findings, on imports of Hexamine, originating in, or exported from, Russia and Saudi Arabia.
  - (13) A copy of the Service Tax (Second Amendment) Rules, 2007 (Hindi and English versions) published in Notification No. G.S.R.266(E) in Gazette of India dated the 2<sup>nd</sup> April 2007, under sub-section (4) of section 94 of the Finance Act, 1994, together with an explanatory memorandum.
  - (14) A copy of the Prevention of Money-laundering (Maintenance of Records of the Nature and Value of Transactions, the Procedure and Manner of Maintaining and Time for Furnishing Information and Verification and Maintenance of Records of the Identity of the Clients of the Banking Companies, Financial Institutions and Intermediaries) Amendment Rules, 2007 (Hindi and English versions) published in Notification No. G.S.R.389(E) in Gazette of India dated the 24<sup>th</sup> May. 2007, under section 74 of the Prevention of Money Laundering Act, 2002, together with an explanatory memorandum.
- (15) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 15 of the Government Savings Banks Act, 1873:-
  - (i) The Senior Citizens Savings Scheme (Amendment) Rules, 2007 published in Notification No. G.S.R. 390(E) in Gazette of India dated the 24<sup>th</sup> May, 2007.
  - (ii) The Post Office Savings Account (Amendment) Rules, 2007 published in Notification No. G.S.R. 481(E) in Gazette of India dated the 12<sup>th</sup> July, 2007.
- (16) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:-

- (i) The Nationalized Banks (Management and Miscellaneous Provisions) (Second Amendment) Scheme, 2007 published in Notification No. S.O.1057(E) in Gazette of India dated the 29<sup>th</sup> June 2007.
- (ii) The Nationalized Banks (Management and Miscellaneous Provisions)
   (Second Amendment) Scheme, 2007 published in Notification
   No. S.O.1058(E) in Gazette of India dated the 29<sup>th</sup> June 2007.

#### 12.02 P.M.

#### 4. Announcement by the Speaker

The Speaker informed the House of the receipt of a petition on 26 March, 2007 from Shri Rajesh Verma, a member of this House and Leader of BSP in Lok Sabha, against Mohd. Shahid Akhlaque, Shri Ramakant Yadav and Shri Bhal Chandra Yadav under Rule 6 of Members of Lok Sabha (Disqualification on ground of Defection) Rules, 1985 praying that Mohd. Shahid Akhlaque, Shri Ramakant Yadav and Shri Bhal Chandra Yadav be declared to have incurred disqualification for being members of the House under paragraph 2 (1)(a) of the Tenth Schedule to the Constitution for having voluntarily given up membership of their original political party viz. Bahujan Samaj Party.

The Speaker observed that after having received the comments of Shri Mohd. Shahid Akhlaque, Shri Ramakant Yadav and Shri Bhal Chandra Yadav and having regard to the nature and circumstances of the case, he had decided to refer the petitions to the Committee of Privileges under rule 7(4) of the said Rules for making a preliminary enquiry and submitting a report to him before the last day of the present Session."

## 5. Observation by the Speaker

The Speaker made the following Observation:-

"Hon. Members, S/Shri L.K. Advani, Santosh Gangwar and Ram Gopal Yadav have given identical notices under Rule 184 of the Rules of Procedure and Conduct of Business in Lok Sabha which read as follows:

"That the House having considered the Prime Minster's statement on 13 August, 2007 in respect of the 123 Nuclear Agreement signed with the USA is of the opinion that the Agreement needs to be renegotiated to ensure that the misgivings expressed by Parliament after the U.S. Congress has passed the Hyde Act, and the assurance given by the Prime Minister in response to that debate are fully addressed and India's Independence insofar as its strategic and foreign policy is concerned is scrupulously protected."

A perusal of the content of the Notices shows that the operative part of the Motion is to require the Government to re-negotiate the 123 Nuclear Agreement signed by the Government with the US Government, with the objectives mentioned in the Motion.

According to our Constitution, in the absence of appropriate laws made by the Parliament, the right of the Central Government to enter into Treaties and Agreements with foreign countries in its sovereign power, is unrestricted and any such Treaty or Agreement becomes effective without any intervention by Parliament.

It is also well-established that there is no requirement to obtain ratification from Parliament of any Treaty or Agreement for its operation or enforcement. Thus, the Parliament can only discuss any Treaty or Agreement entered into by the Government without affecting its finality or enforceability.

The Motions, as tabled, require the Government to renegotiate the same with the objectives stated therein. By asking the Government to re-negotiate the Agreement for the purposes mentioned in the Motions, the Motions in effect seek to disapprove the Agreement entered into and to require the Government not to give effect to the Agreement in its present form and contents, which the House has no competence to do and it will clearly amount to the House rejecting the Agreement in its present form. This will amount to, in effect, disapproval of the Agreement already entered into by the Government, which is in my opinion is not within the competence of the House. What cannot be done directly cannot be achieved indirectly.

Thus, after giving my deep consideration, I hold that the notices of Motion as mentioned above are not admissible on the ground outlined, and are, therefore, rejected.

The hon. Prime Minister has made a Statement in the House on 13 August, 2007 on the Indo-US Nuclear Agreement, and the House has no doubt the right to discuss the same. There are instances where such Agreements were discussed by this House. There has been no occasion where any Treaty or Agreement was ever discussed under Rule 184.

S/Shri Gurudas Dasgupta, Rupchand Pal, Ramjilal Suman, Rajiv Ranjan Singh 'Lalan', C.K. Chandrappan, and Prabodh Panda have submitted notices under Rule 193 of the Rules of Procedure and Conduct of Business in Lok Sabha, and I have admitted the same, which will be taken up as per the existing procedure.

#### 6. Financial Committees - A Review

Secretary-General laid on the Table Hindi and English versions of the "Financial Committees (2006-2007) - A Review".

## 7. Reports and Statement of Standing Committee on Defence

Shri Santosh Kumar Gangwar presented a copy each of the following Reports and Statement of the Standing Committee on Defence (2006-07):

- (1)\* Twenty-Second Report (Hindi & English versions) on 'Review of Implementation Status of Group of Ministers (GoM) Report on Reforming National Security System in pursuance to Kargil Review Committee Report – A Special Reference to Management of Defence'.
- (2)\* Twenty-Third Report (Hindi & English versions) on 'Action Taken by the Government on the Recommendations/observations of the Committee contained in their Twelfth Report (Fourteenth Lok Sabha) on Review of Medical Services and Education in the Defence Sector'.
- (3) Statement showing further action taken by the Government on the recommendations contained in Chapter I & V of the Eighth Report of the Standing Committee on Defence (Fourteenth Lok Sabha) regarding action taken by the Government on the recommendations contained in their Second Report (Fourteenth Lok Sabha) on Demands for Grants of the Ministry of Defence for the year 2005-06.

## 8. Standing Committee on Chemicals and Fertilizers

Shri Anant Gangaram Geete presented a copy of the Twentieth Report \*\*
(Hindi and English versions) of the Standing Committee on Chemicals and Fertilizers on Action Taken by the Government on the recommendations contained in the Seventh Report (Fourteenth Lok Sabha) of the Committee on the subject 'Availability and Price Management of Drugs and Pharmaceuticals'.

# 9. Reports of the Standing Committee on Human Resource Development

Shri Francis K. George laid on the Table a copy each (Hindi and English versions) of the following Reports of Standing Committee on Human Resource Development:

(1) 196<sup>th</sup> Report on Action Taken by Government on the recommendations/observations contained in the Hundred Seventy-second report on 'University and Higher Education';

<sup>\*</sup>The Report mentioned at Sl. No. (1) was presented to Hon'ble Speaker, Lok Sabha and Hon'ble Chairman, Rajya Sabha on 20 July 2007 and Report mentioned at Sl. No. (2) was presented to Hon'ble Speaker, Lok Sabha and Hon'ble Chairman, Rajya Sabha on 3 August 2007 and 9 August 2007, respectively.

- (2) 197<sup>th</sup> Report on Action Taken by Government on the recommendations/ observations contained in the Hundred Eighty-third report on 'Major Issues Concerning Kendriya Vidyalayas'; and
- (3) 198<sup>th</sup> Report on Action Taken by Government on the recommendations/ observations contained in the Hundred Eighty-fourth report on 'Major Issues Concerning Navodaya Vidyalayas'.

## 10. Report of the Standing Committee on Personnel, Public Grievances, Law and Justice

Shri Varkala Radhakrishnan laid on the Table a copy each of the Twenty First Report (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law & Justice on the Judges (Inquiry) Bill, 2006.

## 11. Report of Business Advisory Committee

Shri Priyaranjan Dasmunsi presented the Thirty-Ninth Report of the Business Advisory Committee.

## 12. Statements by Ministers

Shri P. Chidambaram laid a statement (Hindi and English versions) regarding status of implementation of the recommendations contained in the 43<sup>rd</sup> and 45<sup>th</sup> Reports of the Standing Committee on Finance, relating to the Departments of Economic Affairs, Expenditure and Disinvestment, pertaining to the Ministry of Finance.

Dr. Raghuvansh Prasad Singh laid a statement (Hindi and English version) regarding status of implementation of the recommendations contained in the 22<sup>nd</sup> Report of the Standing Committee on Rural Development, pertaining to the Department of Rural Development, Ministry of Rural Development.

Shri Prem Chand Gupta laid a statement (Hindi and English version) regarding status of implementation of the recommendations contained in the

<sup>\*\*</sup> The Report was presented by the Standing Committee on Chemicals and Fertilizers (2006-07) to Speaker on 24<sup>th</sup> July, 2007 under Direction 71A when the House was not in session and the Speaker was pleased to order the printing, publication and circulation of the Twentieth Report under Rule 280 of the 'Rules of Procedure and Conduct of Business in Lok Sabha'.

Forty Ninth Report of the Standing Committee on Finance on Demands for Grants (2006-07), pertaining to the Ministry of Corporate Affairs.

## 13. Statement by Minister of Parliamentary Affairs

The Minister of Parliamentary Affairs laid a statement (Hindi and English version) regarding Government Business for the week commencing from the 20<sup>th</sup> August, 2007.

#### 12.19 P.M.

#### 14. Government Bill – Introduced

The National Capital Territory of Delhi Laws (Special Provisions) Bill, 2007.

#### 12.20 P.M.

## 15. Statement regarding Ordinance

The Minister of Urban Development laid on the Table an explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the National Capital Territory of Delhi Laws (Special Provisions) Ordinance, 2007.

#### \*12.21 P.M.

## 16. Submissions by Members

(i) Submissions by members regarding reported statement made by U.S. Spokesperson on Indo-U.S. civil nuclear deal.

The following members made submissions regarding reported statement made by U.S. Spokesperson on Indo-U.S. civil nuclear deal:-

- (1) Shri L.K. Advani
- (2) Shri Pranab Mukherjee
- (3) Shri Ramji Lal Suman
- (4) Shri Gurudas Dasgupta
- (5) Shri Prabhunath Singh
- (6) Shri Rupchand Pal

- (7) Shri Braja Kishore Tripathy
- (ii) Shri Priyaranjan Dasmunsi made submission regarding certain remarks made by Shri George Fernandes, M.P. outside the House against the Prime Minister.

#### 1.47 P.M.

(Due to interruptions in the House, Lok Sabha adjourned at 1.50 P.M. and reassembled at 3.30 P.M.)

(At 3.40 P.M. Secretary-General announced that since there was no quorum, Hon'ble Speaker has directed that Lok Sabha would meet at 4.00 P.M. At 4.03 P.M., the Secretary-General announced that since there was no quorum in the House, the Hon'ble Speaker directed that House would now meet at 11.00 A.M. on Monday, the 20<sup>th</sup> August, 2007)

#### 4.04 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 20<sup>th</sup> August, 2007)

P.D.T. ACHARY, Secretary-General.

<sup>\*</sup> From 12.21 P.M. to 12.48 P.M. members raised matter of urgent public importance.

#### **LOK SABHA**

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# BULLETIN - PART I (Brief Record of Proceedings)

Monday, August 20, 2007/Sravana 29, 1929 (Saka)

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#### No. 248

#### 11.00 A.M.

#### 1. Starred Questions

Starred Question Nos. 101 - 104 were orally answered. Replies to Starred Question Nos. 105 - 120 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Question Nos. 951 – 1107 were laid on the Table.

#### 12.00 Noon

## 3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 2006-2007.
- (2) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 2005-2006, together with Audit Report thereon.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Aeronautics Limited and the Department of Defence Production, Ministry of Defence, for the year 2007-2008.

- (5) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Small Industries Corporation Limited and the Ministry of Small Scale Industries, for the year 2007-2008.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 37 of the Apprentices Act, 1961:-
  - (i) The Apprenticeship (Second Amendment) Rules, 2007 published in Notification No. G.S.R. 430(E) in Gazette of India dated the 15<sup>th</sup> June, 2007.
  - (ii) The Apprenticeship (Third Amendment) Rules, 2007 published in Notification No. G.S.R. 467(E) in Gazette of India dated the 5<sup>th</sup> July, 2007.
  - (iii) The Apprenticeship (Fourth Amendment) Rules, 2007 published in Notification No. G.S.R. 488(E) in Gazette of India dated the 16<sup>th</sup> July, 2007.
- (7) A copy of the Information Technology (Conditions of Service of the Controller) Amendment Rules, 2006 published in Notification No. G.S.R. 619(E) in Gazette of India dated the 5<sup>th</sup> October, 2006, under sub-section (3) of section 87 of the Information Technology Act, 2000.
- (8) A copy each of the following papers (Hindi and English versions):-
  - (1) Memorandum of Understanding between the National Seeds Corporation Limited and the Department of Agriculture and Cooperation, Ministry of Agriculture, for the year 2007-2008.
  - (2) Memorandum of Understanding between the State Farms Corporation of India and the Department of Agriculture and Cooperation, Ministry of Agriculture, for the year 2007-2008.
- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955
  - G.S.R.401(E)/Ess.Com./Sugarcane published in Gazette of India dated the 30<sup>th</sup> May 2007 containing corrigendum to the Notification No. G.S.R.112(E)/Ess. Com./Sugarcane dated the 12<sup>th</sup> February, 2004.
  - (ii) G.S.R.402(E)/Ess.Com./Sugarcane published in Gazette of India dated the 30<sup>th</sup> May 2007 containing Order regarding fixation of minimum price payable by the owners of the vacuum pan process sugar factory mentioned therein or their agents for the sugar year 2004-2005.
  - (iii) G.S.R.403(E)/Ess.Com./Sugarcane published in Gazette of India dated the 30<sup>th</sup> May 2007 containing Order regarding fixation of minimum

- price payable by the owners of the vacuum pan process sugar factory mentioned therein or their agents for the sugar year 2005-2006.
- (iv) G.S.R.404(E)/Ess.Com./Sugarcane published in Gazette of India dated the 30<sup>th</sup> May 2007 containing Order regarding fixation of minimum price payable by the owners of the vacuum pan process sugar factory mentioned therein or their agents for the sugar year 2006-2007.
- (v) S.O.1310(E) published in Gazette of India dated the 31<sup>st</sup> July, 2007 containing Order dispensing with the requirement of obtaining export release order with effect from 31.07.2007, for export of sugar in 2006-07 and 2007-08 sugar seasons, that is, upto 30<sup>th</sup> September, 2008 or till further orders, whichever is earlier, except for export to member counties of European Union and United States.
- (10) A copy of the Memorandum of Understanding (Hindi and English versions) between the Food Corporation of India and the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution for the year 2007-2008.

### 4. Report of Standing Committee on Agriculture

Prof. Ram Gopal Yadav presented the Thirty Second Report (Hindi and English Versions) of the Standing Committee on Agriculture on 'The Constitution (One Hundred and Sixth Amendment) Bill, 2006'.

## 5. Report of Standing Committee on Commerce

Shri Kashiram Rana laid on the Table the 83<sup>rd</sup> Report\* on the Functioning of Special Economic Zones (Hindi and English versions) of the Standing Committee on Commerce.

## 6. Statement by Minister

Shri Oscar Fernandes made a statement regarding status of implementation of the recommendations contained in the Eighteenth Report of the Standing Committee on Labour on Demands for Grants (2006-07), pertaining to the Ministry of Labour and Employment.

#### 12.06 P.M.

## 7. Calling Attention

The Speaker informed the House that the Calling Attention regarding the situation arising out of the proposed formation of Salem Railway Division by bifurcating Palghat Railway Division was listed in the name of Shri S. Ajaya Kumar, Shrimati C.S. Sujatha, Adv. Suresh Kurup, Shri P.C. Thomas and Shri N.N. Krishnadas. Shri S. Ajaya Kumar who secured first position in the ballot had requested that Shri N.N. Krishnadas may be allowed to call the attention of the Minister of Railways on his behalf and he had acceded to his request.

Accordingly, Shri N.N. Krishnadas called the attention of the Minister. The Minister of Railways made a statement in regard thereto.

#### \*12.42 P.M.

# 8. Motion regarding the Thirty-Ninth Report of the Business Advisory Committee

Shri Priyaranjan Dasmunsi moved the following motion:-

"That this House do agree with the Thirty-Ninth Report of the Business Advisory Committee presented to the House on the 17<sup>th</sup> August, 2007."

The motion was adopted.

#### 1.08 P.M.

## 9. Submission by Member

Shri Rup Chand Pal made a submission regarding delay in implementation of the recommendations of Justice Sacchar Committee Report on Minorities. Sarvashri Hannan Mollah, A.V. Bellarmin and Mohammad Salim associated.

Shri Priya Ranjan Dasmunsi responded.

#### 1.15 P.M.

#### 10. Government Bills – Introduced

- (i) The All-India Institute of Medical Sciences and Post-Graduate
  Institute of Medical Education and Research (Amendment) Bill, 2007.
- (ii) The Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production,

<sup>\*</sup> The report was presented to Hon'ble Chairman, Rajya Sabha on 20<sup>th</sup> June, 2007, when Rajya Sabha was not in Session and was forwarded to Hon'ble Speaker, Lok Sabha on the same day.

#### Supply and Distribution) Amendment Bill, 2007.

\* From 12.44 P.M. to 1.12 P.M. Members raised matters of urgent public importance.

#### 2.18 P.M.

#### 11. Matters under Rule 377

- (1) Shri S.K. Kharventhan raised a matter regarding need to build a monument at Virupakshi in honour of Shri Gopal Naicker, a great warrior and freedom fighter from Tamil Nadu.
- (2) Shri Thawar Chand Gehlot raised a matter regarding need to sanction four-laning of National Highway No. 3 between Gwalior and Dewas in Madhya Pradesh.
- (3) Adv. P. Satheedevi raised a matter regarding need to provide rail link between Tellicherry and Mysore.
- (4) Shri A.V. Bellarmin raised a matter regarding need to accord the status of a Central University to Gandhigram Rural University, Tamil Nadu.
- (5) Shri Ramji Lal Suman raised a matter regarding need to improve primary education in the country.
- (6) Shri D. Venugopal raised a matter regarding need to evolve a National Plan to help the sugarcane growers.
- (7) Shri Anandrao Vithoba Adsul raised a matter regarding need to take steps for maintenance & conservation of the Shiv Mandir, a historical monument at Varanasi, Uttar Pradesh.
- (8) Shri Harisinh Chavda raised a matter regarding need to undertake the repair of National Highway in North Gujarat with a view to check water-logging in the areas.

#### 2.32 P.M.

## \*12. Statutory Resolution – Negatived Time taken: 2 hrs. 16 mts.

Shri Ramjilal Suman moved the following Resolution:-

"That this House disapproves of the State Bank of India (Amendment) Ordinance, 2007 (No.5 of 2007) promulgated by the President on 21 June, 2007."

After discussion, as indicated in para 13 below, the Resolution was negatived.

#### \*13. Government Bill – Passed

The State Bank of India (Amendment) Bill, 2007.

The motion for consideration of the Bill was moved by Shri Pawan Kumar Bansal on behalf of Shri P. Chidambaram.

The following Members took part in the combined debate on resolution (vide para 12 above) and on the motion for consideration of the Bill:\_

- (1) Shri Ramjilal Suman
- (2) Shri Lakshman Singh
- (3) Shri K.S. Rao
- (4) Shri Sudhangshu Seal
- (5) Shri Shailendra Kumar
- (6) Shri Ganesh Prasad Singh
- (7) Shri Bhartruhari Mahtab
- (8) Shri Prabodh Panda
- (9) Shri Rajiv Ranjan Singh 'Lalan'

## \* Discussed together

- (10) Prof. M. Ramadass
- (11) Prof. Rasa Singh Rawat
- (12) Shri Adhir Chowdhury
- (13) Shri Varkala Radhakrishnan
- (14) Shri Kharabela Swain
- (15) Shri Vijayendra Pal Singh
- (16) Shri Braja Kishore Tripathy

Shri P. Chidambaram replied to the combined debate.

The motion for consideration of the Bill was adopted and the clause by clause consideration of the Bill was taken up.

Clauses 2 to 10 were adopted

Clause 1, the Enacting Formula and the Long title were also adopted.

The motion that the Bill be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill was passed.

Time taken: 6 hrs. 01

#### 4.49 P.M.

## 14. Discussion under Rule 193

mt.

Further discussion on situation arising out of floods in various parts of the country, raised by Shri Ananth Kumar on the 14<sup>th</sup> August, 2007 continued.

The following members took part in the debate:-

- (1) Shri Sita Ram Singh
- (2) Shri Anil Basu
- (3) Shri Madhusudan Mistry
- (4) Shri Tapir Gao
- (5) Shri Shailendra Kumar
- (6) Shri Bhubneshwar Prasad Mehta
- (7) Shri Brahmananda Panda
- (8) Shri Rajiv Ranjan Singh 'Lalan'
- (9) Shri M. Shivanna
- (10) Prof. Saif-ud-din-soz (Speech unfinished)

The discussion was not concluded

#### 7.01 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Tuesday, the 21st August, 2007)

P.D.T. ACHARY, Secretary-General.

## **LOK SABHA**

## **BULLETIN - PART I**

(Brief Record of Proceedings)

Tuesday, August 21, 2007/Sravana 30, 1929 (Saka)

No. 249

#### 11.00 A.M.

### 1. Obituary References

The Speaker made references to the passing away of Shri Dilip Chakravarty, a member of the Sixth Lok Sabha and Shri Sat Pal Kapur, a member of Fifth Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

## 2. Questions

After making obituary references, Starred Question No. 121 was called by the Chair, but due to the interruptions in the House, could not be replied. Hence, Starred Question Nos. 121-140 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to the Unstarred Questions Nos. 1108-1187, and 1189-1337 will be printed in the Official Report for the day.

(Due to interruptions in the House, Lok Sabha adjourned at 11.15 AM and reassembled at 11.30 AM)

(Due to continued interruptions in the House, Lok Sabha adjourned at 11.30 AM and re-assembled at 02.00 PM)

#### 2.03 P.M.

### 3. Papers laid on the Table

The following papers were laid on the Table :-

- (1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Broadcast Engineering Consultants India Limited and the Ministry of Information and Broadcasting for the year 2007-2008.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Mahila kosh, New Delhi, for the year 2005-2006, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Mahila kosh, New Delhi, for the year 2005-2006.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Open Schooling, New Delhi, for the year 2005-2006.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of National Institute of Open Schooling, New Delhi, for the year 2005-2006, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Open Schooling, New Delhi, for the year 2005-2006.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan, Authority Punjab, Chandigarh, for the year 2005-2006, along with Audited Accounts.
  - (ii) Statement regarding review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan, Authority Punjab, Chandigarh, for the year 2005-2006.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Haryana Prathmik Shiksha Pariyojna Parishad, Chandigarh, for the year 2005-2006, along with Audited Accounts.

- (ii) Statement regarding review (Hindi and English versions) by the Government of the working of the Haryana Prathmik Shiksha Pariyojna Parishad, Chandigarh, for the year 2005-2006.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy of the Newsprint Control (Amendment) Order, 2007 (Hindi and English versions) published in Notification No. S.O.1169(E) in Gazette of India dated the 17<sup>th</sup> July, 2007, issued under section 18G of the Industries (Development and Regulation) Act, 1951.
- (11) A copy of the Annual Accounts (Hindi and English versions) of the Babasaheb Bhimrao Ambedkar University, Lucknow, for the year 2002-2003, together with Audit Report thereon.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Babasaheb Bhimrao Ambedkar University, Lucknow, for the year 2005-2006.
  - (ii) A copy of the review (Hindi and English versions) by the Government of the working of the Babasaheb Bhimrao Ambedkar University, Lucknow, for the year 2005-2006.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Aligarh Muslim University, Aligarch, for the year 2005-2006.
  - (ii) A copy of the review (Hindi and English versions) by the Government of the working of the Aligarh Muslim University, Aligarch, for the year 2005-2006.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Educational Planning and Administration,
  New Delhi, for the year 2005-2006 along with Audited Accounts.
  - (ii) A copy of the review (Hindi and English versions) by the Government of the working of the National Institute of Educational Planning and Administration, New Delhi, for the year 2005-2006.

- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) A copy of the Annual Accounts (Hindi and English versions) of the Banaras Hindu University, Varanasi, for the year 2005-2006, together with Audit Report thereon.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) A copy of the Annual Accounts (Hindi and English versions) of the Mizoram University, Aizawl, for the year 2003-2004, together with Audit Report thereon.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Babasaheb Bhimrao Ambedkar University, Lucknow, for the year 2004-2005.
  - (ii) A copy of the review (Hindi and English versions) by the Government of the working of the Babasaheb Bhimrao Ambedkar University, Lucknow, for the year 2004-2005.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 2005-2006.
  - (ii) A copy of the review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru University, New Delhi, for the year 2005-2006.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Hindi (Kendriya Hindi Shikshan Mandal), Agra, for the year 2005-2006.
  - (ii) A copy of the review (Hindi and English versions) by the Government of the working of the Central Institute of Hindi (Kendriya Hindi Shikshan Mandal), Agra, for the year 2005-2006.
  - (iii) A copy of the Annual Accounts (Hindi and English versions) of Central Institute of Hindi (Kendriya Hindi Shikshan Mandal), Agra, for the year 2005-2006, together with Audit Report thereon.
  - (iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Central Institute of Hindi (Kendriya Hindi Shikshan

Mandal), Agra, for the year 2005-2006.

(28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.

## 4. Reports of Estimates Committee

Shri C. Kuppusami presented the following Reports (Hindi and English versions) of Estimates Committee:-

- (1) Thirteenth Report on action taken by Government on the recommendations contained in the Eleventh Report of the Estimates Committee (Fourteenth Lok Sabha) on the Ministry of Home Affairs 'New Delhi Municipal Council'; and
- (2) Fourteenth Report on Ministry of Agriculture (Department of Agriculture and Cooperation) 'National Agricultural Cooperative Marketing Federation of India Ltd. (NAFED)'.

## 5. Reports of Public Accounts Committee

Prof. Vijay Kumar Malhotra presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2007-2008):-

- (1) Forty-eighth Report on "Functioning of Employees' State Insurance Corporation (ESIC)".
- (2) Fifty-sixth Report on Action Taken on the 30<sup>th</sup> Report of Public Accounts Committee on "Non- recovery of Guarantee Fee from Air India and Indian Airlines".

## 6. Reports of Standing Committee on Information Technology

Shri Nikhil Kumar presented the following Reports (Hindi and English versions) of the Standing Committee on Information Technology:-

- (1) Forty-Seventh Report<sup>#</sup> on 'The Role of Prasar Bharati and its Future Status' relating to the Ministry of Information and Broadcasting.
- (2) Forty-Eighth Report<sup>®</sup> on 'Real Estate Management in Department of Posts' relating to the Ministry of Communications and Information Technology (Department of Posts).
- (3) Forty-Ninth Report<sup>®</sup> on 'Functioning of C-DAC' relating to the Ministry of Communications and Information Technology (Department of Information Technology).

## 7. Report of the Study Tour of Committee on the welfare of Scheduled Castes and Scheduled Tribes

Shri Ratilal Kalidas Varma laid on the Table a copy of the Report (Hindi and English versions) of the Study Tour of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on their visit to Ahmedabad, Jamnagar, Mumbai and Goa during January, 2007.

## 8. Minutes of Committee on Absence of Members from the sittings of the House

Shri Rajesh Verma laid on the Table minutes (Hindi and English versions) of the 7<sup>th</sup> sittings of the Committee on Absence of Members from the sittings of the House held on 7 December, 2006.

## 9. Statements by Ministers

- (i) \*(a) The Minister of External Affairs made a statement on the purported comments of the Indian Ambassador to United States of America (USA) on the 'Indo-US civil nuclear energy cooperation agreement' during an interview with Mr. Aziz Hanifa of Rediff India Abroad.
  - \*\*(b) The Minister further made a statement in the matter quoting the clarification given by the Indian Ambassador about his interview.
- (ii) The Minister of State (Independent Charge) in the Ministry of Women & Child Development laid a statement (Hindi and English versions) regarding status of implementation of the recommendations contained in the 153<sup>rd</sup> Report of the Standing Committee on Human Resource Development on Gender Budget Analysis, pertaining to the Ministry of Women and Child Development.

<sup>#</sup> The Forty-Seventh Report (Hindi and English versions) was presented to the Hon'ble Speaker on 12.6.2007 under Direction 71 A of the Directions by the Speaker.

<sup>@</sup> The Forty-Eighth and Forty-Ninth Reports (Hindi and English versions) were presented to the Hon'ble Speaker on 3.8.2007 under Direction 71 A of the Directions by the Speaker.

### 10. Supplementary Demands for Grants (Railways) – 2007-2008

Shri Lalu Prasad presented a statement (Hindi and English versions) showing the Supplementary Demand for Grants in respect of the Budget (Railways) for 2007-2008.

#### 11. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under rule 377 as indicated against each:-

- (1) Shri Rashid J.M. Aaron regarding need to enhance the quota of Haj pilgrims from Tamil Nadu.
- (2) Shri Iqbal Ahmed Saradgi regarding need to fix 60 years instead of 65 years for availing benefits of senior citizen.
- (3) Shri Nikhil Kumar regarding need to set up a permanent camp of C.R.P.F. at Aurangabad, Bihar.
- (4) Shri K.C. Singh 'Baba' regarding need to accord the status of a Central University to Kumaon University, Uttarakhand.
- (5) Shri Devwrat Singh regarding need to provide immediate financial assistance to the State Government of Chhattisgarh to provide relief to 'Baiga' community of Rajnandgaon, facing the onslaught of a mysterious disease.
- (6) Shri G. Karunakara Reddy regarding need to post adequate staff at All India Radio, Bellary, Karnataka to facilitate full coverage of the F.M. Channel in the district.
- (7) Shri Kashiram Rana regarding need to shift the office of Development Commissioner for Special Economic Zones from Kandla to Gandhinagar.

<sup>\*</sup> At 11.07 A.M.

<sup>\*\*</sup> At 2.08 P.M.

- (8) Shri Hansraj G. Ahir regarding need to include the remaining five tehsils of Vidharbha in the special financial package declared by the Government for the benefit of farmers of the region.
- (9) Shri Girdhari Lal Bhargava regarding need to set-up an oil-refinery in Rajasthan.
- (10) Shri D.V. Sadananda Gowda regarding need to run a passenger train between Mangalore and Bangalore.
- (11) Dr. K.S. Manoj regarding need to expedite the construction of two Road Over Bridges along the Alappuzha By-Pass on National Highway No. 47 in Kerala.
- (12) Smt. Usha Verma regarding need to establish a Kendriya Vidyalaya at Hardoi in Uttar-Pradesh.
- (13) Shri Harikewal Prasad regarding need to enhance the budgetary allocation of dwellings per unit from Rs. 25,000/- to Rs. 50,000/- under Indira Awas Yojana (IAY) and provide a quota under IAY for areas prone to natural calamities.
- (14) Shri Alok Kumar Mehta regarding need to give recognition to Ajit Kumar Mehta Sanskrit college, Samastipur, Bihar.
- (15) Shri Sugrib Singh regarding need to provide rail services between Berhampur-Phulbani via Ashaka and Bhanjanagar in Orissa.
- (16) Shri Jaysingrao Gaikwad Patil regarding need to run the Secunderabad Express (Train No. 7063) on its pre-designated route.
- (17) Shri Bhubneshwar Prasad Mehta regarding need to construct a Rail Over Bridge at Koderma, Jharkhand.
- (18) Shri Prabhunath Singh regarding need to complete the construction of BR 09-10 road at Mashrakh, district Saran, Bihar under Pradhan Mantri Gram Sadak Yojana.
- (19) Dr. R. Senthil regarding need to make the radio station at Dharmapuri town in Tamil Nadu operational.
- (20) Dr. M. Jagannath regarding need to provide stoppage of all important express trains at Shadnagar Railway Station in Mahboobnagar district, Andhra Pradesh.

(Due to interruptions in the House, Lok Sabha adjourned for the day)

2.14 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 22<sup>nd</sup> August, 2007)

P.D.T. ACHARY, Secretary-General.

## **LOK SABHA**

## **BULLETIN - PART I**

(Brief Record of Proceedings)

Wednesday, August 22, 2007/Sravana 31, 1929 (Saka)

No. 250

#### 11.00 A.M.

(Due to interruptions in the House, Lok Sabha adjourned at 11.05 A.M. and reassembled at 12 Noon)

#### 1. Questions

Due to interruptions in the House, Starred Questions could not be called for Oral answers. Starred Question Nos. 141 - 160 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 1338 - 1507 and 1509 - 1567 would be printed in the Official Report for the day.

#### 12 Noon

## 2. Papers laid on the Table

The following papers were laid on the Table :-

- (1) Memorandum of Understanding between the Ennore Port Limited and Ministry of Shipping, Road Transport and Highways for the year 2007-2008.
- (2) Memorandum of Understanding between the Hooghly Dock and Port Engineers Limited and Ministry of Shipping, Road Transport and Highways for the year 2007-2008.
- (3) Memorandum of Understanding between the Shipping Corporation of India Limited and Ministry of Shipping, Road Transport and Highways for the year 2007-2008.

- \*(4) A copy of the Emigration (Amendment) Rules, 2007 (Hindi and English versions) published in Notification No. S.O. 776 (E) in Gazette of India dated the 18<sup>th</sup> May, 2007 under section 44 of the Emigration Act, 1983.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Lakshmibai National Institute of Physical Education, Gwalior, for the year 2005-2006, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lakshmibai National Institute of Physical Education, Gwalior, for the year 2005-2006
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Annual Report (Hindi and English versions) of the Indian Council of World Affairs, New Delhi, for the years 1999-2000 to 2005-2006.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the Annual Report (Hindi and English versions) of the Research and Information System for Developing Countries, New Delhi, for the year 2005-2006, along with Audited Accounts.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(11) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 24 of the Passports Act, 1967:-

- (i) The Passports (Amendment) Rules, 2006 published in Notification No. G.S.R.768 (E) in Gazette of India dated the 23<sup>rd</sup> December, 2006.
- (ii) The Passports (Amendment) Rules, 2007 published in Notification No.G.S.R.396 (E) in Gazette of India dated the 29<sup>th</sup> May, 2007.
- (iii) The Passports (Amendment) Rules, 2007 published in Notification No. G.S.R.526 (E) in Gazette of India dated the 2<sup>nd</sup> August, 2007.
- (12) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

<sup>\*</sup> At 12.07 P.M.

- (i) Review by the Government of the working of the Hospital Services Consultancy Corporation (India) Limited, Noida, for the year 2005-2006.
- (ii) Annual Report of the Hospital Services Consultancy Corporation (India) Limited, Noida, for the year 2005-2006, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy of the Notification No. S.O. 997 (E) (Hindi and English versions) published in Gazette of India dated the 19<sup>th</sup> June, 2007, appointing the 19<sup>th</sup> June, 2007 as the date on which the Medical Termination of Pregnancy Act, 1971 to come into force in the State of Sikkim, issued under the said Act.
- (15) A copy of the Annual Report (Hindi and English versions) of the Janasankhya Sthirata Kosh (National Population Stabilisation Fund), New Delhi, for the years 2003-2004 to 2005-2006, along with Audited Accounts.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Coal Mines Provident Fund Organisation, Dhanbad, for the year 2003-2004, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coal Mines Provident Fund Organisation, Dhanbad, for the year 2003-2004.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) A copy of the Notification No. G.S.R.522(E) (Hindi and English versions) published in Gazette of India dated the 1<sup>st</sup> August 2007 making certain amendments in the second schedule of the Mines and Minerals (Development and Regulation) Act, 1957, under sub-section (1) of section 28 of the said Act.
- (20) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-
  - (i) S.O.624(E) published in Gazette of India dated the 20<sup>th</sup> April, 2007 regarding acquisition of land for building (widening / four laning, etc), maintenance, management and operation of different

- stretches of National Highway Nos.2 and 25 (Jhansi Bhognipur / Bara section) in the state of Uttar Pradesh.
- (ii) S.O.692(E) published in Gazette of India dated the 1<sup>st</sup> May, 2007 regarding acquisition of land for building (widening / four laning, etc) of National Highway No.7 (Nagpur-Hyderabad section) in the state of Maharashtra.
- (iii) S.O.691(E) published in Gazette of India dated the 1<sup>st</sup> May, 2007 regarding acquisition of land for building (widening / four laning, etc) maintenance, management and operation of National Highway No.7 (Nagpur-Hyderabad section) in the state of Maharashtra.
- (iv) S.O.633(E) published in Gazette of India dated the 23<sup>rd</sup> April, 2007 authorising the officers mentioned therein to acquire land for building (widening), maintenance, management and operation of National Highway No.6, including construction of bypasses in the state of Maharashtra.
- (v) S.O.1027(E) to S.O.1031(E) published in Gazette of India dated the 26<sup>th</sup> June , 2007 regarding acquisition of land for building (widening / four laning, etc), maintenance, management and operation of different stretches of National Highway No.2 (Kanpur–Varanasi section) in the state of Uttar Pradesh.
- (vi) S.O.1210(E) published in Gazette of India dated the 25<sup>th</sup> July, 2007 notifying the rates of fee to be recovered from users of two lane stretches of National Highway No.4 (Khambatki Ghat between Pune and Satara) in the state of Maharashtra.
- (vii) S.O.1104(E) published in Gazette of India dated the 5<sup>th</sup> July, 2007 regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No.75, including construction of bypasses (Gwaliar–Jhansi section) in the state of Utter Pradesh.
- (viii) S.O.612(E) and S.O.613(E) published in Gazette of India dated the 20<sup>th</sup> April, 2007 making certain amendments in the Notification No. S.O.1741(E) dated the 10<sup>th</sup> October, 2006.
- (ix) S.O.524(E) published in Gazette of India dated the 9<sup>th</sup> April, 2007 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of different stretches of National Highway Nos. 21 and 22 (Ambala-Zirakpur section) in the state of Punjab.

- (x) S.O.694(E) published in Gazette of India dated the 1<sup>st</sup> May, 2007 regarding acquisition of land for building (widening/six-laning etc.), maintenance, management and operation of National Highway No. 1 (Delhi-Ambala section) in the state of Haryana.
- (xi) S.O.1078(E) published in Gazette of India dated the 3<sup>rd</sup> July, 2007 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 10 (Rohtak-Hissar section) in the state of Haryana.
- (xii) S.O.920(E) published in Gazette of India dated the 7<sup>th</sup> July, 2007 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 10 (Bahadurgarh-Rohtak section) in the state of Haryana.
- (xiii) S.O.829(E) published in Gazette of India dated the 28<sup>th</sup> May, 2007 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 10 (Bahadurgarh-Rohtak section) in the state of Haryana.
- (xiv) S.O.655(E) published in Gazette of India dated the 26<sup>th</sup> April, 2007 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 5 A (Chandikhole Paradip section) in the state of Orissa.
- (xv) S.O.816(E) published in Gazette of India dated the 25<sup>th</sup> May, 2007 regarding acquisition of land for building (widening/fourlaning, bypasses etc.), maintenance, management and operation of National Highway No. 34 (Dalkola bypass section) in the state of West Bengal.
- (xvi) S.O.1016(E) published in Gazette of India dated the 25<sup>th</sup> June,
   2007 making certain amendments in the Notification No.
   S.O.194(E) dated the 2<sup>nd</sup> March, 2001.
- (xvii) S.O.1114(E) published in Gazette of India dated the 6<sup>th</sup> July, 2007 regarding acquisition of land for construction of bypass road outside Sangamner town on National Highway No. 50 in the State of Maharashtra.
- (xviii) S.O.417(E) published in Gazette of India dated the 22<sup>nd</sup> March, 2007 regarding acquisition of land for building (widening/four-

- laning, etc.), maintenance, management and operation of National Highway No. 215 (Panikoili-Rimuli section) in the State of Orissa.
- (xix) S.O.568(E) published in Gazette of India dated the 12<sup>th</sup> April, 2007 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 215 (Rimuli-Rajamunda section) in the State of Orissa.
- (xx) S.O.1069(E) published in Gazette of India dated the 3<sup>rd</sup> July, 2007 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 215 (Rimuli-Rajamunda section) in the State of Orissa.
- (xxi) S.O.1080(E) and S.O. 1081 (E) published in Gazette of India dated the 3<sup>rd</sup> July, 2007 regarding acquisition of land for public purpose of building (widening/four-laning, etc.), maintenance, management and operation of different stretches of National Highway No.24 (Sitapur-Lucknow section) in the State of Uttar Pradesh.
- (xxii) S.O.1172(E) published in Gazette of India dated the 18<sup>th</sup> July, 2007 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No.24 (Sitapur-Lucknow section) in the State of Uttar Pradesh.
- (xxiii) S.O.983(E) published in Gazette of India dated the 15<sup>th</sup> June, 2007 regarding rates of fee to be recovered from the users of Bridge near Dera Bassi on Ambala-Kalka Road on National Highway No.22.
- (xxiv) S.O.1099(E) published in Gazette of India dated the 5<sup>th</sup> July, 2007 regarding collection of fee on Mechanical vehicles for the use of the Permanent Bridge Kalka on Extension of National Highway No. 76 in the State of Uttar Pradesh.
- (xxv) S.O.1144(E) published in Gazette of India dated the 16<sup>th</sup> July, 2007 containing corrigendum to the Notification No. S.O.624(E) dated the 20<sup>th</sup> April, 2007.
- (xxvi) S.O.726(E) published in Gazette of India dated the 8<sup>th</sup> May, 2007 declaring Highway No. 11 C as National Highway.

- (xxvii) S.O.727(E) published in Gazette of India dated the 8<sup>th</sup> May, 2007 making certain amendments in the Notification No. S.O.1096(E) dated the 4<sup>th</sup> August, 2005.
- (xxviii) S.O.725(E) published in Gazette of India dated the 8<sup>th</sup> May, 2007 making certain amendments in the Notification No. S.O.1096(E) dated the 4<sup>th</sup> August, 2005.
- (xxix) S.O.814(E) published in Gazette of India dated the 25<sup>th</sup> May, 2007 making certain amendments in the Notification No. S.O.1096(E) dated the 4<sup>th</sup> August, 2005.
- (xxx) S.O.815(E) published in Gazette of India dated the 25<sup>th</sup> May, 2007 directing Border Roads Organisation to exercise the function relating to development and maintenance of various sections of National Highways mentioned therein.
- (xxxi) S.O.1095(E) published in Gazette of India dated the 4<sup>th</sup> July, 2007 making certain amendments in the Notification No. S.O.1096(E) dated the 4<sup>th</sup> August, 2005.
- (xxxii) S.O.1115(E) published in Gazette of India dated the 6<sup>th</sup> July, 2007 making certain amendments in the Notification No. S.O.1096(E) dated the 4<sup>th</sup> August, 2005.
- (xxxiii) S.O. 630 (E) and S.O. 631 (E) published in Gazette of India dated the 23<sup>rd</sup> April, 2007 authorising the Officers mentioned therein to acquire land for building (widening/ four-laning etc.) maintenance, management and operation of different stretches National Highway No. 9 in the State of Andhra Pradesh.
- (xxxiv) S.O. 729 (E) published in Gazette of India dated the 9<sup>th</sup> May 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 5 (Vijayawadi Visakhapatnam section) in the State of Andhra Pradesh.
- (xxxv) S.O. 771 (E) published in Gazette of India dated the 17<sup>th</sup> May 2007 regarding acquisition of land for building (widening/ four-laning etc.) maintenance, management and operation of National Highway No. 7 (Nagpur Hyderabad section) in the State of Andhra Pradesh.
- (xxxvi) S.O. 830 (E) published in Gazette of India dated the 28<sup>th</sup> May, 2007 authorising the Officers mentioned therein to acquire land for building (widening/ four-laning etc.) maintenance,

- management and operation of National Highway No. 5 (Tirupati Andhra Pradesh/Tamil Nadu Border) in the State of Andhra Pradesh.
- (xxxvii) S.O. 1051 (E) published in Gazette of India dated the 29<sup>th</sup> June, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 7 (Nagpur Hyderabad section) in the State of Andhra Pradesh.
- (xxxviii) S.O. 914 (E) to S.O. 916 (E) published in Gazette of India dated the 6<sup>th</sup> June, 2007 regarding acquisition of land for building (widening/ four-laning etc.) maintenance, management and operation of different stretches of National Highway No. 7 (Nagpur Hyderabad section) in the State of Andhra Pradesh.
- (xxxix) S.O. 792 (E) published in Gazette of India dated the 23<sup>rd</sup> May, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 7 (Hyderabad Bangalore section) in the State of Andhra Pradesh.
- (xl) S.O. 936 (E) published in Gazette of India dated the 8<sup>th</sup> June, 2007 making certain amendments in the Notification No. S.O. 645 (E) dated the 31<sup>st</sup> May, 2004.
- (xli) S.O. 937 (E) published in Gazette of India dated the 8<sup>th</sup> June, 2007 regarding acquisition of land for building (widening/ four-laning etc.) maintenance, management and operation of National Highway No. 7 (Hyderabad Bangalore section) in the State of Andhra Pradesh.
- (xlii) S.O. 938 (E) to S.O. 940 (E) published in Gazette of India dated the 8<sup>th</sup> June, 2007 regarding acquisition of land for building (widening/ four-laning etc.) maintenance, management and operation of different stretches of National Highway No. 7 (Nagpur Hyderabad section) in the State of Andhra Pradesh.
- (xliii) S.O. 827 (E) published in Gazette of India dated the 28<sup>th</sup> May, 2007 making certain amendments in the Notification No. S.O. 840 (E) dated the 1<sup>st</sup> June, 2006.
- (xliv) S.O. 1034 (E) published in Gazette of India dated the 27<sup>th</sup> June, 2007 regarding acquisition of land for building (widening/ four-laning etc.) maintenance, management and operation of National

- Highway No. 7 (Hyderabad Bangalore section) in the State of Karnataka.
- (xlv) S.O. 1101 (E) published in Gazette of India dated the 5<sup>th</sup> July, 2007 making certain amendments in the Notification No. S.O. 363 (E) dated the 16<sup>th</sup> March, 2004.
- (xlvi) S.O. 1123 (E) published in Gazette of India dated the 11<sup>th</sup> July,
   2007 making certain amendments in the Notification No. S.O.
   953 (E) dated the 24<sup>th</sup> October, 2000.
- (xlvii) S.O. 1126 (E) published in Gazette of India dated the 12<sup>th</sup> July, 2007 regarding acquisition of land for building (widening/ four-laning etc.) maintenance, management and operation of National Highway No. 4 (Belgaum Bypass section) in the State of Karnataka.
- (xlviii) S.O. 1040 (E) published in Gazette of India dated the 27<sup>th</sup> June, 2007 making certain amendments in the Notification No. S.O. 223 (E) dated the 10<sup>th</sup> February, 2005.
- (xlix) S.O. 744 (E) published in Gazette of India dated the 10<sup>th</sup> May, 2007 authorising Deputy Commissioner, Hailakandi District, Assam as the competent authority to acquire land for widening of National Highway No. 154, including construction of bypasses/realignments, in the State of Assam.
- (21) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (i) to (iv) of (20) above.
- (22) A copy each of the following Notifications (Hindi and English versions) issued under section 11 of the National Highways Authority of India Act, 1988:-
  - (i) S.O. 724(E) published in Gazette of India dated the 8<sup>th</sup> May, 2007 entrusting the stretches of National Highway Nos.6 and 21 to the National Highways Authority of India.
  - (ii) S.O.1083 (E) published in Gazette of India dated the 3<sup>rd</sup> July, 2007 entrusting the stretch of National Highway No.48 to the National Highways Authority of India.
  - (iii) S.O. 1094 (E) published in Gazette of India dated the 3<sup>rd</sup> July, 2007 entrusting the stretches of National Highway Nos.4 and 22 to the National Highways Authority of India.
  - (iv) S.O. 985(E) published in Gazette of India dated the 18<sup>th</sup> June, 2007 entrusting the stretch of National Highway No.24B to the National

Highways Authority of India.

- (23) A copy of the Highway Administration (Amendment) Rules, 2007 (Hindi and English versions) published in Notification No. S.O. 662 (E) in Gazette of India dated the 26<sup>th</sup> April, 2007 under sub-section (3) of section 50 of the Control of National Highways (Land and Traffic) Act, 2002.
- (24) A copy of the Central Road Fund (State Roads) Rules, 2007 (Hindi and English versions) published in Notification No. G.S.R. 475 (E) in Gazette of India dated the 10<sup>th</sup> July, 2007 issued under section 13 of the Central Road Fund Act, 2000.
- (25) A copy each of the following Notifications (Hindi and English versions) issued under section 3 of the Environment (Protection) Act, 1986:-
  - (i) S.O.582(E) published in Gazette of India dated the 13<sup>th</sup> April, 2007 constituting the State Level Environment Impact Assessment Authority, and the State Level Expert Appraisal Committee for the State of West Bengal.
  - (ii) S.O. 945(E) published in Gazette of India dated the 11<sup>th</sup> June, 2007 constituting the State Level Environment Impact Assessment Authority, and the State Level Expert Appraisal Committee for the State of Karnataka.
  - (iii) S.O. 948(E) published in Gazette of India dated the 12<sup>th</sup> June, 2007 constituting the State Level Environment Impact Assessment Authority, and the State Level Expert Appraisal Committee for the State of Gujarat.
  - (iv) S.O. 1105(E) published in Gazette of India dated the 5<sup>th</sup> July, 2007 constituting the State Level Environment Impact Assessment Authority, and the State Level Expert Appraisal Committee for the State of Andhra Pradesh.
  - (v) S.O.1134(E) published in Gazette of India dated the 12<sup>th</sup> July, 2007 constituting the State Level Environment Impact Assessment Authority, and the State Level Expert Appraisal Committee for the State of Uttar Pradesh.
  - (vi) S.O.1203(E) published in Gazette of India dated the 23<sup>rd</sup> July, 2007 constituting the State Level Environment Impact Assessment Authority, and the State Level Expert Appraisal Committee for the State of Meghalaya.

## 3. Reports of Public Accounts Committee

Prof. Vijay Kumar Malhotra presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2007-2008):-

- (1) Forty-ninth Report on "Avoidable Expenditure Due to Delay in Taking Decision Chennai Port Trust".
- (2) Fifty-second Report on Action Taken on the 9<sup>th</sup> Report of Public Accounts Committee on "National Scheme of Liberation and Rehabilitation of Scavengers and their Dependents".

### 4. Report of Standing Committee on Coal and Steel

Dr. Satyanarayan Jatiya presented the Twenty-Seventh Report (Hindi and English versions) of the Standing Committee on Coal and Steel on Action Taken by the Government on the recommendations contained in the Nineteenth Report on the subject "Prevention of Illegal Mining" of the Ministry of Mines.

## 5. Statements of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Ratilal Kalidas Varma laid on the Table a copy each of the following Statements (Hindi and English versions):-

- (1) Final Action Taken Statements of the Government on the recommendations/observations contained in Chapter I of the Seventh Report (14<sup>th</sup> Lok Sabha) on the subject "Allocation of funds by the Planning Commission for the welfare of Scheduled Castes and Scheduled Tribes during the Ninth Five Year Plan".
- (2) Final Action Taken Statements of the Government on the recommendations/observations contained in Chapter I of the Thirteenth Report (14<sup>th</sup> Lok Sabha) on the subject "Reservation for and Employment of Scheduled Castes and Scheduled Tribes in Dena Bank and credit facilities provided by the Bank to them".
- (3) Final Action Taken Statements of the Government on the recommendations/observations contained in Chapter I of the Fourteenth Report (14<sup>th</sup> Lok Sabha) on the subject "Atrocities on

Scheduled Castes and Scheduled Tribes and pattern of social crimes towards them".

### 6. Reports of the Committee on Petitions

Shri Prabhunath Singh presented the following Reports (Hindi and English versions) of the Committee on Petitions: -

- (1) Twenty Ninth Report on the representations concerning with the Ministry of Environment and Forests.
- (2) Thirtieth Report on the representations concerning with the Ministry of Petroleum and Natural Gas
- (3) Thirty First Report on the representations concerning with the Ministries of Commerce & Industry and Shipping, Road Transport & Highways (Department of Shipping).

# 7. Statements by Ministers

- (i) Minister of State in the Ministry of Shipping, Road Transport & Highways on behalf of Minster of Shipping, Road Transport and Highways laid a statement (Hindi and English versions) regarding status of implementation of the recommendations contained in the 84<sup>th</sup>, 92<sup>nd</sup> and 102<sup>nd</sup> Reports of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2005-06 and 2006-07), pertaining to the Department of Road Transport and Highways, Ministry of Shipping, Road Transport and Highways.
- (ii) Minister of State in the Ministry of Health & Family Welfare on behalf of Minister of Health & Family Welfare laid a statement (Hindi and English versions) regarding status of implementation of the recommendations contained in the 16<sup>th</sup> and 17<sup>th</sup> Reports of the Standing Committee on Health and Family Welfare on Demand for Grants (2006-07), pertaining to the Departments of Health and Family Welfare and Ayush, Ministry of Health and Family Welfare.

# 8. Motion regarding Joint Committee on Offices of Profit

Shri Nikhilananda Sar moved the following motions:-

(i) "That this House do proceed to elect one Member of Lok Sabha from amongst themselves in accordance with the principle of proportional representation by means of single transferable vote to serve as a member for the remaining term of the Joint Committee on Offices of Profit <u>vice</u> Shri Ajit Kumar Singh passed away on 1 August, 2007."

(ii) "That this House do recommend to Rajya Sabha that Rajya Sabha do elect one member of Rajya Sabha, in accordance with the system of proportional representation by means of single transferable vote, to the Joint Committee on Offices of Profit in the vacancy caused by the retirement of Shri P.G. Narayanan, member, Rajya Sabha and do communicate to this House the name of the member so elected by Rajya Sabha to the Joint Committee."

The motions were adopted.

### 9. Announcement by Speaker regarding cancellation of sitting

The Speaker made the following announcement:-

"Hon'ble Members, as per the decision taken in Business Advisory Committee meeting held on 21.08.2007, the sitting of the House fixed for Monday, the 27<sup>th</sup> August, 2007 may be cancelled.

I hope the House agrees."

The House agreed.

# 10. Observation by the Speaker

The Speaker made an Observation regarding the business transacted by the House during the week ending 17 August, 2007.

#### \*12.10 P.M.

# 11. Submissions by members demanding recall of Indian Ambassador to United States of America for his derogatory remarks made against Indian Parliamentarians and the Media.

The following members made submission demanding recall of Indian Ambassador to United States of America for his derogatory remarks made against Indian Parliamentarians and the Media:-

- (1) Prof. Vijay Kumar Malhotra
- (2) Shri Rup Chand Pal
- (3) Shri Mohan Singh

- (4) Shri Devendra Prasad Yadav
- (5) Shri Braja Kishore Tripathy
- (6) Shri Gurudas Dasgupta
- (7) Shri Sukhdev Singh Dhindsa
- (8) Shri K. Yerrannaidu
- (9) Shri Prabhunath Singh
- (10) Shri Subrata Bose
- (11) Shri P.C. Thomas
- (12) Shri Anant Gangaram Geete
- (13) Shri M. Shivanna
- (14) Shri Varkala Radhakrishnan

Shri Joachim Baxla associated.

Shri Priya Ranjan Dasmunsi responded.

#### 12. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under rule 377 as indicated against each :-

- (1) Shri N.S.V. Chitthan regarding need for doubling of railway line between Villupuram and Dindigul in Tamil Nadu.
- (2) Shri M. Raja Mohan Reddy regarding need to provide central assistance upto 50% of the cost to be incurred on the construction of Outer Ring Road Project at Hyderabad city, Andhra Pradesh.
- (3) Shri Chandra Sekhar Dubey regarding need to undertake excavation work at Chandankiyari, an important archeological site in Bokaro district, Jharkhand.
- (4) Dr. Col. Dhani Ram Shandil regarding need to extend the benefit of Crop Insurance Scheme to apple growers in Himachal Pradesh.
- (5) Shri Francis Fanthome regarding need to conduct Research and Development work on "Mandari mite," a disease affecting Coconut in Southern India.
- (6) Shri Anwar Hussain regarding need to create a new Railway Zone with Headquarter at Guwahati.
- (7) Shri Raghuvir Singh Kaushal regarding need to expedite the construction of Railway Over Bridge at Rangpur, Kota district, Rajasthan.
- (8) Smt. Jayaben B. Thakkar regarding need to expedite the gauge conversion of railway lines on Bharuch-Dahej, Ahmedabad-Udaipur and Bhiladi-Samdari

<sup>\*</sup> From 12.10 P.M. to 12.59 P.M. members raised matters of urgent public importance.

sections.

- (9) Shri Subhash S. Deshmukh regarding need to formulate policy promoting use of ethanol as a fuel.
- (10) Shri Chandramani Tripathi regarding need to provide adequate relief to the people displaced due to acquisition of their land for coal-mining.
- (11) Shri Bhanwar Singh Dangawas regarding need to release adequate funds for repair & maintenance of National Highways in Rajasthan damaged due to heavy downpour.
- (12) Shri Rupchand Murmu regarding need to provide funds for the renovation of the drainage system in Jhargram Parliamentary Constituency, West Bengal.
- (13) Shri P. Karunakaran regarding need to provide financial assistance from National Calamity Contingent Fund to the people affected by flood in Kerala.
- (14) Shri Shailendra Kumar regarding need to release the funds sanctioned as subsidy towards construction of dwelling units for Beedi workers in Uttar Pradesh.
- (15) Shri Tufani Saroj regarding need to make a full fledged railway station at Kerakat in North Eastern Railway Zone.
- (16) Shri B. Vinod Kumar regarding need to expedite the construction of a bridge across river Godavari and join the missing link of N.H.-202 at Eturunagaram, Andhra Pradesh.
- (17) Shri Munshi Ram regarding need to procure sugarcane by the Central Government with a view to protect the interest of sugarcane growers of Bijnore Parliamentary Constituency, Uttar Pradesh.

#### 1.01 P.M.

# 13. Supplementary Demands for Grants (General) – 2007-2008

Time taken: 5 hrs. 36 mts.

Discussion on the Supplementary Demands for Grants Nos. 1, 8, 9, 11, 12, 14, 18, 19, 23, 28, 32, 33, 35, 44, 46, 48, 50, 52 to 54, 56, 57, 59, 63, 65, 67, 69, 70, 78, 86, 87, 93, 99, 100 and 104 in respect of Budget (General) for 2007 – 2008 commenced.

The following members took part in the debate:-

(1) Dr. Satyanarayan Jatiya

(Lok Sabha adjourned at 1.02 P.M. and re-assembled at 2.03 P.M.)

#### 2.28 P.M.

- (2) Shri Adhir Chowdhury
- (3) Shri Anil Basu
- (4) Shri Mohan Singh
- (5) Shri Sita Ram Singh

- (6) Shri E.G. Sugavanam
- (7) Shri Tathagat Satpathy
- (8) Shri C.K. Chandrappan
- (9) Shri Kishan Singh Sangwan
- (10) Dr. Karan Singh Yadav
- (11) Smt. C.S. Sujatha
- (12) Shri Ravi Prakash Verma
- (13) Shri Avinash Rai Khanna
- (14) Dr. Thokchom Meinya
- (15) Shri Ram Kripal Yadav
- (16) Shri K. Yerrannaidu
- (17) Dr. Ramkrishna Kusmaria
- (18) Prof. M. Ramadass
- (19) Shri Ramdass Bandu Athawale
- (20) Shri Bhartruhari Mahtab
- (21) Shri Lakshman Singh
- (22) Dr. K.S. Manoj
- (23) Shri Paras Nath Yadav
- (24) Shri Kharabela Swain
- (25) Ch. Lal Singh
- (26) Shri Bikram Kesari. Deo
- (27) Shri Surendra Prakash Goyal
- (28) \*Shri Ganesh Singh

All the Supplementary Demands for Grants Nos. 1, 8, 9, 11, 12, 14, 18, 19, 23, 28, 32, 33, 35, 44, 46, 48, 50, 52 to 54, 56, 57, 59, 63, 65, 67, 69, 70, 78, 86, 87, 93, 99, 100 and 104 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 2007-2008 were voted in full.

#### **Government Bill – Introduced**

The Appropriation (No. 3) Bill, 2007

#### **Government Bill – Passed**

The Appropriation (No. 3) Bill, 2007

The motion for consideration moved by Shri P. Chidambaram was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill was passed.

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# **#14.** Report of Business Advisory Committee

Shri Priya Ranjan Dasmunsi presented the Fortieth Report of Business Advisory Committee.

#### \*8.15 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 23<sup>rd</sup> August, 2007)

P.D.T.ACHARY, Secretary-General.

<sup>\*</sup> Laid his speech

<sup>#</sup> At 5.44 P.M.

 $<sup>\</sup>mbox{*}$  From 7.37 P.M. to 8.15 P.M. members raised matters of urgent public importance.

# **LOK SABHA**

# **BULLETIN - PART I**

(Brief Record of Proceedings)

Thursday, August 23, 2007/Bhadra 1, 1929 (Saka)

No. 251

#### 11.00 A.M.

#### 1. Starred Questions

Starred Question Nos. 162 - 165 were orally answered. Replies to Starred Question Nos. 161 and 166 - 180 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 1568 – 1797 were laid on the Table.

#### 12 Noon

# 3. Papers laid on the Table

The following papers were laid on the Table :-

- (1) A copy of the Memorandum of Understanding (Hindi and English versions) between National Minorities Development and Finance Corporation and the Ministry of Minority Affairs for the year 2007-2008.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Rampur Raza Library, Rampur, for the year 2005-2006, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rampur Raza Library, Rampur, for the year 2005-2006.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

- (4)
- (i) A copy of the Annual Report (Hindi and English versions) of the Asiatic Society, Kolkata, for the year 2005-2006, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Asiatic Society, Kolkata, for the year 2005-2006
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the North Zone Cultural Centre, Patiala, for the year 2005-2006, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Zone Cultural Centre, Patiala, for the year 2005-2006.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Museum Institute of History of Art, Conservation and Museology, New Delhi, for the year 2005-2006, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Museum Institute of History of Art, Conservation and Museology, New Delhi, for the year 2005-2006.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy of the Memorandum of Understanding (Hindi and English versions) between the India Tourism Development Corporation Limited and the Ministry of Tourism for the year 2007-2008.
- (11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the India Tourism Development Corporation Limited, New Delhi, for the year 2005-2006.

- (ii) Annual Report of the India Tourism Development Corporation Limited, New Delhi, for the year 2005-2006, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy each of the following Notifications (Hindi and English versions) under section 14A of the Aircraft Act, 1934:-
  - (i) The Aircraft (Carriage of Dangerous Goods) Amendment Rules, 2006, published in Notification No. G.S.R.600(E) in Gazette of India dated the 28<sup>th</sup> September, 2006, together with an explanatory note.
  - (ii) The Aircraft (Amendment) Rules, 2006, published in Notification No. G.S.R.601(E) in Gazette of India dated the 28<sup>th</sup> September, 2006, together with an explanatory note.
- (14) Memorandum of Understanding between the Hindustan Organic Chemicals Limited and Ministry of Chemicals and Fertilisers for the year 2007-2008.
- (15) Memorandum of Understanding between the Hindustan Insecticides Limited and Ministry of Chemicals and Fertilisers for the year 2007-2008.
- (16) A copy of the Indian Railways (Permission for operators to move container trains of Indian Railways) Rules, 2007 (Hindi and English versions) published in Notification No. G.S.R.429(E) in Gazette of India dated the 15<sup>th</sup> June, 2007 under section 199 of the Railways Act, 1989.
- (17) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 21 of the Railway Protection Force Act, 1957:-
  - The Railway Protection Force (Amendment) Rules, 2007 published in Notification No. G.S.R.114 in Gazette of India dated the 23<sup>rd</sup> June, 2007.
  - (ii) The Railway Protection Force (Amendment) Rules, 2007 published in Notification No. G.S.R.527(E) in Gazette of India dated the 2<sup>nd</sup> August, 2007.

- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Pt. Deendayal Upadhyaya Institute for the Physically Handicapped, New Delhi, for the year 2005-2006, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pt. Deendayal Upadhyaya Institute for the Physically Handicapped, New Delhi, for the year 2005-2006.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) A copy of the Annual Report (Hindi and English versions) on the Protection of Civil Rights Act, 1955 for the year 2005 under sub-section (4) of section 15A of the Protection of Civil Rights Act, 1955.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.

### 4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on 22 August, 2007, Rajya Sabha passed the Inland Vessels (Amendment) Bill, 2007.
- (ii) That at its sitting held on 22 August, 2007, Rajya Sabha agreed without any amendment to the Warehousing (Development and Regulation) Bill which was passed by Lok Sabha on 15 May, 2007.

# 5. Bill as passed by Rajya Sabha – Laid on the Table

The Inland Vessels (Amendment) Bill, 2007.

# 6. Reports of Public Accounts Committee

Prof. Vijay Kumar Malhotra presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2007-2008):

- (1) Fiftieth Report on "Delay in finalisation of demands"; and
- (2) Fifty-third Report on Action Taken on 27<sup>th</sup> Report of Public Accounts Committee on "Non-disposal of uncleared/unclaimed Imported cargo in ICDs/CFSs."

# 7. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Ratilal Kalidas Varma presented the Twenty-third Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Finance (Department of Revenue) on "Action Taken by the Government on the recommendations contained in their Ninth Report (Fourteenth Lok Sabha) on Reservation for and Employment of Scheduled Castes and Scheduled Tribes in Central Board of Direct Taxes".

# 8. First Report of the Committee to inquire into misconduct of Members of Lok Sabha

Shri V. Kishore Chandra S. Deo laid on the Table a copy of the First Report (Hindi and English versions) of the Committee to Inquire into Misconduct of Members of Lok Sabha.

# 9. Motion regarding the Fortieth Report of the Business Advisory Committee

Shri Santosh Gangwar moved the following motion:-

"That this House do agree with the Fortieth Report of the Business Advisory Committee presented to the House on the 22<sup>nd</sup> August, 2007."

The motion was adopted.

#### 12.03 P.M.

#### 10. Government Bill – Introduced

The Trade Marks (Amendment) Bill, 2007.

#### \*12.05 P.M.

#### 11. Submissions by Members

(i) Shri Sukhdev Singh Dhindsa made a submission regarding need for intervention by Indian Government to free the historic Gurudwara Bhai Taaru Singhji in Lahore, Pakistan from the forceful occupation of the fundamentalist and miscreants. Shri Vijay Kumar Malhotra and Shri Ramji Lal Suman associated.

Shri Pranab Mukherjee responded.

(ii) Shri Prabhunath Singh made a submission regarding need to include Bhojpuri language in the Eighth Schedule to Constitution. Shri Shailendra Kumar and Shri Lalu Prasad also associated.

Shri B.K. Handique responded.

#### 12. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under rule 377 as indicated against each :-

- (1) Shri V.K. Thummar regarding need to improve and augment the telecommunication services in Amreli Parliamentary Constituency of Gujarat.
- (2) Dr. Rameshwar Oraon regarding need to establish a Central University and an I.T.I. at Gumla/Lohardaga in Jharkhand.
- (3) Shri Kiren Rijiju regarding need to construct roads in the remote & strategically important border areas of Arunachal Pradesh.

\*From 12.05 P.M. to 12.54 P.M. members raised matter on urgent public importance.

- (4) Shri Punnu Lal Mohale regarding need to accord the status of a Central University to Guru Ghasi Das University, Bilaspur, Chhattisgarh.
- (5) Shri Bachi Singh Rawat 'Bachda' regarding need to provide employment to volunteers of Uttrakhand who were trained in Gorilla warfare by the Government.
- (6) Shri Shrichand Kriplani regarding need to open a L.P.G. outlet at Ramganj Mandi, district Kota, Rajasthan.
- (7) Prof. Prem Kumar Dhumal regarding need to introduce 'one rank-one pension' in Army.
- (8) Smt. Minati Sen regarding need to ensure maternity benefit to working women in unorganised sector.

- (9) Shri Rajnarayan Budholiya regarding need to establish early warning system for prediction of geological upheavals taking place in the Bundelkhand region of Uttar Pradesh.
- (10) Shri Bhartruhari Mahtab regarding need to sanction adequate funds for Mahanadi River Cruise Project and take it up as a Mega Circuit with a view to give momentum to tourism in the region.
- (11) Smt. Nivedita S. Mane regarding need to provide financial relief to the people affected by flood in Kolhapur and Ichalkaranji regions of Maharashtra.
- (12) Shri Prabodh Panda regarding need to construct additional bridges on National Highway No. 60 from Kharagpur to Sonakonia in Paschim Medinipur district of West Bengal for improving drainage system in the region.
- (13) Shri Francis K. George regarding need to provide financial assistance for media campaign of promoting renewable source of energy by the Central Government through the 'Total Energy Security Mission' launched by Government of Kerala.
- (14) Shri P.C. Thomas regarding need to set up a Central University in Kerala in the honour of Shi Mannathu Padmanabhan, a great social leader.

#### 12.55 P.M.

# 13. Supplementary Demand for Grants (Railways) – 2007–2008

Time taken: 6 hrs. 42 mts.

Discussion on Supplementary Demand for Grants (Railways) No. 16 in respect of Budget (Railways) for 2007-2008 commenced.

The following members took part in the debate:-

(1) Prof. Prem Kumar Dhumal (Lok Sabha adjourned at 1.01 P.M. and re-assembled at 2.06 P.M.)

#### 2.10 P.M.

- (2) \*Shri Kirti Vardhan Singh
- (3) \*Shri Braja Kishore Tripathy
- (4) Shri K.V. Thangkabalu
- (5) \*Shri Rajnarayan Budholiya
- (6) Shri Amitava Nandy
- (7) \*Shri Bhanwar Singh Dangawas

- (8) Shri Mohan Singh
- (9) Shri Vijoy Krishna
- (10) \*Shri Atma Sing Gill
- (11) Shri Anandrao Vithoba Adsul
- (12) \*Shri Bikram Keshari Deo
- (13) \*Prof. Chander Kumar
- (14) \*Smt. Usha Verma
- (15) \*\*Shri Sugrib Singh
- (16) Shri Suravaram Sudhakar Reddy

- (17) Shri Thawar Chand Gehlot
- (18) \*Shri M. Appadurai
- (19) \*Shri Ramesh Dube
- (20) Shri Jai Prakash
- (21) \*Shri Ramjilal Suman
- (22) Dr. Tushar A. Chaudhary
- (23) Shri Mohd. Mukeem
- (24) \*Shri Sanat Kumar Mandal
- (25) Shri P. Karunakaran
- (26) \*Shri Ganesh Prasad Singh
- (27) Shri Prahlad Joshi
- (28) Shri Lalit Mohan Suklabaidya
- (29) Shri Prabhunath Singh
- (30) \*Shri Vinod Khanna
- (31) \*Shri Munshi Ram
- (32) \*Shri P.S. Gadhavi
- (33) \*Shri Rayapati Sambasiva Rao
- (34) \*Shri Harikewal Prasad
- (35) \*Shri Ravi Prakash Verma
- (36) Smt. M.S.K. Bhavani Rajenthiran
- (37) \*Shri Paras Nath Yadav
- (38) \*Shri Suresh Waghmare
- (39) \*\*Shri. Shailendra Kumar
- (40) \*\*Shri Ram Kripal Yadav
- (41) \*Shri Hansraj Gangaramji Ahir
- (42) \*\*Dr. Laxminarayan Pandey

<sup>\*</sup> Written speeches were laid on the Table.

<sup>\*\*</sup>Also laid some portions of his speech on the Table.

- \* Written speeches were laid on the Table.
- \*\*Also laid some portions of their speeches on the Table.
  - (43) \*\*Shri V.K. Thummar
  - (44) \*Shri Shankhlal Majhi
  - (45) Prof. M. Ramadass
  - (46) \*\*Shri M. Shivanna
  - (47) \*Shri Alok Kumar Mehta
  - (48) \*Shri K. Subbarayan
  - (49) \*\*Shri Rashid J.M. Aaron
  - (50) \*Shri Francis Fanthome
  - (51) \*Shri Tapir Gao
  - (52) \*Dr. Ramkrishna Kusmaria
  - (53) Shri Jawale Haribhau Madhav
  - (54) Shri Brahmananda Panda
  - (55) Shri Santasri Chatterjee
  - (56) \*Shri K. Yerrannaidu
  - (57) Shri Sippiparai Ravichandaran
  - (58) \*\*Shri Ganesh Singh
  - (59) \*Shri Dahyabhai Vallabhbhai Patel
  - (60) \*Shri N.Y. Hanumanthappa
  - (61) \*\*Shri Dev Wrat Singh
  - (62) Smt. Kalpana Ramesh Narhire
  - (63) Shri Chengara Surendran
  - (64) \*Shri E.G. Sugavanam
  - (65) \*\*Shri Avinash Rai Khanna
  - (66) Shri Vijayendra Pal Singh
  - (67) \*Prof. Rasa Singh Rawat
  - (68) Shri. Babu Rao Mediyam
  - (69) Shri P.C. Thomas

- (70) Shri Hiten Burman
- (71) \*Shri Kiren Rijiju
- (72) \*\*Shri Kishan Singh Sangwan
- (73) \*Shri Ram Swaroop Koli
- (74) Shri Madhu Goud Yaskhi
- (75) Shri Ramdas Athawale
- (76) \*Prof. Mahadeorao Shiwakar

<sup>\*</sup> Written speeches were laid on the Table.

<sup>\*\*</sup>Also laid some portions of their speeches on the Table.

- (77) Dr. R. Senthil
- (78) \*\*Shri Santosh Gangwar
- (79) Smt. Pratibha Singh
- (80) Shri B. Vinod Kumar
- (81) Smt. Susmita Bauri
- (82) \*\*Shri Bhanupratap Singh Verma
- (83) \*\*Dr. Karan Singh Yadav
- (84) Shri Pannian Ravindran
- (85) Smt. C.S. Sujatha
- (86) Shri M.A. Kharabela Swain
- (87) \*Dr. Prasanna Patasani
- (88) Ch. Lal Singh
- (89) Adv. P. Satheedevi
- (90) \*\*Shri Ashok Argal
- (91) Prof. Chander Kumar
- (92) Dr. K.S. Manoj
- (93) \*\*Shri Manjunath Kunnur
- (94) Shri Sunil Khan
- (95) \*\*Shri Punnulal Mohale

Shri Lalu Prasad replied to the debate.

Supplementary Demand for Grants No. 16 for the amount shown under column 3 of the printed list of the Supplementary Demand for Grants (Railways) – 2007-2008 was voted in full.

#### 14. Government Bill – Introduced

The Appropriation (Railways) No. 3 Bill, 2007.

#### 15. Government Bill – Passed

The Appropriation (Railways) No. 3 Bill, 2007.

The motion for consideration moved by Shri Lalu Prasad was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Lalu Prasad.

The motion was adopted and the Bill was passed.

<sup>\*</sup> Written speeches were laid on the Table.

<sup>\*\*</sup>Also laid some portions of their speeches on the Table.

8.43 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 24<sup>th</sup> August, 2007)

P.D.T.ACHARY, Secretary-General.

# **LOK SABHA**

# **BULLETIN - PART I**

(Brief Record of Proceedings)

Friday, August 24, 2007/Bhadra 2, 1929 (Saka)

#### No. 252

#### 11.00 A.M.

#### 1. Starred Questions

Starred Question Nos. 181, 182, 183, 185, 186, 188 and 189 were orally answered. Replies to Starred Question Nos. 184, 187, and 190 - 200 were laid on the Table.

# 2. Unstarred Questions

Replies to Unstarred Question Nos. 1798 - 1976 were laid on the Table.

#### 12 Noon

# 3. Papers laid on the Table

The following papers were laid on the Table :-

- (1) A copy of the Memorandum of Understanding (Hindi and English versions) between Satluj Jal Vidyut Nigam Limited and the Ministry of Power for the year 2007-2008.
- (2) A copy of the Annual Report (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 2005-2006.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Notification No. S.O.861(E) (Hindi and English versions) published in Gazette of India dated the 1<sup>st</sup> June, 2007 together with an explanatory memorandum notifying the Senior Citizens Savings

Scheme, 2004, issued under Act, 1961.

section 194-A of the Income-tax

- (5) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:-
  - (i) The Income Tax (4<sup>th</sup> Amendment) Rules, 2007 published in Notification No. S.O.762(E) in Gazette of India dated the 14<sup>th</sup> May, 2007, together with an explanatory memorandum.
  - (ii) The Income Tax (5<sup>th</sup> Amendment) Rules, 2007 published in Notification No. S.O.849(E) in Gazette of India dated the 30th May, 2007, together with an explanatory memorandum.
  - (iii) The Income Tax (6<sup>th</sup> Amendment) Rules, 2007 published in Notification No. S.O.850(E) in Gazette of India dated the 30th May, 2007, together with an explanatory memorandum.
  - (iv) The Income Tax (7<sup>th</sup> Amendment) Rules, 2007 published in Notification No. S.O.853(E) in Gazette of India dated the 30th May, 2007, together with an explanatory memorandum.
  - (v) The Income Tax (8<sup>th</sup> Amendment) Rules, 2007 published in Notification No. S.O.1044(E) in Gazette of India dated the 27<sup>th</sup> June, 2007, together with an explanatory memorandum.
  - (vi) The Electronic Furnishing of Return of Income Scheme, 2007 published in Notification No. S.O.1281(E) in Gazette of India dated the 27<sup>th</sup> July, 2007, together with an explanatory memorandum.
  - (vii) S.O. 1355(E) published in Gazette of India dated the 3<sup>rd</sup> August, 2007, together with an explanatory memorandum specifying the bond with the particulars mentioned therein as Zero coupon bond for the purpose of clause (48) of section 2 of the Income-tax Act, 1961.
  - (viii) S.O. 1356(E) published in Gazette of India dated the 3<sup>rd</sup> August, 2007, together with an explanatory memorandum specifying the Cost Inflation Index as 551 for the Financial Year 2007-2008.
- (6) A copy each of the following Notifications (Hindi and English versions) under clause 23C of section 10 of the Income Tax Act, 1961:-
  - (i) S.O.851(E) published in Gazette of India dated the 30th May, 2007, together with an explanatory memorandum authorizing the Chief Commissioners or Directors General to act as prescribed authority for the purpose of sub-clause (iv) and sub-clause (v) of

- clause (23C) of section 10 of the Income Tax Act, 1961 with effect from  $1^{st}$  day of June 2007.
- (ii) S.O.852(E) published in Gazette of India dated the 30th May, 2007, together with an explanatory memorandum authorizing the Chief Commissioners or Directors General to act as prescribed authority for the purpose of sub-clause (vi) and sub-clause (via) of clause (23C) of section 10 of the Income Tax Act, 1961 in relation to any University or other educational institution or any hospital or other medical institution with effect from 1<sup>st</sup> day of June 2007.
- (7) A copy of the Circular No. 2/2007 (Hindi and English versions) dated 21<sup>st</sup> May, 2007 regarding Option to certify TDS certificates by way of Digital Signatures issued under section 119(2)(c) of the Income Tax Act, 1961.
- (8) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956.
  - (i) The Companies (Director Identification Number) Second Amendment Rules, 2007 published in Notification No. G.S.R.265(E) in Gazette of India dated the 31<sup>st</sup> March 2007.
  - (ii) The Companies (Central Government's) General Rules and Forms (Amendment) Rules, 2007 published in Notification No. G.S.R.399(E) in Gazette of India dated the 30<sup>th</sup> May 2007.
  - (iii) The Companies (Issue of Indian Depository Receipts) (Amendment) Rules, 2007 published in Notification No. G.S.R.480(E) in Gazette of India dated the 11<sup>th</sup> July 2007.
  - (iv) The Companies (Central Government's) General Rules and Forms (Second Amendment) Rules, 2007 published in Notification No. G.S.R.500(E) in Gazette of India dated the 24<sup>th</sup> July 2007.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Lakshadweep Building Development Board, Kavaratti, for the year 2005-2006, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lakshadweep Building Development Board, Kavaratti, for the year 2005-2006.

- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 21 of the Coinage Act, 1906:-
  - (i) The Five Rupees coined to commemorate the occasion of "Mahatma Basaveshwara", Rules, 2006 published in Notification No. G.S.R.312(E) in Gazette of India dated the 26<sup>th</sup> April 2007.
  - (ii) The Coinage of the Five Rupees coined to commemorate the event of "75 Years of Dandi March" Rules, 2006 published in Notification No. G.S.R.320(E) in Gazette of India dated the 3<sup>rd</sup> May 2007.
  - (iii) The Coinage of the Five Rupees Coin with the Theme "Connectivity and Information Technology" Rules, 2007 published in Notification No. G.S.R.413(E) in Gazette of India dated the 5<sup>th</sup> June 2007.
  - (iv) The Coinage of the Bi-Metallic Coin of Rupees Ten Coined with the theme "Connectivity and Information Technology" Rules, 2007 published in Notification No. G.S.R.469(E) in Gazette of India dated the 5<sup>th</sup> July 2007.
  - (v) The Coinage of the Hundred Rupees and Five Rupees coined in commemoration of "150<sup>th</sup> Birth Anniversary of Lok Manya Bal Gangadhar Tilak" Rules, 2007 published in Notification No. G.S.R.468(E) in Gazette of India dated the 5<sup>th</sup> July 2007.
- (12) A copy each of the following Notifications (Hindi and English versions) under sub- section (2) of section 38 of the Central Excise Act, 1944:-
  - (i) G.S.R.528(E) published in Gazette of India dated the 2<sup>nd</sup> August, 2007 together with an explanatory memorandum seeking to notify the conditions, safeguards and procedures for supply of items like tags, labels, printed bags, stickers, belts, buttons and hangers produced or manufactured in an Export Oriented Undertaking and cleared without payment of duty to a unit in Domestic Tariff Area for use in the manufacture or processing of goods which are exported to implement the provisions of Foreign Trade Policy-2004-2009, subject to certain conditions.
  - (ii) G.S.R.416(E) published in Gazette of India dated the 6<sup>th</sup> June, 2007 together with an explanatory memorandum making certain amendments in Notification No. 2/2005-CE (N.T.) dated the 7<sup>th</sup> January, 2005.

- (iii) The CENVAT Credit (Fifth Amendment) Rules, 2007, published in Notification No.G.S.R.342(E) in Gazette of India dated the 11<sup>th</sup> May, 2007 together with an explanatory memorandum.
- (iv) G.S.R.516(E) published in Gazette of India dated the 30<sup>th</sup> July, 2007 together with an explanatory memorandum appointing the officers mentioned therein as Assistant/Deputy Commissioner of Central Excise Officers for receiving refund claims filed by diplomatic missions or consulates or diplomatic agents or career consular officers.
- (v) The CENVAT Credit (Seventh Amendment) Rules, 2007, published in Notification No.G.S.R.534 (E) in Gazette of India dated the 3<sup>rd</sup> August, 2007, together with an explanatory memorandum,
- (vi) G.S.R.530(E) published in Gazette of India dated the 2<sup>nd</sup> August, 2007 together with an explanatory memorandum making certain amendments in Notification No. 3/2006-CE dated the 1<sup>st</sup> March, 2006.
- (vii) G.S.R.531 (E) published in Gazette of India dated the 2<sup>nd</sup> August, 2007 together with an explanatory memorandum seeking to reduce excise duty from 16% to 8% on bandages and plasters of paris (pharmaceutical grade).
- (13) A copy each of the following Notifications (Hindi and English versions) issued under sections 12,17 to 19 of the Central Excise Rules, 2002:-
  - (i) G.S.R.182(E) published in Gazette of India dated the 8<sup>th</sup> March, 2007 together with an explanatory memorandum making certain amendments in three notifications mentioned therein.
  - (ii) G.S.R.183(E) published in Gazette of India dated the 6<sup>th</sup> March, 2007 together with an explanatory memorandum making certain amendments in two notifications mentioned therein.
  - (iii) G.S.R.299(E) published in Gazette of India dated the 19<sup>th</sup> April, 2007 together with an explanatory memorandum making certain amendments in Notification No. 42/2001-CE (N.T.) dated the 26<sup>th</sup> June, 2001.
  - (iv) G.S.R.300(E) published in Gazette of India dated the 19<sup>th</sup> April, 2007 together with an explanatory memorandum making certain amendments in Notification No. 45/2001-CE (N.T.) dated the 26<sup>th</sup> June, 2001.

- (v) G.S.R.301(E) published in Gazette of India dated the 19<sup>th</sup> April, 2007 together with an explanatory memorandum making certain amendments in Notification No. 23/2006-CE (N.T.) dated the 12<sup>th</sup> October, 2006.
- (vi) G.S.R.302(E) published in Gazette of India dated the 19<sup>th</sup> April, 2007 together with an explanatory memorandum making certain amendments in Notification No. 26/2004-CE (N.T.) dated the 27<sup>th</sup> September, 2004.
- (14) A copy of the Notification No. S.O.772(E) (Hindi and English versions) published in Gazette of India dated the 17<sup>th</sup> May, 2007 including Regional Rural Banks under the purview of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 issued under sub-section (1) of section 2 of the said Act.
- (15) A copy of the Annual Report (Hindi and English versions) of the Deposit Insurance and Credit Guarantee Corporation for the year ended the 31<sup>st</sup> March, 2007 under sub-section (2) of section 32 of the Deposit Insurance and Credit Guarantee Corporation Act, 1961.
- (16) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
  - (i) G.S.R.364(E) published in Gazette of India dated the 21<sup>st</sup> May, 2007 together with an explanatory memorandum making certain amendments in five notifications mentioned therein.
  - (ii) G.S.R.365(E) published in Gazette of India dated the 21<sup>st</sup> May, 2007 together with an explanatory memorandum making certain amendments in Notification No. 21/2002-Cus. dated the 1<sup>st</sup> March, 2002, together with a corrigendum thereto published in Notification No. G.S.R.421(E) dated the 11<sup>th</sup> June 2007.
  - (iii) G.S.R.366(E) published in Gazette of India dated the 21<sup>st</sup> May, 2007 together with an explanatory memorandum making certain amendments in Notification No. 154/1994-Cus. dated the 13<sup>th</sup> July, 1994.
  - (iv) G.S.R.485(E) published in Gazette of India dated the 16<sup>th</sup> July, 2007 together with an explanatory memorandum notifying the duty drawback rates for the year 2007-2008.

- (v) G.S.R.529(E) published in Gazette of India dated the 2<sup>nd</sup> August, 2007 together with an explanatory memorandum making certain amendments in Notification No. 21/2002-Cus., dated the 1<sup>st</sup> March, 2002.
- (vi) G.S.R.539(E) published in Gazette of India dated the 8<sup>th</sup> August, 2007 together with an explanatory memorandum making certain amendments in two notifications mentioned therein.
- (17) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the following Regional Rural Banks for the year ended the 31<sup>st</sup> March 2007 together with Audit Report thereon:-
  - (i) Mahakaushal Kshetriya Gramin Bank, Jabalpur.
  - (ii) Karnataka Vikas Grameena Bank, Dharwad.
  - (iii) Solapur Gramin Bank, Solapur.
  - (iv) Gurgaon Gramin Bank, Gurgaon.
  - (v) Kashi Gomti Samyut Gramin Bank, Varanasi.
  - (vi) Madhya Bharath Gramin Bank, Sagar.
  - (vii) Rani Lakshmi Bai Kshetriya Gramin Bank, Jhansi.
  - (viii) Satpura Kshetriya Gramin Bank, Chhindwara.
  - (ix) Thane Gramin Bank, Thane
  - (x) Uttaranchal Gramin Bank, Dehradun.
  - (xi) Nagaland Rural Bank, Kohima.
  - (xii) Surguja Kshetriya Gramin Bank, Ambikapur.
  - (xiii) Hadoti Kshetriya Gramin Bank, Kota.
  - (xiv) Nainital-Almora Kshetriya Gramin Bank, Haldwani.
  - (xv) Ratnagiri Sindhudurg Gramin Bank, Ratnagiri.
  - (xvi) Rewa Sidhi Gramin Bank, Rewa.
  - (xvii) Kisan Gramin Bank, Badaun.
  - (xviii) Kosi Kshetriya Gramin Bank, Purnia.
  - (xix) Malwa Gramin Bank, Sangrur.
  - (xx) Rajasthan Gramin Bank, Alwar.
  - (xxi) Puranchal Gramin Bank, Gorakhpur.
  - (xxii) Prathama Bank, Moradabad.
  - (xxiii) Baroda Rajasthan Gramin Bank, Ajmer.
  - (xxiv) Pragathi Gramin Bank, Bellary.
  - (xxv) Ballia Kshetriya Gramin Bank, Ballia.
  - (xxvi) Shreyas Gramin Bank, Aligarh.
  - (xxvii) Wainganga Kshetriya Gramin Bank, Chandrapur.
  - (xxviii)Vidisha Bhopal Kshetriya Gramin Bank, Vidisha.

- (18) A copy each of the following Notifications (Hindi and English versions) under section 31 of the Securities and Exchange Board of India Act, 1992:-
  - (i) The Securities and Exchange Board of India (Mutual Fund) (Amendment) Regulations, 2007 published in Notification No. 11/LC/GN/2007/2518 in Gazette of India dated the 29<sup>th</sup> May, 2007 together with a corrigendum thereto (in Hindi version only) published in Notification No. 11/LC/GN/2007/2518 (133) dated the 29<sup>th</sup> June 2007.
  - (ii) The Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) (Amendment) Regulations, 2007 published in Notification No. 11/LC/GN/2007/2519 in Gazette of India dated the 29<sup>th</sup> May, 2007, together with a corrigendum thereto (in Hindi version only) published in Notification No. 11/LC/GN/2007/2519 (134) dated the 29<sup>th</sup> June 2007.
  - (iii) The Securities and Exchange Board of India (Merchant Bankers) (Amendment) Regulations, 2007 published in Notification No. 11/LC/GN/2007/2517 in Gazette of India dated the 29<sup>th</sup> May, 2007 together with a corrigendum thereto (in English version only) published in Notification No. 11/LC/GN/2007/2517 (135) dated the 29<sup>th</sup> June 2007.
  - (iv) The Securities and Exchange Board of India (By-Back of Securities) (Amendment) Regulations, 2007 published in Notification No. 11/LC/GN/2007/2007 in Gazette of India dated the 29<sup>th</sup> May, 2007.
- (19) A copy of the Notification No. 136 (Hindi and English versions) containing corrigendum to the Notification No. S.O. 1454(E) published in Gazette of India dated the 29<sup>th</sup> June, 2007, issued under Securities and Exchange Board of India Act, 1992.
- (20) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:-
  - (i) Report of the Comptroller and Auditor General of India –
    Performance Audit of Educational Development of Scheduled Castes
    and Scheduled Tribes Union Government (Civil) (No.14 of 2007) –
    Performance Audit (Ministry of Social Justice and Empowerment and
    Ministry of Tribunal Affairs) for the year ended March 2006.
  - (ii) Report of the Comptroller and Auditor General of India Performance Audit of Procurement of Stores and Machinery in

Ordnance Factories – Union Government (Defence Services) (No.19 of 2007) – Performance Audit - Ordnance Factories (Ministry of Defence) for the year ended March 2006.

- (iii) Report of the Comptroller and Auditor General of India Performance Audit of Functioning of Commercial Wings in the Indian Missions/Posts abroad Union Government (Civil) (No.21 of 2007) Performance Audit (Ministry of External Affairs and Department of Commerce) for the year ended the March 2006.
- (21) A copy of the Notification No.G.S.R.535(E) (Hindi and English versions) published in Gazette of India dated the 3<sup>rd</sup> August 2007, together with an explanatory memorandum seeking to impose final anti-dumping duty on imports of partially oriented yarn, originating in, or exported from, the People's Republic of China under sub-section (7) of section 9A of the Customs Tariff Act, 1975.

# 4. Reports of Public Accounts Committee

Prof. Vijay Kumar Malhotra presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2007-2008):-

- (1) Fifty-First Report on "Property Management by Ministry of External Affairs".
- (2) Fifty-Fourth Report on "Excesses over Voted Grants and Charged Appropriations (2005-2006)".

# 5. Statements by Minister

:

The Minister of Science and Technology made the following statements

- (i) Status of implementation of the recommendations contained in the 141<sup>st</sup>, 157<sup>th</sup> and 172<sup>nd</sup> Reports of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2005-06, 2006-07 and 2007-08), pertaining to the Department of Biotechnology, Ministry of Science and Technology; and
- (ii) Status of implementation of the recommendations contained in the 162<sup>nd</sup> Report of the Standing Committee on Science and Technology, Environment and Forests, pertaining to the Department of Science and Technology, Ministry of Science and Technology.

## 6. Statement by Minister of Parliamentary Affairs

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 29<sup>th</sup> August, 2007.

#### 12.09 P.M.

# 7. Calling Attention – converted into Short Duration Discussion Under Rule 193

Shri Gurdas Dasgupta called the attention of the Minister of Consumer Affairs, Food and Public Distribution to the situation arising out of continued rise in the prices of essential commodities.

Some members submitted that in view of importance of the matter, it may be converted into a Short Duration Discussion Under Rule 193.

After hearing the members, Hon'ble Speaker converted the Calling Attention into Short Duration Discussion under Rule 193 and announced that the same would be taken up on 29<sup>th</sup> August, 2007.

#### \*12.22 P.M.

# 8. Submissions by Members

(i) Shri Hannan Mollah made submission regarding early implementation of the recommendations of Srikrishna Commission Report regarding Mumbai riots in 1993. Sarvashri Basudeb Acharia, Rup Chand Pal and K. Yerrannaidu associated.

Shri Priya Ranjan Dasmunsi responded.

(ii) Smt. Minati Sen made submission regarding need to bring out a commemorative stamp in honour of the great patriot Khudiram Bose.

Shri Priya Ranjan Dasmunsi responded.

(iii) Shri K. Yerrannaidu made submission regarding reported assault on the Tribal women of Varakapalli village,

Vishakhapatnam, by the Anti-Naxal Squad.

Shri Shivraj V. Patil responded.

\*From 12.22 P.M. to 1.10 P.M. members raised matter on urgent public importance.

#### 2.07 P.M.

#### 9. Discussion under Rule 193

Time taken: 7 hrs. 20 mts.

Further discussion on situation arising out of floods in various parts of the country, raised by Shri Ananth Kumar on the 14<sup>th</sup> August, 2007, continued.

The following members took part in the debate:-

- (i) Syed Shahnawaz Hussain
- (ii) Shri Nikhil Kumar
- (iii) Shri Braja Kishore Tripathy
- (iv) \*Smt. Jayaprada
- (v) Shri Prabodh Panda
- (vi) Shri Mukeem Mohammad
- (vii) Shri Bikram Kesari Deo
- (viii) Ch. Lal Singh
- (ix) Dr. Babu Rao Mediyam
- (x) Shri Jual Oram
- (xi) \*Shri Manjunath Kunnur
- (xii) \*\*Shri Munshi Ram

The discussion was not concluded.

#### 10. Motion

Ch. Lal Singh moved the following

motions:-

"That this House do agree with the-

(i) Twenty-seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on 9 May, 2007, subject to modification that para 4 and sub-para (ii) of para 5 of recommendations thereof, relating to allocation of time to Resolutions, be omitted;

<sup>\*</sup> Written speeches were laid on the Table.

<sup>\*\*</sup> Also laid some portions of his speech on the Table.

- (ii) Twenty-eighth Report of the Committee presented to the House on 16 May, 2007; and
- (iii) Twenty-ninth Report of the Committee presented to the House on 16 August, 2007, subject to modification that para 4 and sub-para (ii) of para 5 of recommendations thereof, relating to allocation of time to Resolutions, be omitted."

The motions were adopted.

#### 3.32 P.M.

#### 11. Private Members' Bills – Introduced

- (1) The Right to Work Bill, 2007 by Shri Mohan Singh.
- (2) The Child Development Bill, 2007 by Smt. Archana Nayak.
- (3) The Constitution (Scheduled Castes) Order (Amendment) Bill, 2007 (Amendment of the Schedule) by Prof. Mahadeorao Shiwankar.
- (4) The Constitution (Andaman and Nicobar Islands) Scheduled Tribes Order (Amendment) Bill, 2007 (Amendment of the Schedule) by Shri Basudeb Acharia.
- (5) The Basic and Primary Education (Compulsory Teaching in Mother Tongue) Bill, 2007 by Prof. Mahadeorao Shiwankar.
- (6) The Agricultural Produce (Remunerative Prices) Bill, 2007 by Prof. Mahadeorao Shiwankar.
- (7) The Widows (Protection and Maintenance) Bill, 2007 by Prof. Mahadeorao Shiwankar.
- (8) The Trust Corporations Bill, 2007 by Shri Mohan Singh.
- (9) The Private Schools (Regulation) Bill, 2007 by Shri Ramdas Bandu Athawale.
- (10) The Provision of Communication Facilities in Every Village Bill,2007 by Shri Ramdas Bandu Athawale.
- (11) The Rural Electrification Bill, 2007 By Shri Ramdas Bandu Athawale.
- (12) The Child Welfare Bill, 2007 by Shri Ramdas Bandu Athawale.
- (13) The Backward Areas Development Board Bill, 2007 by Shri Mohan Singh.
- (14) The Rural Labour Welfare Fund Bill, 2007 by Shri Mohan Singh.
- (15) The Constitution (Amendment) Bill, 2007 (Substitution of new article for article 371H) by Shri Kiren Rijiju.

- (16) The Special Financial Assistance to the State of Arunachal Pradesh Bill, 2007 by Shri Kiren Rijiju.
- (17) The Euthanasia (Permission and Regulation) Bill, 2007 by Shri C.K. Chandrappan.
- (18) The Constitution (Amendment) Bill, 2007 (Amendment of article 244, etc.) by Shri Tapir Gao.

#### 3.45 P.M.

# 12. Private Members' Bill – Negatived

The Promotion of Self-Employment Bill, 2006 by Shri Chandrakant Khaire.

Further discussion on the motion for consideration of the Bill moved by Shri Chandrakant Khaire on 4<sup>th</sup> May, 2006, continued.

The following members took part in the debate:-

- (1) Dr. Karan Singh Yadav
- (2) Shri Dushyant Singh
- (3) Shri Shailendra Kumar
- (4) Shri C.K. Chandrappan
- (5) Dr. Prasanna Kumar Patasani
- (6) Shri Dev Wrat Singh
- (7) Shri B.K. Deo

The Bill was negatived.

#### 5.17 P.M.

#### 13. Private Members' Bill – Under consideration

The Constitution (Amendment) Bill, 2004 (Insertion of new article 16A) by Shri Mohan Singh.

Discussion on the motion for consideration of the Bill moved by Shri Mohan Singh, commenced.

The following members took part in the debate:-

- (1) Shri Francis Fanthome
- (2) Prof. Rasa Singh Rawat
- (3) Ch. Lal Singh

(4) Shri Shailendra Kumar (Speech unfinished)

The discussion was not concluded.

\*6.09 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 29<sup>th</sup> August, 2007)

P.D.T.ACHARY,

Secretary-General.

<sup>\*</sup>At 6.00 P.M. to 6.09 P.M. members raised matter of urgent public importance.

# **LOK SABHA**

# **BULLETIN - PART I**

(Brief Record of Proceedings)

Wednesday, August 29, 2007/Bhadra 7, 1929 (Saka)

No. 253

#### 11.00 A.M.

## 1. Reference by Speaker

The Speaker made reference to the loss of several lives and injuries to many in the bomb blasts that took place in Hyderabad on 25 August, 2007.

Thereafter members stood in silence for a short while as a mark of respect to the memory of the deceased persons.

#### 2. Starred Questions

Starred Question Nos. 221, 223, 224, 226 and 227 were orally answered. Replies to Starred Question Nos. 222, 225 and 228 – 240 were laid on the Table.

Replies to SQ No. 201 - 220 listed for the  $27^{th}$  August, 2007 were also treated as Unstarred and would be printed in the official Report for the day as the sitting of the House had cancelled on that day

### 3. Unstarred Questions

Replied to Unstarred Question Nos. 2160 – 2364 were laid on the Table.

Replies to Unstarred Question Nos. 1977 - 2069, 2071 - 2091 and 2093 - 2159 listed for the  $27^{th}$  August, 2007 would also be printed in the Official Report for the day.

#### 12.00 Noon

# 4. Observation by the Speaker

The Speaker made an Observation regarding the business transacted by the House during the week ending 24 August, 2007.

#### 12.03 P.M.

### 5. Announcement by Speaker

The Speaker made the following announcement: -

"Hon'ble Members may recall that Shri Braja Kishore Tripathy, M.P. had raised the issue on 17 May, 2007 regarding deletion of regional languages (except Tamil) from the Destination Boards in trains throughout the country, by a circular issued by the Ministry of Railways. The Minister of Railways, while clarifying the matter informed that, it was not possible to withdraw the impugned circular as the same was issued under an Act of Parliament. The Railway Minister further suggested that the matter could be discussed in the Leaders' meeting.

- 2. The issue was again raised by Shri Tripathy in the meeting of Leaders of Parties held on 9 August, 2007. In view thereof, I decided to hold a meeting with Hon'ble Minister of Railways and Leaders of Parties today to deliberate on the issue.
- 3. Meanwhile, the Ministry of Railways were also requested to furnish a factual note on the matter, which has since been received.
- 4. On the basis of the note furnished by the Ministry of Railways and the position explained by the Minister of Railways to the Leaders of Parties today, the factual position is summarized as follows:-

"One destination board on each side of one coach will be in Hindi and English. The next coach will have the destination board in Hindi and the regional language pertaining to the originating station. The next coach will have destination board in Hindi and the regional language of the terminating station. This order will be repeated in subsequent coaches".

#### 12.04 P.M.

### 6. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Notification No. G.S.R.59 (Hindi and English versions) published in Gazette of India dated the 7<sup>th</sup> April 2007 approving the Seamen's Provident Fund (Staff and Conditions of Service) Amendment Regulations, 2007 issued under sub-section(6) of section 7 of the Seamen's Provident Fund Act, 1966.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
  - (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Maritime Studies, Mumbai, for the year 2005-2006, along with Audited Accounts.
    - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Maritime Studies, Mumbai, for the year 2005-2006.
  - (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hooghly Dock and Port Engineers Limited and the Ministry of Shipping, Road Transport and Highways for the year 2006-2007.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951;-
  - (i) The All India Services (Study Leave) Amendment, Regulations, 2007 published in Notification No. G.S.R.427(E) in Gazette of India dated the 13<sup>th</sup> June, 2007.
  - (ii) The All India Services (Leave) Third Amendment Rule, 2007 published in Notification No. G.S.R.510(E) in Gazette of India dated the 26<sup>th</sup> July, 2007.
- (7) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-

- (i) S.O.673(E) published in Gazette of India dated the 27<sup>th</sup> April, 2007 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No. 2 (Barun Barachatti section) in State of Bihar.
- (ii) S.O.674(E) published in Gazette of India dated the 27<sup>th</sup> April, 2007 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No. 2 (Barachatti Gorhar section) in State of Bihar and Jharkhand.
- (iii) S.O.675(E) published in Gazette of India dated the 27<sup>th</sup> April, 2007 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No. 4 (Kancheepuram Chennai section) in State of Tamil Nadu.
- (iv) S.O.710(E) published in Gazette of India dated the 4<sup>th</sup> May, 2007 making certain amendments in Notification No.S.O.1466(E) dated the 24<sup>th</sup> December 2003.
- (v) S.O.623(E) published in Gazette of India dated the 20<sup>th</sup> April, 2007 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of a new 2 lane Guna Bypass Road on National Highway No. 3 in the State of Madhya Pradesh.
- (vi) S.O.659(E) published in Gazette of India dated the 26<sup>th</sup> April, 2007 regarding acquisition of land for building, maintenance, management and operation of Toll Plaza on National Highway No. 2 (Sasaram-Dehri-On-Sone section) in the State of Bihar.
- (vii) S.O.628(E) published in Gazette of India dated the 23<sup>rd</sup> April, 2007 regarding acquisition of land for building (widening) of National Highway No. 57 (Muzaffarpur Purnea section) in the State of Bihar.
- (viii) S.O.749(E) published in Gazette of India dated the 11<sup>th</sup> May, 2007 regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No.57 (Muzaffarpur-Purnea Section) in the State of Bihar.
- (ix) S.O.821(E) published in Gazette of India dated the 25<sup>th</sup> May, 2007 regarding acquisition of land for building (widening/ four laning etc.) of National Highway No.57 (Muzaffarpur-Purnea Section) in the State of Bihar.
- (x) S.O.1074(E) published in Gazette of India dated the 3<sup>rd</sup> July, 2007 making certain amendments in Notification No.S.O.1118(E) dated the 14<sup>th</sup> October 2004.

- (xi) S.O.1075(E) published in Gazette of India dated the 3<sup>rd</sup> July, 2007 regarding acquisition of land for building (widening/ four laning etc.) maintenance, management and operation of National Highway No.57 (Muzaffarpur-Purnea Section) in the State of Bihar.
- (xii) S.O.1170(E) published in Gazette of India dated the 17<sup>th</sup> July, 2007 making certain amendments in Notification No.S.O.599(E) dated the 19<sup>th</sup> May 2004.
- (xiii) S.O.1208(E) published in Gazette of India dated the 25<sup>th</sup> July, 2007 authorising officers mentioned therein to acquire land for building (four-laning, etc.) maintenance, management and operation of National Highway No.33 (Rargaon-Jamshedpur section) in the State of Jharkhand.
- (xiv) S.O.1180(E) published in Gazette of India dated the 20<sup>th</sup> July, 2007 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No. 5 (Srikulam to Champavathi section) in State of Andhra Pradesh.
- (xv) S.O.1181(E) published in Gazette of India dated the 20<sup>th</sup> July, 2007 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No. 2 (Handia Rajatalab section) in State of Utter Pradesh.
- (xvi) S.O.1182(E) published in Gazette of India dated the 20<sup>th</sup> July, 2007 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No. 4 (Dodda Siddana Halli Tavarakere section) in State of Karnataka.
- (xvii) S.O.1183(E) published in Gazette of India dated the 20<sup>th</sup> July, 2007 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No. 8B (Porbandar Bhiladi section) in State of Gujarat.
- (xviii) S.O.862(E) published in Gazette of India dated the 1<sup>st</sup> June, 2007 regarding rates of fee to be recovered from the users of four-laned road over bridge with approaches (Kishangarh Bypass) on National Highway No. 8 (Jaipur Ajmer section) in State of Rajesthan.
- (xix) S.O.944(E) published in Gazette of India dated the 11<sup>st</sup> June, 2007 rescinding two Notifications mentioned therein.
- (xx) S.O.992(E) published in Gazette of India dated the 19<sup>th</sup> June, 2007 regarding rate of fee to be recovered from the users of section of National Highway No.2 (Rampur Thariwan-Khokhraj section) in the State of Utter Pradesh.

- (xxi) S.O.993(E) published in Gazette of India dated the 19<sup>th</sup> June, 2007 regarding rate of fee to be recovered from the users of four-laned stretch of National Highway No. 6 (Kolaghat Kharagpur section) in the State of West Bengal.
- (xxii) S.O.994(E) published in Gazette of India dated the 19<sup>th</sup> June, 2007 regarding rate of fee to be recovered from the users of four-laned stretch of National Highways No. 8 at three plazas.
- (xxiii) S.O.1059(E) published in Gazette of India dated the 2<sup>nd</sup> July, 2007 regarding rate of fee to be recovered from the users of four-laned stretch of National Highways No. 60 (Balasore Dantan) in the State of West Bengal and Orissa.
- (xxiv) S.O.1113(E) published in Gazette of India dated the 6<sup>th</sup> July, 2007 regarding rate of fee to be recovered from the users of four-laned stretch of National Highway No. 4 (Tavarakere Anthasana Halli section) in the State of Karnataka.
- (xxv) S.O.534(E) published in Gazette of India dated the 10<sup>th</sup> April, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No.11 (Mahua Jaipur section) in the State of Rajasthan.
- (xxvi) S.O.825(E) published in Gazette of India dated the 28<sup>th</sup> May, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No.76 (Kota Bypass section) in the State of Rajasthan.
- (xxvii) S.O.927(E) published in Gazette of India dated the 7<sup>th</sup> June, 2007 regarding acquisition of land for building (widening/four-laning) maintenance, management and operation of National Highway No.11 (Bharatpur Mahua section) in the State of Rajasthan.
- (xxviii) S.O.1017(E) and S.O.1018(E) published in Gazette of India dated the 26<sup>th</sup> June, 2007 regarding acquisition of land for building (widening/four-laning) maintenance, management and operation of different stretches of National Highway No.11 (Bharatpur Mahwa section) in the State of Rajasthan.
- (xxix) S.O.1305(E) published in Gazette of India dated the 31<sup>st</sup> July, 2007 making certain amendments in the Notification No.S.O.1815(E) dated the 23<sup>rd</sup> October 2006.
- (xxx) S.O.621(E) published in Gazette of India dated the 20<sup>th</sup> April, 2007 regarding acquisition of land for building (six-laning) maintenance,

- management and operation of National Highway No. 8 (Bharuch-Surat section) in the State of Guiarat.
- (xxxi) S.O.1196(E) published in Gazette of India dated the 23<sup>rd</sup> July, 2007 regarding making certain amendments in Notification No.S.O.1009(E) dated the 10<sup>th</sup> November 2006.
- (xxxii) S.O.1136(E) published in Gazette of India dated the 13<sup>th</sup> July, 2007 regarding acquisition of land for building (six-laning) maintenance, management and operation of National Highway No. 8 (Bharuch-Surat section) in the State of Gujarat.
- (xxxiii) S.O.1137(E) published in Gazette of India dated the 13<sup>th</sup> July, 2007 making certain amendments in Notification No.S.O.283(E) dated the 23<sup>rd</sup> February 2007.
- (xxxiv) S.O.1128(E) published in Gazette of India dated the 12<sup>th</sup> July, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway Nos. 8A and 15 (Bamanbore Samakhiali and Samakhiali Radhanpur sections) in the State of Gujarat.
- (xxxv) S.O.793(E) to S.O.795(E) published in Gazette of India dated the 23<sup>rd</sup> May, 2007 regarding acquisition of land for building (six-laning) maintenance, management and operation of different stretches of National Highway No. 8 (Vadodara Surat section) in the State of Gujarat.
- (xxxvi) S.O.800(E) published in Gazette of India dated the 23<sup>rd</sup> May, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 7 (Lakhnadon Madhya Pradesh/Maharashtra Border section) in the State of Madhya Pradesh.
- (xxxvii) S.O.820(E) published in Gazette of India dated the 25<sup>th</sup> May, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 26 (Jhansi Lakhnadon section) in the State of Madhya Pradesh.
- (xxxviii) S.O.874(E) published in Gazette of India dated the 5<sup>th</sup> June, 2007 containing corrigendum to the Notification No.622(E) (in Hindi version only) dated the 18<sup>th</sup> April 2007.
- (xxxix) S.O.1068(E) published in Gazette of India dated the 3<sup>rd</sup> July, 2007 regarding acquisition of land for public purpose of building (widening/four-laning etc.) maintenance, management and operation

- of National Highway No. 3 (Indore Khalghat section) in the State of Madhya Pradesh.
- (xl) S.O.1130 (E) published in Gazette of India dated the 12<sup>th</sup> July, 2007 regarding acquisition of land for public purpose of building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 3 (Indore Khalghat section) in the State of Madhya Pradesh.
- (xli) S.O.1131(E) published in Gazette of India dated the 12<sup>th</sup> July, 2007 making certain amendments in the Notification No.S.O.1953(E) dated the 14<sup>th</sup> November 2006.
- (xlii) S.O.1173(E) published in Gazette of India dated the 18<sup>th</sup> May, 2007 regarding acquisition of land for building (widening) maintenance, management and operation of National Highway No. 6 (Sambalpur Raipur section), in the State of Madhya Pradesh.
- (xliii) S.O.748(E) published in Gazette of India dated the 11<sup>th</sup> May, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 5A (Chandikhole Paradip section), in the State of Orrisa.
- (xliv) S.O.1070(E) published in Gazette of India dated the 3<sup>rd</sup> July, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of different stretches of National Highway Nos. 23 and 200 (Saranga Santhapada section) in the State of Orrisa.
- (xlv) S.O.1138(E) published in Gazette of India dated the 13<sup>th</sup> July, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 3 (Balasore Laxmannath section) in the State of Orrisa.
- (xlvi) S.O.1060(E) published in Gazette of India dated the 2<sup>nd</sup> July, 2007 regarding acquisition of land for building (four-laning) maintenance, management and operation of National Highway No. 3 (Pimpalgaon Dhule section) in the State of Maharashtra.
- (xlvii) S.O.1061(E) published in Gazette of India dated the 2<sup>nd</sup> July, 2007 regarding acquisition of land for building (widening) maintenance, management and operation of National Highway No. 6 (Durg Nagpur section) in the State of Maharashtra.
- (xlviii) S.O.1062(E) published in Gazette of India dated the 2<sup>nd</sup> July, 2007 regarding acquisition of land for building (four-laning) maintenance,

- management and operation of National Highway No. 3 (Vadape -Gonde section) in the State of Maharashtra.
- S.O.1063(E) published in Gazette of India dated the 2<sup>nd</sup> July, 2007 (xlix) regarding acquisition of land for building (four-laning) maintenance, management and operation of National Highway No. 3 (Pimpalgaon-Dhule and Vadape - Gonde sections) in the State of Maharashtra.
- (I) S.O.619(E) and S.O.620(E) published in Gazette of India dated the 20<sup>th</sup> April, 2007 regarding acquisition of land for building (widening) maintenance, management and operation of different stretches of National Highway No. 47 (Salem – Coimbatore section), including construction of Bypasses in the State of Tamil Nadu.
- (li) S.O.686(E) published in Gazette of India dated the 30<sup>th</sup> April, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 7 (Salem – Karur section), in the State of Tamil Nadu.
- S.O.734(E) published in Gazette of India dated the 10<sup>th</sup> May, 2007 (lii) regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 7 (Krishnagiri – Thoppur Ghat section) in the State of Tamil Nadu.
- S.O.736(E) published in Gazette of India dated the 10<sup>th</sup> May, 2007 (liii) regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 47 (Salem – Coimbatore section) in the State of Tamil Nadu.
- S.O.921(E) published in Gazette of India dated the 7<sup>th</sup> June, 2007 (liv) regarding acquisition of land for building (widening) maintenance, management and operation of National Highway No. 47 (Salem -Coimbatore section) including construction of Bypasses in the State of Tamil Nadu.
- S.O.922(E) published in Gazette of India dated the 7<sup>th</sup> June, 2007 (lv) regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 7 (Krishnagiri-Thoppur Ghat section) in the State of Tamil Nadu.
- S.O.923(E) published in Gazette of India dated the 7<sup>th</sup> June, 2007 (lvi) regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 47 (Salem – Coimbatore section) in the State of Tamil Nadu.
- S.O.924(E) published in Gazette of India dated the 7<sup>th</sup> June. 2007 (lvii) regarding acquisition of land for building (widening/four-laning etc.)

- maintenance, management and operation of National Highway No. 7 (Madurai Kanyakumari section) in the State of Tamil Nadu.
- (Iviii) S.O.925(E) and S.O.926(E) published in Gazette of India dated the 7<sup>th</sup> June, 2007 regarding acquisition of land for building (widening) maintenance, management and operation of different stretches of National Highway No. 47 (Salem Coimbatore section) in the State of Tamil Nadu.
- (lix) S.O.1022(E) to S.O.1024(E) and S.O.1026(E) published in Gazette of India dated the 26<sup>th</sup> June, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of different stretches of National Highway No. 45B (Tiruchirappalli Viralimalai Madurai section) in the State of Tamil Nadu.
- (lx) S.O.1025(E) published in Gazette of India dated the 26<sup>th</sup> June, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 45 (Tindivanam Villupuram Tiruchirappalli section) in the State of Tamil Nadu.
- (lxi) S.O.1035(E) published in Gazette of India dated the 27<sup>th</sup> June, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 7 (Bangalore Salem Madurai section) in the State of Tamil Nadu.
- (lxii) S.O.498(E) published in Gazette of India dated the 30<sup>th</sup> March, 2007 regarding acquisition of land for building (four-laning) of National Highway No. 7 (Hosur-Krishnagiri section) in the State of Tamil Nadu.
- (lxiii) S.O.661(E) published in Gazette of India dated the 26<sup>th</sup> April, 2007 regarding acquisition of land for building (four-laning) maintenance, management and operation of National Highway No. 46 (Krishnagiri Ranipet section) in the State of Tamil Nadu.
- (lxiv) S.O.826(E) published in Gazette of India dated the 28<sup>th</sup> May, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 45B (Tiruchirappalli Viralimalai Madurai section) in the State of Tamil Nadu.
- (lxv) S.O.930(E) to 932(E) published in Gazette of India dated the 7<sup>th</sup> June, 2007 regarding acquisition of land for building (widening) maintenance, management and operation of different stretches of National Highway No. 47 including construction of Bypasses (Salem Coimbatore section) in the State of Tamil Nadu.

- (Ixvi) S.O.988(E) published in Gazette of India dated the 18<sup>th</sup> June, 2007 authorizing the District Revenue Officer, Nagapattinam, as a competent authority to acquire land for building (improvement of geometrics etc.) maintenance, management and operation of National Highway No. 45A in the State of Tamil Nadu.
- (lxvii) S.O.989(E) published in Gazette of India dated the 18<sup>th</sup> June, 2007 making certain amendments in the Notification No. S.O.716(E) dated the 21<sup>st</sup> August, 1998.
- (Ixviii) S.O.990(E) published in Gazette of India dated the 18<sup>th</sup> June, 2007 making certain amendments in the Notification No. S.O.717(E) dated the 21<sup>st</sup> August, 1998.
- (lxix) S.O.1076(E) published in Gazette of India dated the 3<sup>rd</sup> July, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 47 (Salem Coimbatore section) in the State of Tamil Nadu.
- (lxx) S.O.1077(E) published in Gazette of India dated the 3<sup>rd</sup> July, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National of Highway No. 47 (Salem Karur section) in the State of Tamil Nadu.
- (lxxi) S.O.1079(E) published in Gazette of India dated the 3<sup>rd</sup> July, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 7 (Krishnagiri Thoppur Ghat section) in the State of Tamil Nadu.
- (lxxii) S.O.1197(E) published in Gazette of India dated the 23<sup>rd</sup> July, 2007 making certain amendments in the Notification No. S.O.1739(E) dated the 10<sup>th</sup> October, 2006.
- (lxxiii) S.O.1198(E) published in Gazette of India dated the 23<sup>rd</sup> July, 2007 making certain amendments in the Notification No. S.O.1101(E) dated the 17<sup>th</sup> July, 2006.
- (lxxiv) S.O.507(E) published in Gazette of India dated the 2<sup>nd</sup> April, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation National of Highway No. 7 (Bangalore Salem Madurai section) in the State of Tamil Nadu.
- (lxxv) S.O.508(E) published in Gazette of India dated the 2<sup>nd</sup> April, 2007 authorizing the District Revenue Officer, Vilupuram to acquire land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 45 in the State of Tamil Nadu.

- (lxxvi) S.O.614(E) to S.O.616(E) published in Gazette of India dated the 20<sup>th</sup> April, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of different stretches of National Highway No. 7 (Madurai Kanyakumari section) and (Bangalore Salem Madurai in the State of Tamil Nadu.
- (lxxvii) S.O.617(E) published in Gazette of India dated the 20<sup>th</sup> April, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 7 (Krishnagiri-Thoppur Ghat section) in the State of Tamil Nadu.
- (lxxviii) S.O.618(E) published in Gazette of India dated the 20<sup>th</sup> April, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 7 (Bangalore Salem Madurai section) in the State of Tamil Nadu.
- (lxxix) S.O.629(E) published in Gazette of India dated the 23<sup>rd</sup> April, 2007 authorizing District Revenue Officer, Salem as the competent authority to acquire land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 68 in the State of Tamil Nadu.
- (lxxx) S.O.658(E) and S.O.660(E) published in Gazette of India dated the 26<sup>th</sup> April, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of different stretches of National Highway No. 45B (Tiruchirappalli Viralimalai Madurai section) in the State of Tamil Nadu.
- (lxxxi) S.O.687(E) published in Gazette of India dated the 30<sup>th</sup> April, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 7 (Krishnagiri-Thoppur Ghat section) in the State of Tamil Nadu.
- (lxxxii) S.O.688(E) published in Gazette of India dated the 30<sup>th</sup> April, 2007 making certain amendments in the Notification No. S.O.1040(E) dated the 24<sup>th</sup> September, 2004.
- (lxxxiii) S.O.731(E) published in Gazette of India dated the 10<sup>th</sup> May, 2007 making certain amendments in the Notification No. S.O.1301(E) dated the 25<sup>th</sup> November, 2004.
- (lxxxiv) S.O.806(E) published in Gazette of India dated the 24<sup>th</sup> May, 2007 regarding acquisition of land for public purpose of construction of Grade Separaor at kathipara junction in St. Thomas Mount and Alandur villages in the State of Tamil Nadu.

- (lxxxv) S.O.828(E) published in Gazette of India dated the 28<sup>th</sup> May, 2007 regarding acquisition of land for building (widening) maintenance, management and operation of National Highway No. 47 (Salem Coimbatore section) including construction of Bypasses in the State of Tamil Nadu.
- (8) Six statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No.(i) to (vi) of (7) above.
- (9) A copy each of the following Notifications (Hindi and English versions) issued under section 6, 20 of the Control of National Highways (Land and Traffic) Act, 2002:-
  - (i) Notification No. F.No.NH-11014/2/2004-P&M published in Gazette of India dated 14<sup>th</sup> June, 2007 assigning the additional charge of the National Highway Tribunal, Mumbai to the Presiding Officer, National Highway Tribunal, Lucknow with immediate effect till the Presiding Officer, National Highway Tribunal, Mumbai is appointed.
  - (ii) S.O.999(E) to S.O.1001(E) published in Gazette of India dated the 20<sup>th</sup> June, 2007 appointing the Project Directors of the National Highway Authority of India mentioned therein to exercise the powers and discharge the functions conferred on it within the limits of jurisdiction mentioned therein in respect of National Highways.
  - (iii) S.O.1047(E) to S.O.1048(E) published in Gazette of India dated the 28<sup>th</sup> June, 2007 appointing the Project Directors of the National Highway Authority of India mentioned therein to exercise the powers and discharge the functions conferred on it within the limits of jurisdiction mentioned therein in respect of National Highways.
  - (iv) S.O.972(E) to S.O.977(E) published in Gazette of India dated the 14<sup>th</sup> June, 2007 appointing the Project Directors of the National Highway Authority of India mentioned therein to exercise the powers and discharge the functions conferred on it within the limits of jurisdiction mentioned therein in respect of National Highways.
  - (v) S.O.978(E) published in Gazette of India dated the 14<sup>th</sup> June, 2007 making certain amendment in Notification No. S.O.76(E) in Gazette of India dated the 20<sup>th</sup> January, 2005.
- (10) A copy of the Motor Vehicles (All India Permit to Tourist Transport Operators) Amendment Rules, 2007 (Hindi and English versions) published in Notification No. G.S.R.444(E) in Gazette of India dated the 26<sup>th</sup> June, 2007 under sub-section (4) of

section 212 of the Motor Vehicles Act, 1988 together with an explanatory memorandum.

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the National Highways Authority of India, New Delhi, for the year 2005-2006, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Highways Authority of India, New Delhi, for the year 2005-2006.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy each of the following Notifications (Hindi and English versions) under sections 12 and 13 of the Environment (Protection) Act, 1986;-
  - (i) S.O.773(E) published in Gazette of India dated the 17<sup>th</sup> May, 2007 making certain amendments in the Notification No.S.O.728(E) dated the 21<sup>st</sup> July, 1987.
  - (ii) S.O.1174(E) published in Gazette of India dated the 18<sup>th</sup> July, 2007 recognizing the laboratories mentioned therein as environmental laboratories.
  - (14) (i) A copy of the Annual Report (Hindi and English versions) of the Centre of Excellence on Medicinal Plants and Traditional Knowledge, Foundation for Revitalization of Local Health Traditions, Bangalore, for the year 2005-2006, along with Audited Accounts.
    - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre of Excellence on Medicinal Plants and Traditional Knowledge, Foundation for Revitalization of Local Health Traditions, Bangalore, for the year 2005-2006.
  - (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

## 7. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the State Bank of India (Amendment) Bill, 2007, as passed by Lok Sabha at its sitting held on the 20<sup>th</sup> August, 2007.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No.3) Bill, 2007, as passed by Lok Sabha at its sitting held on the 22<sup>nd</sup> August, 2007.

#### 8. Report of Committee on Government Assurances

Shri Harin Pathak presented the Eighteenth Report (Hindi and English versions) of the Committee on Government Assurances regarding requests for dropping of assurances.

#### 12.06 P.M.

## 9. Adjournment Motion

Time taken: 4.21 hrs.

The Speaker gave his consent to the moving of adjournment motion regarding the failure of the Government to contain terrorist violence in the country as is evidenced by a series of recent events, the latest being the twin blasts in Hyderabad in which 42 innocent citizens lost their lives and fifty were injured, given notices by Sarvashri Prabhunath Singh and L.K. Advani.

Shri Prabhunath Singh who secured the first place in the ballot, then asked for leave of the House to move the motion. On an objection being raised by Shri Pranab Mukherjee, Leader of the House, the Speaker asked those members who were in favour of leave being granted to rise in their places. As not less than fifty members rose, the Speaker informed the House that the leave was granted and directed that the motion be taken up immediately.

(Due to interruptions in the House, Lok Sabha adjourned at 12.11 P.M. and reassembled at 12.30 P.M.)

At 12.31 P.M., Shri Prabhunath moved the following motion:-

"That the House do now adjourn."

The following members took part in the debate:-

- (1) Shri L.K. Advani
- (2) Shri Priya Ranjan Dasmunsi

- (3) Shri Mohammad Salim
- (4) Shri Mohan Singh
- (5) Shri K. Yerrannaidu
- (6) Shri Devendra Prasad Yadav
- (7) Shri Chandrakant Khaire
- (8) Shri Braja Kishore Tripathy
- (9) Shri A. Krishnaswamy
- (10) Shri Suravaram Sudhakar Reddy
- (11) Prof. Vijay Kumar Malhotra
- (12) Shri Nikhil Kumar
- (13) Prof. M. Ramadass
- (14) Shri Subrata Bose
- (15) Shri Madhu Goud Yaskhi
- (16) Shri Syed Shahnawaz Hussain
- (17) Shri Ram Kripal Yadav
- (18) Smt. Rupatai Diliprao Nilangekar Patil
- (19) Shri Ramdas Bandu Athawale
- (20) Shri Bhartruhari Mahatab (speech laid)
- (21) Shri Shivraj V. Patil

Shri Prabhunath Singh replied to the debate.

The motion was negatived.

#### \*10. Government Bill – Withdrawn

The Competition (Amendment) Bill, 2006.

#### 11. Government Bills - Introduced

- (i) The Competition (Amendment) Bill, 2007
- (ii)# The National Waterway (Lakhipur-Bhanga Stretch of the Barak River) Bill, 2007

#### 4.46 P.M.

## 12. Statutory Resolution – Adopted

Shri S.S. Palanimanickam moved the following resolution: -

"That in pursuance of sub-section (2) of Section 8A of the Customs Tariff Act, 1975, read with sub-section (3) of Section 7 of the said Act, this House

<sup>\*</sup>At 12.30 P.M. #At 4.47 P.M.

approves of the Notification No. 81/2007-Customs dated 3rd July, 2007 [G.S.R.462 (E) dated 3.7.2007], which seeks to amend the First Schedule to the Customs Tariff Act, 1975, so as to enhance the rate of customs duty applicable to goods under headings 2204 or 2205 or under tariff item 2206 00 00 from '100%' to '150%'."

The Resolution was adopted.

#### 13. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under rule 377 as indicated against each:-

- (1) Shri Rayapati Sambasiva Rao regarding need to popularise micro-credit at the village level for the benefit of farmers and other weaker sections of the society.
- (2) Shri Avtar Singh Bhadana regarding need to conduct an inquiry into the delay in the construction of fly-over at Badarpur on Delhi-Faridabad Border.
- (3) Shri D. Narbula regarding need to provide adequate relief material and financial assistance to the people affected by super-cyclone in Uttar Dinajpur district, West Bengal.
- (4) Smt. Pratibha Singh regarding need to take preventive steps for eradication of 'Muscular Dystrophy' an incurable disease.
- (5) Shri Jivabhai A. Patel regarding need to declare the existing state highway passing through Himmat Nagar-Vijayapur-Mehsana-Radhanpur in Gujarat as a National Highway.
- (6) Shri Anwar Hussain regarding need to extend the time-limit for filing service tax returns from 25 days to 45 days.
- (7) Shri Shishupal N. Patle regarding need to give full wages and social security to the Beedi workers of Bhandara & Gondia districts in Maharashtra.
- (8) Shri Harin Pathak regarding need to expedite approval of 'The Gujarat Control of Organised Crime Bill, 2003', pending assent of the President of India.
- (9) Shri Bikram Keshari Deo regarding need to expedite the execution of Upper Indravati Lift Irrigation Project in Kalahandi district of Orissa.
- (10) Shri Haribhau Madhav Jawale regarding need to start the project for artificial recharge of ground water-level in Jalgaon Parliamentary Constituency of Maharashtra.
- (11) Smt. Rupatai D. Nilangekar Patil regarding need to establish a Central University and a Kendriya Vidyalaya in Latur district, Maharashtra.
- (12) Shri P. Karunakaran regarding need to allot a separate quota of Kerosene for fishermen of Kerala.
- (13) Shri A.V. Bellarmin regarding need to release gratuity to Tamil refugees from Sri Lanka who superannuated from service in Government Rubber Corporation, Kanyakumari and provide employment to their children.

- (14) Shri Rajnarayan Budholiya regarding need to employ trained workers at stone quarries of Mahoba, Uttar Pradesh and provide adequate social security and medical facilities to the workers.
- (15) Shri Rewati Raman Singh regarding need to prohibit the use of the term 'Kabootarbaazi' as a slang for 'abuse of official facilities' by the media.
- (16) Dr. Dhirendra Agarwal regarding need to introduce transit-flight at Ranchi Airport for the Haj Pilgrims of Jharkhand.
- (17) Adv. Tukaram G. Renge Patil regarding need to link Sonpeth in district Parbhani with the sanctioned Parli-Beed-Ahmednagar railway line in Marathwada.
- (18) Shri Prasanna Acharya regarding need to release a commemorative postage stamp in honour of Shri Veer Surendra Sai, a great hero of freedom movement, on his bi-Centenary.
- (19) Shri K. Yerrannaidu regarding need to include Vadabaliya, Jalari, Kandra & Palli communities of South India in the list of Scheduled Tribes Category.
- (20) Dr. Sebastian Paul regarding need to constitute a Media Commission to examine and report on the state of the media in the country.

#### 4.48 P.M.

#### 14. Discussions under Rule 193

Time taken: 9 hrs. 9 mts.

Further discussion on situation arising out of floods in various parts of the country, raised by Shri Ananth Kumar on the 14<sup>th</sup> August, 2007, continued.

The following members took part in the debate:-

- (1) Shri Adhir Chowdhury
- (2) Adv. Suresh Kurup
- (3) \*\*Shri Prahlad Joshi
- (4) Shri Ram Kripal Yadav
- (5) Shri Anwar Hussain
- (6) Prof. M. Ramadass
- (7) Shri Narayan Chandra Borkataky
- (8) Adv. P. Satheedevi
- (9) Shri Suraj Singh
- (10) Smt. Jhansi Lakshmi Botcha
- (11) \*Shri Hansraj Gangaramji Ahir
- (12) Shri Suresh Angadi
- (13) Smt. Pratibha Singh
- (14) Shri Alok Kumar Mehta
- (15) \*Shri Raghuraj Singh Shakya
- (16) Smt. Tejaswini Seeramesh
- (17) Shri Dev Wrat Singh
- (18) Shri Francis Fanthome

The discussion was not concluded.

#### #7.10 P.M.

## (Lok Sabha adjourned till 11 A.M. on Thursday, the 30<sup>th</sup> August, 2007)

# P.D.T. ACHARY, Secretary-General.

Corrigenda To Bulletin Part-I No. 252 dated 24.08.2007

|               | Page No.     | Line | For                       | Read                      |
|---------------|--------------|------|---------------------------|---------------------------|
| 12<br>Mediyam | SI. No. (ix) |      | Dr. Basu Rao Mediyam      | Dr. Babu Rao              |
| 14            | 14           |      | 4 <sup>th</sup> May, 2006 | 4 <sup>th</sup> May, 2007 |

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<sup>\*</sup> Written speeches were laid on the Table.

<sup>\*\*</sup> Also laid some portion of his speech on the Table.

<sup>#</sup> From 6.38 P.M. to 7.10 P.M. members raised matters of urgent public importance.

## **LOK SABHA**

## **BULLETIN - PART I**

(Brief Record of Proceedings)

Thursday, August 30, 2007/Bhadra 8, 1929 (Saka)

No. 254

#### 11.00 A.M.

### 1. Obituary References

The Speaker made references to the passing away of Shri T. Balakrishnaiah, a member of Fifth and Sixth Lok Sabha and Shri Jagdish Prasad Mathur, a member of Sixth Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

#### 2. Starred Questions

Starred Question Nos. 241, 242, 246, 250, 251, 253 and 254 were orally answered. Replies to Starred Question Nos. 243, 244, 245, 247, 248, 249, 252 and 255 – 260 were laid on the Table.

## 3. Unstarred Questions

Replies to Unstarred Question Nos. 2365 – 2594 were laid on the Table.

#### 12.00 Noon

## 4. Reference by the Speaker

The Speaker on his own behalf and on behalf of the House congratulated Captain Bhaichung Bhutia and his teammates on winning the prestigious Nehru

Football Cup on 29 August, 2007.

#### 12.01 P.M.

## 5. Papers laid on the Table

The following papers were laid on the Table :-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the North East Zone Cultural Centre, Dimapur, for the years 2000-2001 to 2003-2004, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North East Zone Cultural Centre, Dimapur, for the years 2000-2001 to 2003-2004.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Culture Fund, New Delhi, for the year 2005-2006, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Culture Fund, New Delhi, for the year 2005-2006.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Museum, Kolkata, for the year 2004-2005, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Museum, Kolkata, for the year 2004-2005.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy each of the following Notifications (Hindi and English versions) under section 14A of the Aircraft Act, 1934:-
  - (i) The Aircraft (Carriage of Dangerous Goods) (Amendment) Rules, 2007 published in Notification No. G.S.R.231(E) in Gazette of India dated the 24<sup>th</sup>

March 2007, together with an explanatory note.

- (ii) The Aircraft (Amendment) Rules, 2007 published in Notification No. G.S.R.232(E) in Gazette of India dated the 24<sup>th</sup> March 2007, together with an explanatory note.
- (iii) The Aircraft (4th Amendment) Rules, 2005 published in Notification No. G.S.R.676(E) in Gazette of India dated the 19<sup>th</sup> November 2005, together with an explanatory note and corrigendum thereto published in Notification No. G.S.R.136(E) in Gazette of India dated the 4<sup>th</sup> March, 2006.
- (8) Memorandum of Understanding between the Hindustan Antibiotics Limited and the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers for the year 2007-2008.
- (9) Memorandum of Understanding between the Bengal Chemicals and Pharmaceuticals Limited and the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers for the year 2007-2008.
- (10) A copy of the Railway Protection Force (Amendment) Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R.14 in Gazette of India dated the 27<sup>th</sup> January, 2007 under sub-section (3) of section 21 of the Railway Protection Force Act, 1957.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy of the Annual Report (Hindi and English versions) on the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 for the year 2005 under sub-section (4) of section 21 of the said Act.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Backward Classes Finance and Development Corporation and the Ministry of Social Justice and Empowerment for the year 2007-2008.
  - (15) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
    - (i) Review by the Government of the working of the Artificial

- Limbs Manufacturing Corporation of India, Kanpur, for the year 2005-2006.
- (ii) Annual Report of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 2005-2006, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) A copy of the Production Sharing Contract (Hindi and English versions) between Niko Resources Limited and the Government of India with respect to Contract Area Identified as Block CB-ONN-2000/2.

#### 6. Report of Public Accounts Committee

Prof. Vijay Kumar Malhotra presented the Fifty-fifth Report (Hindi and English versions) of the Public Accounts Committee (2007-2008) on "Development of Land by the Delhi Development Authority".

## 7. Report of Standing Committee on Finance

Shri Ananth Kumar presented the Fifty-seventh Report (Hindi and English versions) of the Standing Committee on Finance on the State Bank of India (Amendment) Bill, 2006.

## 8. Report of Committee on Government Assurances

Shri Harin Pathak presented the Nineteenth Report (Hindi and English versions) of the Committee on Government Assurances regarding requests for dropping of assurances.

## 9. Statements by Ministers

(i) The Minister of Shipping, Road Transport and Highways laid a statement (Hindi and English versions) regarding Productivity Linked Reward for Port and Dock workers and employees.

- (ii) Shri Praful Patel laid a statement (Hindi and English versions) regarding the status of implementation of recommendations contained in the 98<sup>th</sup> Report of the Standing Committee on Transport, Tourism and Culture on Action Taken by the Government on the recommendations/observations of the Committee contained in 83<sup>rd</sup> Report on the 'Functioning of Commission of Railway Safety'.
- (iii)\* The Minister of Health & Family Welfare laid a statement (Hindi and English versions) regarding the Resident Doctors' Strike at All India Institute of Medical Sciences (AIIMS), New Delhi.
- (iv)\*\* The Minister of Railways made a statement regarding correcting the reply given on 23.08.2007, during the discussion on Supplementary Demands for Grants (Railways) 2007 08 regarding change in the name of "Gadar Express" to "Pratham Swantantrata Sangram Express" to be run between Barrackpore Kanpur Jhansi in memory of the First War of Independence.

#### 12.05 P.M.

#### 10. Motion

Sh. Pranab Mukherjee moved the following motion:-

- "That this House while agreeing with the findings, conclusions and recommendations of the Committee to Inquire into Misconduct of Members of Lok Sabha, in their First Report, laid on the Table of the House on 23 August, 2007, reprimands Shri Rajesh Kumar Manjhi for his misconduct and for having committed contempt of the Committee as well as the House and resolves that:
  - (i) Shri Rajesh Kumar Manjhi may be suspended from the membership of the House for thirty sittings of the House; and
    - (ii) He may be restrained from taking his spouse or companion on official tours till the conclusion of the Fourteenth Lok Sabha."

<sup>\*</sup> At 1.06 P.M.

<sup>\*\*</sup> At 2.04 P.M.

The motion was adopted.

#### 12.07 P.M.

#### 11. Government Bill – Introduced

The Clinical Establishments (Registration and Regulation) Bill, 2007.

(Due to interruptions in the House, Lok Sabha adjourned at 12.10 P.M. and reassembled at 12.30 P.M.)\*

#### 12.30 P.M.

#### 12. Observation by the Speaker

The Speaker made the following observation in regard to an incident in Bhagalpur, Bihar involving violation of human rights:-

"......I have received several notices with regard to an incident, very unhappy and extremely serious incident, which had taken place in Bhagalpur in the State of Bihar, as we all know. I believe all of you will agree with me that this incident is extremely serious and condemnable. It is against human rights and on behalf of the entire House, if you all agree, I wish to condemn the incident that had taken place. It is not a question of apportioning blame here.

I am sure all appropriate action will be taken by the appropriate authorities in the matter. But we wish to condemn and we hope and believe that India, with such an old civilization of which we are proud, .......... a similar incident will not happen anywhere in the country. I am thankful to all the leaders for their kind response to this matter. I think we should deal with this matter rising above party considerations. On behalf of the House, I condemn this...."

#### 13. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under rule 377 as indicated against each:-

<sup>\*</sup>From 12.31 P.M. to 1.06 P.M., members raised matters on urgent public importance **2.05 P.M.** 

- (1) Shri N.S.V. Chitthan regarding need to review the progress of Prime Minister's Rozgar Yojana on periodical basis.
- (2) Shri S.K. Kharventhan regarding need to release a commemorative postage Stamp and First Day Cover in the honour of Sri P. Kakkan, a great freedom-fighter & social reformer from Tamil Nadu on his Birth Centenary.
- (3) Dr. Arvind Sharma regarding need to include Panipat city in the Jawaharlal Nehru Urban Renewal Mission.
- (4) Dr. Karan Singh Yadav regarding need to start railway services between Bhiwadi in Rajasthan and Rewari in Haryana.
- (5) Shri Adhir Chowdhury regarding need to rename Fort William, Kolkata, West Bengal as 'Siraj Fort.'
- (6) Shri Punnu Lal Mohale regarding need to conduct a special drive for recruitment of Scheduled Castes & Scheduled Tribes in the country.
- (7) Shri Mansukhbhai D. Vasava regarding need to convert the Bharuch-Jabosar railway line into broad-gauge and re-start the railway line between Netra and Ankleshwar extending it upto Nandurbar with broad-gauge.
- (8) Shri Nand Kumar Sai regarding need to ban telecasting of violent scenes and obscenity on visual and print media.
- (9) Shri Dharmendra Pradhan regarding need to provide ration to migrant workers through PDS outlets.
- (10) Shri Yogi Aditya Nath regarding need to revive the closed units of Fertilizers Corporation of India Limited in Gorakhpur and other parts of the Country.
- (11) Dr. K.S. Manoj regarding need to pronounce measures for the revival of sagging coir industry.
- (12) Shri Tufani Saroj regarding need to provide stoppage of Patna-Mathura Express (Train No. 3237) at Jaunpur district headquarters.
- (13) Shri Devendra Prasad Yadav regarding need to construct a bridge over river Bhutahi-balan in Madhubani district, Bihar.
- (14) Shri Shriniwas Patil regarding need to start the construction of bridge on river Krishna at Karad in Satara district of Maharashtra.
- (15) Shri Pannian Ravindran regarding need to expedite the construction work and commissioning of Trivendrum International Airport Terminal-II and Air India's Aircraft Maintenance Unit at Thiruvananthapuram.
- (16) Shri Prabhunath Singh regarding need to start construction of National Highway No. 85 (Hajipur to Gopalganj via Chhapra-Siwan) and National Highway No. 101 (Chhapra to Muhammadpur via Baniapur) in Bihar.
- (17) Prof. M. Ramadass regarding need to conduct survey for connecting Sirkali-Karaikal, Mayiladuthurai-Karaikal and Kumbakonam-Karaikal with National Highway.
- (18) Shri Suraj Singh regarding need to promote labour-oriented techniques for the overall development of the economy.

- (19) Shri Hem Lal Murmu regarding need to provide special financial relief package to the flood-affected people in Jharkhand.
- (20) Shri Nakul Das Rai regarding need to provide more seats to the hill states in Lok Sabha.

#### 2.06 P.M.

#### Government Bill – Passed

Time taken: 2 hrs. 24 mts.

The Inland Vessels (Amendment) Bill, 2007 as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri T.R. Baalu.

The following members took part in the debate:-

- (1) Prof. Mahadeorao Shiwankar
- (2) Shri K.S. Rao
- (3) Shri C.K. Chandrappan
- (4) Shri P. Karunakaran
- (5) Shri Shailendra Kumar
- (6) Shri Ram Kripal Yadav
- (7) Shri Bhartruhari Mahtab
- (8) Prof. Rasa Singh Rawat
- (9) Shri Adhir Chowdhury
- (10) Shri Anant Gangaram Geete
- (11) Prof. M. Ramadass
- (12) Dr. K.S. Manoj
- (13) Shri Bikram Keshari Deo

Shri T.R. Baalu replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 14 were adopted.

Clause 1, Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri T.R. Baalu.

The motion was adopted and the Bill was passed.

#### 4.31 P.M.

#### 15. Government Bill – Under Consideration

Time taken: 1 hr. 17 mts.

<u>The Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Amendment Bill, 2007.</u>

The motion for consideration of the Bill was moved by Dr. Anbumani Ramadoss.

The following members took part in the debate:-

- (1) Smt. Sumitra Mahajan
- (2) Ch. Lal Singh
- (3) Shri Basudeb Acharia
- (4) Shri Shyama Charan Gupt
- (5) Shri Ram Kripal Yadav
- (6) Smt. Archana Nayak
- (7) Shri Suravaram Sudhakar Reddy
- (8) Smt. Tejasvini Gowda

The discussion was not concluded.

#### 5.48 P.M.

#### 16. Discussion Under Rule 193

Time taken: 10 hrs. 51 mts.

Further discussion on situation arising out of floods in various parts of the country, raised by Shri Ananth Kumar on the 14<sup>th</sup> August, 2007, continued.

The following members took part in the debate:-

- (1) Shri K. Yerrannaidu
- (2)\* Shri Harikewal Prasad
- (3) Prof. Saif-ud-din-soz
- (4)\* Smt. C.S. Sujatha
- (5)\* Shri Avinash Rai Khanna
- (6)\* Shri Anirudh Prasad alias Sadhu Yadav
- (7)\* Shri Vijoy Krishna
- (8)\* Shri V.K. Thummar
- (9)\* Shri Bhanu Pratap Singh Verma
- (10)\* Shri Suresh Waghmare
- (11)\* Shri K.S. Manoj

Shri Shivraj V. Patil replied to the debate.

The discussion was concluded.

#7.50 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 31<sup>st</sup> August, 2007)

P.D.T. ACHARY,

Secretary-General.

<sup>\*</sup> Written speeches were laid on the Table.

<sup>#</sup> From 7.30 P.M. to 7.50 P.M. members raised matters on urgent public importance.

## **LOK SABHA**

## **BULLETIN - PART I**

(Brief Record of Proceedings)

Friday, August 31, 2007/Bhadra 9, 1929 (Saka)

No. 255

11.00 A.M.

#### 1. Submission by members

Need to set up a Joint Parliamentary Committee to examine the various aspects of Indo-US Civil Nuclear Deal in the context of the statement made by the Government on the issue, outside the Parliament, even though the House is in session.

The following members made submission regarding the need to set up a Joint Parliamentary Committee to examine the various aspects of Indo-US Civil Nuclear Deal in the context of the statement made by the Government on the issue, outside the Parliament, even though the House is in session:

- (1) Prof. Vijay Kumar Malhotra
- (2) Shri Prabhunath Singh
- (3) Shri Ramjilal Suman
- (4) Shri Arjun Charan Sethi
- (5) Shri Anandrao Vithoba Adsul
- (6) Prof. Rasa Singh Rawat
- (7) Shri Anant Gangaram Geete
- (8) Shri Rajiv Ranjan Singh 'Lalan'
- (9) Shri Ananth Kumar

Shri Priya Ranjan Dasmunsi responded. Shri Pranab Mukherjee also responded. (Due to interruptions in the House, Lok Sabha adjourned at 11.17 A.M. and reassembled at 12 Noon)

## 2. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 261 - 280 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 2595 - 2751 would be printed in the Official Report for the day.

#### 12 Noon

## 3. Papers laid on the Table

The following papers were laid on the Table :-

- (1) A copy of the Memorandum of Understanding (Hindi and English versions) between the NTPC Limited and the Ministry of Power for the year 2007-2008.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Damodar Valley Corporation, Kolkata, for the year 2005-2006, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Damodar Valley Corporation, Kolkata, for the year 2005-2006.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Memorandum of Understanding (Hindi and English versions) between Bharat Immunologicals and Biologicals Corporation Limited (BIBCOL) and the Department of Biotechnology, Ministry of Science and Technology for the year 2007-2008.
- (5) Statement accepting the Memorandum of Understanding by the Government mentioned at (4) above.
- (6) A copy each of the following statements (Hindi and English versions) showing action taken by the Government on the assurances, promises and undertakings given

by Ministers during various sessions of Eight, Tenth, Twelfth, Thirteenth and Fourteenth Lok Sabha:-

#### **EIGHTH LOK SABHA**

Statement No. XLV
 Statement No. XXX
 Tenth Session, 1988
 Fourteenth Session, 1990

#### **TENTH LOK SABHA**

3. Statement No. XL Fifth Session, 1992

4. Statement No. XXXV Seventh Session, 19935. Statement No. XXXIX Ninth Session, 1994

6. Statement No. XXXIV Eleventh Session, 1994

#### TWELFTH LOK SABHA

7. Statement No. XL Second Session, 1998

8. Statement No. XXXIV Third Session, 1998

9. Statement No. XXXVI Fourth Session, 1999

#### THIRTEENTH LOK SABHA

10. Statement No. XL Third Session, 2000 11. Statement No. XXXIV Fourth Session, 2000

12. Statement No. XL Seventh Session, 2001

13. Statement No. XXVII Eighth Session, 2001

14. Statement No. XXVI Ninth Session, 2002

15. Statement No. XXII Tenth Session, 2002

16. Statement No. XXI Eleventh Session, 2002

17. Statement No. XIX Twelfth Session, 2003

18. Statement No. XVI Thirteenth Session, 2003

19. Statement No. XV Fourteenth Session, 2004

#### **FOURTEENTH LOK SABHA**

20. Statement No. XIII Second Session, 2004

21. Statement No. XI Third Session, 2004

22. Statement No. IX Fourth Session, 2005

23. Statement No. VIII Fifth Session, 2005

24. Statement No. VII Sixth Session, 2005

25. Statement No. VI Seventh Session, 2006

26. Statement No. IV Eighth Session, 2006

27. Statement No. III Ninth Session, 2006

28. Statement No. II Tenth Session, 2007

(7) A copy each of the Annual Reports (Hindi and English versions) of the State Bank of India, State Bank of Patiala, State Bank of Mysore, State Bank of Indore, State Bank of Bikaner and Jaipur, State Bank of Hyderabad and State Bank of Travancore for the year 2006-2007, alongwith Audited Accounts and Auditors' Report thereon under sub-section (4) of section 40 of the State Bank of India Act, 1955, and sub-section (3) of section 43 of the State Bank of India (Subsidiary Banks) Act, 1959.

- (8) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:-
  - (i) Report on the working and activities of the Andhra Bank for the year 2006-2007, alongwith Accounts and Auditor's Report thereon.
  - (ii) Report on the working and activities of the Bank of Baroda for the year 2006-2007, alongwith Accounts and Auditor's Report thereon.
  - (iii) Report on the working and activities of the Central Bank of India, for the year 2006-2007, alongwith Accounts and Auditor's Report thereon.
  - (iv) Report on the working and activities of the Corporation Bank for the year 2006-2007, alongwith Accounts and Auditor's Report thereon.
  - (v) Report on the working and activities of the Dena Bank for the year 2006-2007, alongwith Accounts and Auditor's Report thereon.
  - (vi) Report on the working and activities of the Indian Overseas Bank for the year 2006-2007, alongwith Accounts and Auditor's Report thereon.
- (9) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
  - (i) S.O.319(E) published in Gazette of India dated the 5<sup>th</sup> March,2007 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus. (N.T.) dated the 3<sup>rd</sup> August, 2001.
  - (ii) S.O.378(E) published in Gazette of India dated the 15<sup>th</sup> March, 2007 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus. (N.T.) dated the 3<sup>rd</sup> August, 2001.
  - (iii) S.O.586(E) published in Gazette of India dated the 16<sup>th</sup> April, 2007 together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus. (N.T.) dated the 3<sup>rd</sup> August, 2001.
  - (iv) S.O.838(E) published in Gazette of India dated the 28<sup>th</sup> May, 2007 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or <u>vice-versa</u> for pupose of assessment of import.
  - (v) S.O.839(E) published in Gazette of India dated the 28<sup>th</sup> May, 2007 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or <u>vice-versa</u> for pupose of assessment of export.

- (vi) S.O.1020(E) published in Gazette of India dated the 26<sup>th</sup> June, 2007 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or <u>vice-versa</u> for pupose of assessment of import.
- (vii) S.O.1021(E) published in Gazette of India dated the 26<sup>th</sup> June, 2007 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or <u>vice-versa</u> for pupose of assessment of export.
- (viii) S.O.1230(E) published in Gazette of India dated the 26<sup>th</sup> July, 2007 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or <u>vice-versa</u> for pupose of assessment of import.
- (ix) S.O.1231(E) published in Gazette of India dated the 26<sup>th</sup> July, 2007 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or <u>vice-versa</u> for pupose of assessment of export.
- (10) A copy each of the following Notifications (Hindi and English versions) under section 74 of the Prevention of Money Laundering Act, 2002:-
  - (i) The Prevention of Money Laundering (Appointment and Conditions of Service of Chairperson and Members of Appellate Tribunal) Rules, 2007 published in Notification No. G.S.R.519(E) in Gazette of India dated the 1<sup>st</sup> August, 2007 together with an explanatory memorandum.
  - (ii) The Prevention of Money-Laundering (Appointment and Conditions of Service of Chairperson and Members of Adjudicating Authorities) Rules, 2007 published in Notification No. G.S.R.520(E) in Gazette of India dated the 1<sup>st</sup> August, 2007 together with an explanatory memorandum.
  - (11) (i) A copy of the Annual Report (Hindi and English versions) of the Small Industries Development Bank of India, New Delhi, for the year 2006-2007, along with Audited Accounts, under sub-section (5) of section 30 of the Small Industries Development Bank of India Act, 1989.
    - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Small Industries Development Bank of India, New Delhi, for the year 2006-2007.

- (12) A copy each of the following Notifications (Hindi and English versions) under section 48 of the Foreign Exchange Management Act, 1999:-
  - (i) The Foreign Exchange Management (Remittance of Assets) (Amendment) Regulations, 2007 published in Notification No. G.S.R.400(E) in Gazette of India dated the 30<sup>th</sup> May, 2007.
  - (ii) The Foreign Exchange Management (Foreign Currency Accounts by a Person Resident in India) (Amendment) Regulations, 2007 published in Notification No. G.S.R.455 (E) in Gazette of India dated the 30<sup>th</sup> June, 2007.
  - (iii) The Foreign Exchange Management (Acquisition and Transfer of Immovable Property Outside India) (Amendment) Regulations, 2007 published in Notification No. G.S.R.456 (E) in Gazette of India dated the 30<sup>th</sup> June, 2007.
  - (iv) The Foreign Exchange Management (Deposit) (Amendment) Regulations, 2007 published in Notification No. G.S.R.495 (E) in Gazette of India dated the 23<sup>rd</sup> July, 2007.
- (13) A copy each of the following Notifications (Hindi and English versions) under proviso to Article 309 of the Constitution:-
  - (i) The Customs and Central Excise Settlement Commission (Recruitment and Conditions of Service of Chairman, Vice-Chairmen and Members), Amendments Rules, 2007 published in Notification No. G.S.R.340(E) in Gazette of India dated the 11<sup>th</sup> May, 2007 together with an explanatory memorandum.
  - (ii) The Settlement Commission (Income-tax/Wealth-tax) (Recruitment and Conditions of Service of Chairman, Vice-Chairmen and Members), Amendments Rules, 2007 published in Notification No. G.S.R.341(E) in Gazette of India dated the 11<sup>th</sup> May, 2007 together with an explanatory memorandum.
  - (14) (i) A copy of the Annual Report (Hindi and English versions) of the Export-Import Bank of India, Mumbai, for the year 2006-2007, along with Audited Accounts.
    - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export-Import Bank of India, Mumbai, for the year 2006-2007.

## 4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (i) The Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No.3 Bill, 2007, as passed by Lok Sabha at its sitting held on the 23<sup>rd</sup> August, 2007
- (ii) That at its sitting held on the 30<sup>th</sup> August, 2007, Rajya Sabha passed the Apprentices (Amendment) Bill, 2007.

## 5. Announcement by Speaker regarding cancellation of sitting

The Speaker made the following announcement:-

"Hon'ble Members, as per the decision taken in Business Advisory Committee meeting held yesterday (30.08.2007), the sitting of the House fixed for Monday, the  $3^{rd}$  September, 2007 may be cancelled.

I hope the House agrees."

The House agreed.

#### 6. Statements of Public Accounts Committee

Prof. Vijay Kumar Malhotra laid on the Table (Hindi and English versions) of the Statements showing action taken by Government on the recommendations contained in the following Action Taken Reports of the Public Accounts Committee:

- (1) 61<sup>st</sup> Report of PAC (10<sup>th</sup> Lok Sabha) on "Alleged unauthorised importations of plant and machinery, mis-declaration and under-invoicing of goods by a textiles manufacturer".
- (2) 5<sup>th</sup> Report of PAC (11<sup>th</sup> Lok Sabha) on "Building for Permanent Mission at New York".
- (3) 8<sup>th</sup> Report of PAC (11<sup>th</sup> Lok Sabha) on "Modvat Scheme- Fraudulent availment of credits".
- (4) 21<sup>st</sup> Report of PAC (11<sup>th</sup> Lok Sabha) on "Revision in the Format of Union Government Appropriation Accounts (Civil)".
- (5) 4<sup>th</sup> Report of PAC (13<sup>th</sup> Lok Sabha) on "The Advance Licensing Scheme".
- (6) 60<sup>th</sup> Report of PAC (13<sup>th</sup> Lok Sabha) on "Aircraft Accidents in Indian Air Force".
- (7) 6<sup>th</sup> Report of PAC (14<sup>th</sup> Lok Sabha) on "Excesses over Voted Grants and Charged Appropriations (2000-2001)".
- (8) 15<sup>th</sup> Report of PAC (14<sup>th</sup> Lok Sabha) on "Refunds under the Income Tax Act, 1961".

- (9) 17<sup>th</sup> Report of PAC (14<sup>th</sup> Lok Sabha) on "Union Government Appropriation Accounts (Civil) 1996-97".
- (10) 22<sup>nd</sup> Report of PAC (14<sup>th</sup> Lok Sabha) on "Excesses over Voted Grants and Charged Appropriations (2001-02)".

## 7. \*Report of Committee on absence of members from the sittings of the House

Shri Harisinh Chavda **p**resented the Eighth Report (Hindi and English versions) of the Committee on Absence of Members from the sittings of the House.

#### 8. Report of Committee on Government assurances

Shri Harin Pathak presented the Twentieth Report (Hindi and English versions) of the Committee on Government Assurances regarding requests for dropping of assurances.

## 9. Statements by Ministers

- (1) The Minister of Minority Affairs laid a statement (Hindi and English versions) regarding the follow-up action on the recommendations contained in the Report of the High Level Committee headed by Justice Rajinder Sachar on the social, economic and educational status of the Muslim community of India
- (2) The Minister of Rural Development laid the following statements (Hindi and English versions) regarding:
  - (i) The status of implementation of the components of Bharat Nirman relating to the Ministry of Rural Development; and
  - (ii) The status of implementation of National Rural Employment Guarantee Act, 2005 (NREGA).
- (3) The Minister of Science and Technology laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 170<sup>th</sup> Report of the Standing Committee on Science and Technology, Environment and Forests, pertaining to the Department of Science and Technology, Ministry of Science and Technology.
- (4) The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 5<sup>th</sup> September, 2007.

<sup>\*</sup> At 12.04 P.M.

(Due to interruptions in the House, Lok Sabha adjourned at 12.08 P.M. and reassembled at 3.30 P.M.)

#### 3.37 P.M.

#### 10. Private Members' Resolution – Withdrawn

Further Discussion on the following resolution moved by Shri Naveen Jindal on the 15<sup>th</sup> December, 2006, continued:-

"This House resolves that the Government should formulate and implement a comprehensive food and nutrition security scheme aiming at total eradication of hunger from the country."

The following members took part in the debate:-

- (1) Shri Francis Fanthome
- (2) Smt. Archana Nayak
- (3) Shri Adhir Chowdhury
- (4) Smt. Karuna Shukla
- (5) Shri Ram Kripal Yadav
- (6) Shri Dev Wrat Singh
- (7) Dr. Ramkrishna Kusmaria
- (8) Dr. Akhilesh Prasad Singh

Shri Naveen Jindal replied to the debate.

The resolution was withdrawn by leave of the House.

#### 6.18 P.M.

#### 11. Private Member's Resolution – Under consideration

Shri Ram Kripal Yadav moved the following Resolution:-

"This House urges upon the Government to take effective steps to provide free, compulsory and uniform education upto Higher Secondary level in the country."

His speech was not concluded.

The discussion was not concluded.

#6.44 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 5<sup>th</sup> September, 2007)

P.D.T. ACHARY, Secretary-General.

# From 6.19 P.M. to 6.44 P.M. members raised matters on urgent public importance.

#### LOK SABHA

#### BULLETIN-PART 1

(Brief Record of Proceedings)

Wednesday, September 5, 2007/Bhadra 14, 1929 (Saka)

No. 256

11.00 A.M.

#### 1. References by the Speaker

The Speaker made a reference to the successful launch of a Communication Satellite, INSAT-4CR by the Launch Vehicle (GSLV-F04) on 2nd September, 2007 from Satish Dhawan Space Centre, Sriharikota. The House joined in complimenting the scientists and others associated with this magnificent achievement.

He also made a reference on the occasion of Teacher's Day celebrated in the country in honour of former President Dr. Sarvapalli Radhakrishnan. He also paid tributes to Dr. Sarvapalli Radhakrishnan and the teaching fraternity for their contribution to the society.

(Due to interruptions in the House, Lok Sabha adjourned at 11.07 A.M. and re-assembled at 11.30 A.M.)

(Due to continued interruptions in the House, Lok Sabha adjourned at 11.33 A.M. and re-assembled at 3.00 P.M.)

#### 2. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 301—320 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the replies to Unstarred Question Nos. 2941—3146 would be printed in the Official Report for the day.

Replies to Starred Question Nos. 281—300 listed for the 3rd September, 2007 were also treated as Unstarred and would be printed in the Official Report for the day as the sitting of the House had cancelled on that day.

Replies to Unstarred Question Nos. 2752—2940 listed for the 3rd September, 2007 would also be printed in the Official Report for the day.

#### 3. Short Notice Question

Short Notice Question No. 1 addressed to the Minister of Home Affairs regarding killing of Hindi speaking migrants in North Eastern States by the ULFA militants will be printed in the Official Report for the day.

3.00 P.M.

#### 4. Papers laid on the Table

The following papers were laid on the Table:-

- A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Shippard Limited and the Ministry of Shipping, Road Transport and Highways, for the year 2007-2008.
- (2) A copy of the Inland Waterways Authority of India (Classification of Inland Waterways in India) Regulations, 2006 (Hindi and English versions) published in Notification No. 3 in weekly Gazette of India dated the 20th January, 2007 under section 36 of the Inland Waterways Authority of India Act, 1985.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Central Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 2007, (Hindi and English versions) published in Notification No. G.S.R. 536(E) in Gazette of India dated the 3rd August, 2007 under sub-section (3) of section 37 of the Administrative Tribunals Act, 1985.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Homoeopathy, Kolkata, for the year 2005-2006, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Homoeopathy, Kolkata, for the year 2005-2006.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Syllabus and Regulations for the Diploma in General Nursing and Midwifery — Revised 2001 (Hindi and English versions) published in Notification No. 11-1/2006-INC in weekly Gazette of India dated the 19th August, 2006 under sub-section (3) of section 16 of the Indian Nursing Council Act, 1947.
- (8) A copy each of the Notification Nos. S.O. 1226(E) and S.O. 1227(E) (Hindi and English versions) published in Gazette of India dated the 26th July, 2007, regarding acquisition of land for building (widening, four-laning etc.), maintenance, management and operation of different stretches of National Highway No. 58 (Meerut-Muzaffarnagar section) in the State of Uttar Pradesh under section 10 of the National Highway Act, 1956.
- (9) A copy each of the following Notifications (Hindi and English versions) issued under section 3 of the Environment (Protection) Act, 1986:—
  - S.O. 679(E) published in Gazette of India dated the 27th April, 2007, making certain amendments in Notification No. S.O. 93(E) dated the 29th January, 1998.
  - (ii) S.O. 1219(E) published in Gazette of India dated the 26th July, 2007, making certain amendments in Notification No. S.O. 93(E) dated the 29th January, 1998.
  - (iii) S.O. 506(E) published in Gazette of India dated the 31st March, 2007, making certain amendments in Notification No. S.O. 671(E) dated the 30th September, 1996.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Central Pollution Control Board, Delhi, for the year 2005-2006, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Pollution Control Board, Delhi, for the year 2005-2006.

(11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

#### 5. Leave of Absence

The following members were granted leave of absence from the sittings of the House for the period mentioned against each:—

| (1)  | Shri Sadashivrao D. Mandlik | 23.02.2007 to 13.03.2007   |
|------|-----------------------------|--|
| (2)  | Smt. Susmita Bauri          | 23.02.2007 to 21.03.2007 and - 26.04.2007 to 17.05.2007  |
| (3)- | Km. Mamata Banerjee         | 23.02.2007 to 21.03.2007 and 18.04.2007 to 19.05.2007  |
| (4)  | Shri Lakshman Seth          | 26.04.2007 to 22.05.2007   |
| (5)  | Shri Prakash Paranjpe       | 26.04.2007 to 17.05.2007 and 10.08.2007 to 14.09.2007  |
| (6)  | Shri Shibu Soren            | 28.11.2006 to 19.12.2006<br>23.02.2007 to 20.03.2007 and<br>26.04.2007 to 06.05.2007                             |
| (7)  | Shri Raghunath Jha          | 26.04.2007 to 17.05.2007   |
| (8)  | Shri Khagen Das             | 10.08.2007 to 14.09.2007   |
| (9)  | Shri Harish Nagpal          | 23.02.2007 to 20.03.2007 and 26.04.2007 to 17.05.2007  |
| (10) | Shri Jasubhai D. Barad      | 23.02.2007 to 20.03.2007 and 26.04.2007 to 17.05.2007  |
| (11) | Shri Rajesh Ranjan          | 27.04.2006 to 28.04.2006<br>10.05.2006 to 23.05.2006<br>24.07.2006 to 25.08.2006 and<br>22.11.2006 to 01.12.2006 |
| (12) | Dr. Md. Shahabuddin         | 28.11.2006 to 19.12.2006<br>23.02.2007 to 20.03.2007 and<br>26.04.2007 to 06.05.2007                             |

#### 6. Report of Committee on Subordinate Legislation

Shri N.N. Krishnadas presented the Seventeenth Report (Hindi and English versions) of the Committee on Subordinate Legislation.

#### 7. Reports of Standing Committee on Labour

Shri Suravaram Sudhakar Reddy presented a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Labour:—

- Twenty-third Report on action taken by the Government on the recommendations/observations contained in the Twentieth Report (14th Lok Sabha) of the Standing Committee on Labour on the Demands for Grants of the Ministry of Labour and Employment for the year 2007-2008;
- (2) Twenty-fourth Report on action taken by the Government on the recommendations/observations contained in the Twenty-first Report (14th Lok Sabha) of the Standing Committee on Labour on the Demands for Grants of the Ministry of Textiles for the year 2007-2008.

#### 8. Report of Standing Committee on Transport, Tourism and Culture

Shri Samik Lahiri laid on the Table a copy of the One Hundred and Twenty-third Report (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture on the 'Seamen's Provident Fund (Amendment) Bill, 2007'.

3.05 P.M.

#### 9. Report of Business Advisory Committee

Shri Priyaranjan Dasmunsi presented the Forty-First Report of the Business Advisory Committee.

#### 10. Statements by Ministers

- (1) The Minister of State in the Ministry of Agriculture and Minister of State in the Ministry of Consumer Affairs, Food & Public Distribution on behalf of the Minister of Agriculture and Minister of Consumer Affairs, Food & Public Distribution laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the Twenty-seventh Report of the Standing Committee on Agriculture on Demands for Grants (2007-08) pertaining to the Department of Agriculture and Cooperation, Ministry of Agriculture.
- (2) The Minister of State in the Prime Minister's Office laid a statement (Hindi and English versions) regarding the successful launch of GSLVF04/INSAT-4CR on September 02, 2007.

#### 11. Motion for election to the Court of the Aligarh Muslim University

Shri Priyaranjan Dasmunsi on behalf of Shri Arjun Singh moved the following motion:—

"That in pursuance of sub-clause (xxiv) of clause 1 and clause 2 of Statute 14 of the Statutes of Aligarh Muslim University, the members of this House do proceed to elect, in such manner as the Speaker may direct, six members from among themselves to serve as members of the Court of the Aligarh Muslim University, subject to other provisions of the Statutes. The members so elected shall not be the employees of the University."

The motion was adopted.

#### 12. Government Bill-Introduced

The Airports Economic Regulatory Authority of India Bill, 2007.

#### 13. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under rule 377 as indicated against each:—

- (1) Shri Chandra Sekhar Dubey regarding need to expedite the re-opening of Sindri Fertilizer Factory in Jharkhand.
- (2) Shri S.K. Kharventhan regarding need to protect the interests of the OBC employees of Cauvery Asset in Karaikal, Pondicherry.
- (3) Shri V.K. Thummar regarding need to release crop-Insurance dues in favour of ground nut producers of Saurashtra.
- (4) Shri Iqbal Ahmed Saradgi regarding need to expedite the proposals submitted by Karnataka Government regarding Hubli-Ankola Railway Line Project and Chamarajnagar Kanpur-Bangalore New Railway Line.
- (5) Shri Harisinh Chavda regarding need to restore local rail service between Palanpur & Gandhidham, extend Gujarat Mail upto Palanpur and introduce DMU rail service between Mount Abu and Ahmedabad.
- (6) Smt. Ingrid Mcleod regarding need to conduct an inquiry into the increasing incidents of child mortality in the country.

- (7) Shri Kiren Rijiju regarding need to connect all administrative centres in Arunachal Pradesh and provide necessary funds for widening of Defence road from Tezpur (Assam) to Tawang (Arunchal Pradesh).
- (8) Shri Ram Singh Kaswan regarding need to stop Haryana from utilizing water of Bhakra Canal and release of the remaining 0.17 M.A.F. portion of water of Ravi-Beas to Rajasthan.
- (9) Shri Girdhari Lal Bhargava regarding need to provide additional funds to Rajasthan for the overall development of the State.
- (10) Shri Bhanu Pratap Singh Verma regarding need to conduct an inquiry into reported poor implementation of work under Rashtriya Sam Vikas Yojana in Jalaun Parliamentary Constituency, Uttar Pradesh.
- (11) Prof. Rasa Singh Rawat regarding need to release pending instalment of funds for various water-schemes in Ajmer Parliamentary Constituency.
- (12) Shri Prasanta Pradhan regarding need to release a commemorative stamp in the honour of Shri Birendra Nath Sasmal, a great freedom fighter from Bengal.
- (13) Shri P. Karunakaran regarding need to review the norms of identification of BPL families in a scientific manner with a view to cover all the deserving families.
- (14) Shri Harikewal Prasad regarding need to set up a Kendriya Vidyalaya in Salempur Parliamentary Constituency of Uttar Pradesh.
- (15) Shri Ram Kripal Yadav regarding need to accord the status of a Central University to Patna University, Bihar.
- (16) Shri Tukaram G. Renge Patil regarding need to implement the 'Kasturba Gandhi Balika Vidyalaya' Scheme in district Parbhani, Gujarat through Non-Government Organisations.
- (17) Shri Bhartruhari Mahtab regarding need to merge Neelachal Ispat Nigam Limited with Steel Authority of India Limited at the earliest.
- (18) Shri Shriniwas Patil regarding need to protect the "Samadhi" of Late Shri Y.B. Chavan, former Deputy Prime Minister of India, located in Satara district of Maharashtra.

- (19) Shri Hemlal Murmu regarding need to release funds for maintenance and improvement of National Highway No. 80 in Jharkhand.
- (20) Shri Ramdas B. Athawale regarding need to improve the condition of National Highways in the country.

3.07 P.M.

(Due to interruptions in the House, Lok Sabha adjourned till 11 A.M. on Thursday, the 6th September 2007).

P.D.T. ACHARY, Secretary-General.

#### Corrigenda

To

#### Bulletin Part-I No. 251 dated 23.08.2007

Page No. 10, Sl. No. 66 for 'Shri Vijayendra Pal Singh' read 'Chaudhary Bijendra Singh.'

## **LOK SABHA**

## **BULLETIN - PART I**

(Brief Record of Proceedings)

Wednesday, September 6, 2007/Bhadra 15, 1929 (Saka)

No. 257

#### 11.00 A.M.

#### Oath

Shrimati Suman Mahato took oath in Hindi, signed the Roll of members and took her seat in the House.

(Due to interruptions in the House, Lok Sabha adjourned at 11.04 A.M. and reassembled at 12.00 Noon)

#### 2. Questions

Starred Question No. 321 was called by the Chair but could not be answered due to interruptions in the House. Starred Question Nos. 321 - 340 put down in the Order Paper for the day, were, therefore, treated as Unstarred and their answers together with replies to Unstarred Question Nos. 3147 - 3265 and 3267 - 3376 would be printed in the Official Report for the day.

### 3. Papers laid on the Table

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Wakf Council, New Delhi, for the year 2005-2006.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Wakf Council, New Delhi, for the year 2005-2006, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Central Wakf Council, New Delhi, for the year 2005-2006.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the South Zone Cultural Centre, Thanjavur, for the year 2005-2006, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the South Zone Cultural Centre, Thanjavur, for the year 2005-2006.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
  - (a) (i) Review by the Government of the working of the Hindustan Antibiotics Limited, Pimpri, for the year 2005-2006.
    - (ii) Annual Report of the Hindustan Antibiotics Limited, Pimpri, for the year 2005-2006, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government of the working of the Bengal Chemicals and Pharmaceuticals Limited, Kolkata, for the year 2005-2006.
    - (ii) Annual Report of the Bengal Chemicals and Pharmaceuticals Limited, Kolkata, for the year 2005-2006, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Report (Hindi and English versions) on the progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in Recruitment and Promotion Categories on the Railways.
- (8) A copy of the Railway Passengers (Manner of Investigation of Untoward Incidents) Amendment Rules, 2007 (Hindi and English versions) published in

Notification No. G.S.R.540(E) in Gazette of India dated the 9<sup>th</sup> August, 2007, under section 199 of the Railways Act, 1989..

(9) A copy of the Memorandum of Understanding (Hindi and English versions) between the H.M.T. Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises for the year 2006-2007.

## 4. Report of the Committee on Private Members' Bills and Resolutions

Shri Charnjit Singh Atwal presented the Thirtieth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

# 5. Reports of Standing Committee on Social Justice and Empowerment

Shrimati Pratibha Singh presented a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment (2007-08):

- (1) Twenty-seventh Report on the subject "Scheme of Assistance to Disabled Persons for purchase/fitting of Aids and Appliances" (ADIP).
- (2) Twenty- eighth Report on "The Maintenance and Welfare of Parents and Senior Citizens Bill, 2007".

# 6. Statement of Standing Committee on Social Justice and Empowerment

Shrimati Pratibha Singh laid on the Table of the House a copy of the Statement (Hindi and English versions) showing further action taken by the Government on the recommendations contained in Twenty-first Action Taken Report of the Standing Committee on Social Justice and Empowerment (2006-2007) (Fourteenth Lok Sabha) on the recommendations contained in Fifteenth Report (Fourteenth Lok Sabha) on the subject "National Backward Classes Finance and Development Corporation" of the Ministry of Social Justice and Empowerment.

## 7. Reports of Standing Committee on Urban Development

Shrimati Botcha Jhansi Lakshmi presented the following Reports (Hindi and English versions) of the Standing Committee on Urban Development (2007-2008):

- (1) Twenty -third Report of the Committee on "Directorate of Estates"; and
- (2) Twenty-fourth Report of the Committee on Action Taken by the Government on the Recommendations contained in the Seventeenth Report (14<sup>th</sup> Lok Sabha) on the subject "Central Public Works Department" (CPWD).

## 8. Report of Standing Committee on Personnel, Public Grievances, Law and Justice

Shri Shailendra Kumar laid on the Table of the House a copy of the Twenty Second Report (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law & Justice on the "Gram Nyayalayas Bill, 2007."

### 9. Statements By Ministers

- (1) The Minister of Overseas Indian Affairs laid on the Table a copy of the statement (Hindi and English versions) regarding the abolition of Emigration Check Requirement Suspension (ECRS) system
- (2) The Minister of Defence laid on the Table a copy of the statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 9<sup>th</sup>, 12<sup>th</sup> and 13<sup>th</sup> Reports of the Standing Committee on Defence, pertaining to the Ministry of Defence.
- (3) The Minister of Heavy Industries & Public Enterprises laid on the Table a copy of the statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 179<sup>th</sup> Report of the Standing Committee on Industry, pertaining to the Department of Public Enterprises, Ministry of Heavy Industries and Public Enterprises.
- (4) The Minister of State in the Ministry of Petroleum & Natural Gas laid on the Table a copy of the statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the Twelfth Report of the Standing Committee on Petroleum and Natural Gas on the subject "Activities of Directorate General of Hydrocarbons" A review, pertaining to the Ministry of Petroleum and Natural Gas.

#### 12.03 P.M.

### 10. Calling Attention

Shri Avinash Rai Khanna called the attention of the Minister of Panchayati Raj on the need to strengthen the Panchayats financially in order to fulfil their constitutional obligations and to discharge their duties effectively.

\*The Minister of Panchayati Raj, Minister of Youth Affairs & Sports and Minister of Development of North Eastern Region laid a statement (Hindi and English versions) in regard thereto.

#### 11. Motion

Shri Priyaranjan Dasmunsi moved the following motion :-

"That this House do agree with the Forty-first Report of the Business Advisory Committee presented to the House on the 5<sup>th</sup> September, 2007."

The motion was adopted.

#### 12. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under rule 377 as indicated against each:-

- (1) Shri Nikhil Kumar regarding need to upgrade and maintain N.H.-98 between Arwal and Bihar-Jharkhand Border.
- (2) Shri Jivabhai A. Patel regarding need to protect the interests of Cumin seed growers of Unjha, district Mehsana, Gujarat.
- (3) Shri Adhir Chowdhury regarding need to upgrade the existing railway station at Murshidabad, West Bengal to a Model Station.
- (4) Ch. Lal Singh regarding need to ensure payment of minimum wages to workers in Jammu & Kashmir.
- (5) Dr. Karan Singh Yadav regarding need to improve the transmission and relay facility of All India Radio and Doordarshan in Alwar Parliamentary Constituency, Rajasthan.

<sup>\*</sup> At 12.09 P.M.

- (6) Shri Santosh Gangwar regarding need to set up a Rail Coach Factory and construct Rail Over Bridges in Bareilley.
- (7) Shri Chandramani Tripathi regarding need to augment the supply of Kerosene & LPG in the country.
- (8) Dr. Satyanarayan Jatiya regarding need to fully finance welfare schemes sponsored by the Central Government for the rural and downtrodden sections of the society.
- (9) Shri Punnu Lal Mohale regarding need to consider the views of State Governments before taking action on recommendations of Hoda Committee Report on National Mineral Policy.
- (10) Shri Ananta Nayak regarding need to introduce an express train between Bhubaneswar and Tatanagar via Keonjhargarh and to extend Howrah-Barbil Jana Shatabadi Express to Keonjhargarh.
- (11) Dr. K.S. Manoj regarding need to introduce 'Mill Gate Price Scheme' for Coir Yarn and Coir Products.
- (12) Shri Shailendra Kumar regarding need to include certain Backward Castes of Uttar Pradesh in the list of Scheduled Caste Category.
- (13) Shri Ravi Prakash Verma regarding need to construct a dam on Indo-Nepal border to check the over flow from existing barrage on Sharda river in Uttar Pradesh.
- (14) Shri Ganesh Prasad Singh regarding need to set up an Indian Oil LPG outlet in Masaurhi Block in Patna, Bihar.
- (15) Shri Ajay Chakraborty regarding need to bring a comprehensive legislation providing social security and welfare programmes for the agricultural workers in the unorganised sector.
- (16) Shri Kailash Baitha regarding need to set-up a 'Land Custom Station' at Balmiki Nagar, district Champaran, Bihar with a view to promote trade with Nepal.
- (17) Prof. M. Ramadass regarding need to merge Government owned Public Sector Insurance Companies.

#### 12.08 P.M.

## 13. Government Bills – Passed

Time taken: 1 hr. 18 mts.

(i) The Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Amendment Bill, 2007.

Further discussion on the motion for consideration of the Bill was moved by Dr. Anbumani Ramadoss on the 30<sup>th</sup> August, 2007, continued.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1 was adopted.

The Enacting Formula and Long Title were also adopted.

The motion that the Bill be passed was moved by Smt. Panabaka Lakshmi on behalf of Dr. Anbumani Ramadoss.

The motion was adopted and the Bill was passed.

#### 12.10 P.M.

Time taken: 4 mts.

(ii) The Competition (Amendment) Bill, 2007.

The motion for consideration of the Bill was moved by Shri Prem Chand Gupta.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 4 was adopted, as amended.

Clauses 5 to 50 were adopted.

Clause 1 was adopted.

The Enacting Formula and Long Title were also adopted.

The motion that the Bill be passed, as amended was moved by Shri Prem Chand Gupta.

The motion was adopted and the Bill, as amended was passed.

(Due to interruptions in the House, Lok Sabha adjourned at 12.14 P.M. and reassembled at 2.00 P.M.)

(Due to continued interruptions in the House, Lok Sabha adjourned for the day)

#### 2.04 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 7<sup>th</sup> September, 2007)

## P.D.T. ACHARY, Secretary-General.

Corrigenda To Bulletin Part-I No. 256 dated 5.09.2007

Page No. 6, Line 25 for 'Kanpur' read 'Kanakapur.'

## **LOK SABHA**

## **BULLETIN – PART I**

(Brief Record of Proceedings)

Friday, September 7, 2007/Bhadra 16, 1929 (Saka)

No. 258

#### 11.00 A.M.

#### 1. Obituary Reference

The Speaker made reference to the passing away of Shrimati Tarkeshwari Sinha, a member of First to Fourth Lok Sabhas.

As a mark of respect to the memory of the departed, members stood in silence for a short while.

(Due to interruptions in the House, Lok Sabha adjourned at 11.06 A.M. and re-assembled at 12 Noon)

#### 2. **Questions**

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 341-360 put down in the order paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 3377-3552 would be printed in the official report of the day.

#### 12.02 P.M.

#### 3. Attack on Member

Minister of Parliamentary Affairs informed the House that one of the sitting members of the House, Shri N. Janardhana Reddy, former Chief Minister of Andhra Pradesh had escaped a landmine attack on him and his wife in Nellore district of Andhra Pradesh.

Thereafter, the Speaker observed as follows:

"We should express concern at the incident and express our happiness that a very respected Member of the House has been saved. But these are very serious incidents. We condemn the incident. I am sure, all sections of the House condemn that incident. On such matter, of course, the Government and the security forces have to take appropriate action and the culprits should be apprehended."

Some members from Andhra Pradesh also associated themselves with the said incident.

#### 12.03 P.M.

#### 4. Papers laid on the Table

The following papers were laid on the Table :-

- (1) A copy each of the following Notifications (Hindi and English versions) under section 179 of the Electricity Act, 2003:-
  - (i) The Indian Electricity Grid Code (Amendment) Regulations, 2007, published in Notification No. L-7/25(6)/2004-CERC in Gazette of India dated the 27<sup>th</sup> April, 2007.
  - (ii) The Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (Second Amendment) Regulations, 2007, published in Notification No.
     L-7/25(5)/2003-CERC in Gazette of India dated the 27<sup>th</sup> April, 2007.
  - (iii) The Central Electricity Authority (Furnishing of Statistics, Returns and Information) Regulations, 2007, published in Notification No.
     F.No.CEA/PLG/LF/9/40/07 in Gazette of India dated the 19<sup>th</sup> April, 2007.
  - (iv) The Central Electricity Regulatory Commission (Recruitment, Control and Service Conditions of Staff) Regulations, 2007, published in Notification No. F.No.2/2(1)/2006-CERC in Gazette of India dated the 31<sup>st</sup> July, 2007.
  - (v) The Central Electricity Regulatory Commission (Leased Accommodation) Regulations, 2007 published in Notification No. F.No.7/1(2)/2007/Estt./ CERC in Gazette of India dated the 17<sup>th</sup> August, 2007.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item nos. (i to iii) of (1) above.
- (3) A copy of the Delhi Development Authority, Engineer Member RecruitmentRules,2006 (Hindi and English versions) published in Notification No. G.S.R.

161 in weekly Gazette of India dated the 2<sup>nd</sup> July, 2007 under section 58 of the Delhi Development Act, 1957.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Conduct of Election (Amendments) Rules, 2007 (Hindi and English versions) published in Notification No. S.O.728(E) in Gazette of India dated the 8<sup>th</sup> May 2007 under sub-section (3) of section 169 of the Representation of the People Act, 1951.
- (6) A copy each of the following Reports of the Law Commission (Hindi and English versions):-
  - (i) 196<sup>th</sup> Report on Medical Treatment to Terminally Ill Patients (Protection of Patients and Medical Practitioners) March, 2006.
  - (ii) 197<sup>th</sup> Report on Public Prosecutor's Appointments July, 2006.
  - (iii) 198<sup>th</sup> Report on Witness Identity Protection and Witness Protection Programmes - August 2006 along with consultation Paper on Witness Identity Protection and Witness Protection Programmes - August 2004.
  - (iv) 199<sup>th</sup> Report on Unfair (Procedural and Substantive) Terms in Contract August 2006.
  - (v) 200<sup>th</sup> Report on Trial by Media Free Speech and Fair Trial Under Criminal Procedure Code, 1973 August 2006.
  - (vi) 201<sup>st</sup> Report on Emergency Medical Care to Victims of Accidents and During Emergency Medical Condition and Women Under Labour (Draft Model Law Annexed) - August 2006.
- (7) A copy of the Notaries (Second Amendment) Rules, 2007 (Hindi and English versions) published in Notification No. G.S.R.319(E) in Gazette of India dated the 1<sup>st</sup> May, 2007, under sub-section (3) of section 15 of the Notaries Act, 1952, together with a corrigendum thereto published in Notification No. G.S.R.330(E) dated the 8<sup>th</sup> May, 2007.
- (8) A copy of the Chartered Accountants (Amendment) Regulations, 2007, (Hindi and English versions) published in Notification No. 1-CA(7)/102/2007(E) in Gazette of India dated the 17<sup>th</sup> August, 2007 under section 30B of the Chartered Accountants Act, 1949.
- (9) A copy of the Notification No.G.S.R.490(E) (Hindi and English versions) published in Gazette of India dated the 17<sup>th</sup> July 2007, Constituting a Quality Review Board consisting of a Chairman and four members issued under section 29A of the Company Secretaries Act, 1980.

- (10) A copy of the Notification No.G.S.R.448(E) (Hindi and English versions) published in Gazette of India dated the 28<sup>th</sup> June, 2007, Constituting a Quality Review Board consisting of a Chairman and ten members, issued under section 28A of the Chartered Accountants Act, 1949.
- (11) A copy of the Notification No. G.S.R.489(E) (Hindi and English versions) published in Gazette of India dated the 17<sup>th</sup> July 2007, establishing a Tribunal consisting of a Presiding Officer and two members issued under section 10B of the Company Secretaries Act, 1980.
- (12) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the following Regional Rural Banks for the year ended the 31<sup>st</sup> March 2007 together with Audit Report thereon:-
  - (i) Faridkot Bathinda Kshetriya Gramin Bank, Bathinda.
  - (ii) Madhya Bihar Gramin Bank, Patna.
  - (iii) Langpi Dehangi Rural Bank, Diphu.
  - (iv) Baitarani Gramya Bank, Mayurbhanj.
  - (v) Haryana Gramin Bank, Rohtak.
  - (vi) Pandyan Grama Bank, Virudhunagar.
  - (vii) Devi Patan Kshetriya Gramin Bank, Gonda.
  - (viii) Uttarbanga Kshetriya Gramin Bank, Cooch Behar.
  - (ix) Visveshvaraya Grameena Bank, Mandya.
  - (x) Deccan Grameena Bank, Hyderabad.
  - (xi) Narmada Malwa Gramin Bank, Indore.
  - (xii) Uttra Bihar Kshetriya Gramin Bank, Muzaffarpur.
  - (xiii) Arunachal Pradesh Rural Bank, Papum-Pare.
  - (xiv) North Malabar Gramin Bank, Kannur.
  - (xv) Bihar Kshetriya Gramin Bank, Munger.
  - (xvi) MGB Gramin Bank, Pali-Marwar.
  - (xvii) Mewar Aanchalik Gramin Bank, Udaipur.
  - (xviii) Manipur Rural Bank, Imphal.
  - (xix) Vidharbha Kshetriya Gramin Bank, Akola.
  - (xx) Krishna Grameena Bank, Gulbarga.
  - (xxi) Baroda Eastern Uttar Pradesh Gramin Bank, Raebareli.
  - (xxii) Paschim Banga Gramin Bank, Howrah.
  - (xxiii) Aurangabad Jalna Gramin Bank, Aurangabad.
  - (xxiv) Dhenkanal Gramya Bank, Dhenkanal.
  - (xxv) Kshetriya Kisan Gramin Bank, Mainpuri.
  - (xxvi) Puri Gramya Bank, Puri.

- (xxvii) Jhabua Dhar Kshetriya Gramin Bank, Jhabua.
- (xxviii) Mizoram Rural Bank, Aizwal.
- (xxix) Baroda Gujarat Gramin Bank, Bharuch.
- (xxx) Uttar Pradesh Gramin Bank, Meerut.
- (xxxi) Jammu Rural Bank, Jammu.
- (xxxii) South Malabar Gramin Bank, Malappuram.
- (xxxiii) Rushikulya Gramya Bank, Berhampur.
- (xxxiv) Cauvery Kalpatharu Grameena Bank, Mysore.
- (xxxv) Vanachal Gramin Bank, Dumka.
- (xxxvi) Aryavart Gramin Bank, Lucknow.
- (xxxvii) Punjab Gramin Bank, Kapurthala.
- (xxxviii)Himachal Gramin Bank, Mandi.
- (xxxix) Sharda Gramin Bank, Satna.
- (xl) Jaipur Thar Gramin Bank, Jaipur.
- (13) A copy of the Post Office (Monthly Income Accounts) (Amendment) Rules, 2007 (Hindi and English versions) published in Notification No. G.S.R.521(E) in Gazette of India dated the 1<sup>st</sup> August 2007, under sub-section (3) of section 15 of the Government Savings Banks Act, 1873.
- (14) A copy of the Export-Import Bank of India (Employee's) Pension (Amendment) Regulations, 2007 (Hindi and English versions) published in Notification No.

EXIM/Pension/2006 in Gazette of India dated the 28<sup>th</sup> June, 2007, under subsection (3) of section 39 of the Export-Import Bank of India Act, 1981.\

- (15) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619 A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the Industrial Development Bank of India Limited, Mumbai, for the year 2006-2007.
  - (ii) Annual Report of the Industrial Development Bank of India Limited, Mumbai, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (16) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 30 of the Regional Rural Banks Act, 1976:-
  - (i) The Uttaranchal Gramin Bank (Officers and Employees) Service Regulations, 2006 published in Notification No. 07/UGB/HO/Pers/300 in Gazette of India dated the 9<sup>th</sup> June, 2007.
  - (ii) The Shreyas Gramin Bank (Officers and Employees) Service Regulations, 2006 published in Notification No. PCW/RRBD/302/988/2006-07 in Gazette of India dated the 5<sup>th</sup> April, 2007.

- (iii) The Vananchal Gramin Bank (Officers and Employees) Service Regulations, 2006 published in Notification No. HO/Per/38/2007-08 in Gazette of India dated the 28<sup>th</sup> May, 2007.
- (iv) The Kalinga Gramya Bank (Officers and Employees) Service Regulations, 2006 published in Notification No. PAD/HO/68/2007-08 in Gazette of India dated the 21<sup>st</sup> April, 2007.
- (v) The Dena Gujarat Gramin Bank (Officers and Employees) Service Regulations, 2005 published in Notification No. 16 in weekly Gazette of India dated the 21<sup>st</sup> April, 2007.
- (17) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
  - (i) S.O.693(E) published in Gazette of India dated the 1<sup>st</sup> May, 2007, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated the 3<sup>rd</sup> August, 2001.
  - (ii) S.O.769(E) published in Gazette of India dated the 16<sup>th</sup> May, 2007, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated the 3<sup>rd</sup> August, 2001.
  - (iii) S.O.854(E) published in Gazette of India dated the 31<sup>st</sup> May, 2007, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated the 3<sup>rd</sup> August, 2001.
  - (iv) S.O.982(E) published in Gazette of India dated the 15<sup>th</sup> June, 2007, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated the 3<sup>rd</sup> August, 2001.
  - (v) S.O.1102(E) published in Gazette of India dated the 5<sup>th</sup> July, 2007, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated the 3<sup>rd</sup> August, 2001.
  - (vi) S.O.1171(E) published in Gazette of India dated the 18<sup>th</sup> July, 2007, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated the 3<sup>rd</sup> August, 2001.
  - (vii) S.O.1413(E) published in Gazette of India dated the 16<sup>th</sup> August, 2007, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated the 3<sup>rd</sup> August, 2001.
  - (viii) The Authority for Advance Rulings (Central Excise, Customs and Service Tax) Procedure (Amendment) Regulations, 2007 published in Notification No.
     G.S.R.486(E) in Gazette of India dated the 16<sup>th</sup> July, 2007, together with an explanatory memorandum.

- (18) A copy of the Notification No. G.S.R.No.339(E) (Hindi and English versions)

  Published in Gazette of India dated the 11<sup>th</sup> May, 2007, together with an
  explanatory memorandum specifying the narcotic drugs and psychotropic
  substances mentioned which can, as soon as may be after their seizure, be
  disposed of, the officers who can so dispose them of and the manner in which they
  can be disposed of, issued under section 52Aof the Narcotic Drugs and
  Psychotropic Substances Act, 1985.
- (19) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975:-
  - (i) G.S.R.562(E) published in Gazette of India dated the 22<sup>nd</sup> August, 2007, together with an explanatory memorandum seeking to impose final anti-dumping duty on imports of nonylphenol, originating in, or exported from, Chinese Taipei and imported into India.
  - (ii) G.S.R.563(E) published in Gazette of India dated the 22<sup>nd</sup> August, 2007, together with an explanatory memorandum seeking to rescind Notification No. 97/2002-Cus. dated the 12<sup>th</sup> September, 2002.
- (20) A copy of the Notification No. G.S.R.433(E) (Hindi and English versions) published in Gazette of India dated the 15<sup>th</sup> June, 2007, together with an explanatory memorandum directing that the Service Tax on roaming services provided to international inbound roaming subscriber for the period prior to 15.1.2007 shall not be required to be paid, issued under section 83 of the Finance Act, 1994.
- (21) A copy of the Notification No. G.S.R.565(E) (Hindi and English versions) published in Gazette of India dated the 23<sup>rd</sup> August, 2007, together with an explanatory memorandum making certain amendments in the Notification No.1/2006 dated 1<sup>st</sup> March, 2006, under sub-section (4) of section 94 of the Finance Act, 1994.

# 5. Report on Indian Parliamentary Participation at the 116<sup>th</sup> Assembly of the Inter Parliamentary Union (IPU)

Secretary-General laid on the Table the Report (Hindi and English versions) on Indian Parliamentary Participation at the 116<sup>th</sup> Assembly of the Inter-Parliamentary Union held at Nusa Dua, Bali (Indonesia) from 29 April to 04 May, 2007.

## 6. Minutes of Sitting of Committee on Private Members' Bills and Resolutions

Shri Charnjit Singh Atwal laid on the Table the Minutes (Hindi and English versions) of the Twenty-fifth to Thirtieth sittings of the Committee on Private Members' Bills and Resolutions held during the Tenth and Eleventh sessions.

#### 7. Report of Committee of Privileges

Shri V.Kishore Chandra S. Deo laid on the Table the Fifth Report (Hindi and English versions) of the Committee of Privileges.

### 8. Report of Committee on Papers laid on the Table

Shri Munshi Ram presented the Thirteenth Report (Hindi and English versions) of the Committee on Papers Laid on the Table (2007-08) and Minutes relating thereto.

#### 9. Report of Committee on Subordinate Legislation

Shri Ramjilal Suman presented the Eighteenth Report (Hindi and English versions) of the Committee on Subordinate Legislation.

#### 10. Report of Standing Committee on Railways

Shri Kishan Singh Sangwan presented a copy each (Hindi & English versions) of the following Reports of the Standing Committee on Railways:-

- (i) Twenty-eighth Report on Action Taken by the Government on the recommendations/observations contained in the Twenty-fourth Report (14<sup>th</sup> Lok Sabha) of the Standing Committee on Railways on 'Land Management';
- (ii) Twenty-ninth Report on Action Taken by the Government on the recommendations/observations contained in the Seventeenth Report (14<sup>th</sup> Lok Sabha) of the Standing Committee on Railways on 'Railway Production Units –Workshops and Maintenance of Rolling Stock';
- (iii) Thirtieth Report on Action Taken by the Government on the recommendations/observations contained in the Sixteenth Report (14<sup>th</sup> Lok Sabha) of the Standing Committee on Railways on 'Expansion of Railway Network New Lines, Gauge Conversion, Doubling and Electrification'
- (iv) Thirty-first Report on Action Taken by the Government on the recommendations/observations contained in the Twenty-first Report

(14<sup>th</sup> Lok Sabha) of the Standing Committee on Railways on 'Terminal Facilities in Metropolitan Cities'

#### 11. Report of Standing Committee on Energy

Prof. Chander Kumar presented the Twenty-first Report of the Standing Committee on Energy on the Damodar Valley Corporation (Amendment) Bill, 2007 pertaining to the Ministry of Power.

#### 12. Report of Standing Committee on Information Technology

Shri Nikhil Kumar presented the Fiftieth Report (Hindi and English versions) of the Standing Committee on Information Technology (2007-2008) on Information Technology (Amendment) Bill, 2006.

### 13. Report of Standing Committee on Health and Family Welfare

Dr. R.C. Dome laid on the Table a copy of the Twenty-fourth Report (Hindi and English versions) of the Standing Committee on Health and Family Welfare on the Jawaharlal Institute of Post-Graduate Medical Education and Research, Puducherry Bill, 2007.

## 14. Evidence tendered before Standing Committee on Health And Family Welfare

Dr. R.C. Dome laid on the Table a copy of the Evidence tendered before the Committee on the Jawaharlal Institute of Post-Graduate Medical Education and Research, Puducherry Bill, 2007.

## 15. Report of Standing Committee on Personnel, Public Grievances, Law and Justice

Shri Varkala Radhakrishnan laid on the Table a copy of the Twenty-third Report (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law & Justice on the Government's Policy of Appointment on Compassionate Ground.

16\*. Motion regarding extension of time for presentation of the Report of the Joint Committee to examine the Constitutional and Legal relating to Office of Profit

Shri Madhusudan Mistry moved the following motion :-

"That this House do extend upto last day of the Winter Session, 2007 the time for presentation of the Report of the Joint Committee to examine the constitutional and legal position relating to office of profit".

The motion was adopted.

## 17. Motion for Election to the Agricultural and Processed Food Products Export Development Authority (APEDA)

Shri Jairam Ramesh moved the following motion: -

"That in pursuance of clause (d) of sub-section (4) of Section 4 of the Agricultural and Processed Food Products Export Development Authority Act, 1985 read with Rule 3 of the Agricultural and Processed Food Products Export Development Authority Rules, 1986, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two Members from amongst themselves to serve as Members of the Agricultural and Processed Food Products Export Development Authority, subject to other provisions of the said Act and the rules made thereunder."

The motion was adopted.

#### 18. Statement By Minister

The Minister of Parliamentary Affairs made a statement regarding selection of the Ministry of Parliamentary Affairs for the Indira Gandhi Official Language Award for the year 2005-06.

#### 19. Statement by Minister of Parliamentary Affairs

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 10<sup>th</sup> September, 2007.

## 12.**15 P.M.** Time Taken : One Minute

#### 20. Government Bill – Passed

The Apprentices (Amendment) Bill, 2007.

The motion for consideration of the Bill was moved by Shri Oscar Fernandes.

<sup>\*</sup> Memorandum giving reasons for extension of time circulated separately on 06.09.07.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Oscar Fernandes.

The motion was adopted and the Bill was passed.

(Due to interruptions in the House, Lok Sabha adjourned at 12.16 P.M. and reassembled at 2.00 P.M.)

(Due to continued interruptions in the House, Lok Sabha adjourned at 2.02 P.M. and re-assembled at 3.10 P.M.)

#### 3.10 P.M.

#### 21. Motion

Shri Jai Prakash (Hissar) moved the following motion:-

"That this House do agree with the Thirtieth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 6<sup>th</sup> September, 2007."

The motion was adopted.

#### 3.10 P.M.

## 22. Private Members' Bills – Introduced

- (1) The National Rural Employment Guarantee (Amendment) Bill, 2007 (Amendment of section 6) by Shri Hansraj Gangaramji Ahir.
- (2) The Agricultural Land Acquisition Regulatory Authority Bill, 2007 by Shri Hansraj Gangaramji Ahir.
- (3) The Payment of Subsistence Allowance to Farmers and Agricultural Labourers Bill, 2007 by Shri Hansraj Gangaramji Ahir.
- (4) The National Commission for Farmers Bill, 2007 by Shri Ram Kripal Yadav.

#### 3.15 P.M.

#### 23. Private Members' Bill – Under Consideration

The Constitution (Amendment) Bill, 2004 (Insertion of new article 16A) by Shri Mohan Singh.

Further discussion on the motion for consideration of the Bill moved by Shri Mohan Singh on the 24<sup>th</sup> August, 2007, continued.

The following members took part in the debate:-

- (1) Shri Shailendra Kumar
- (2) Ch. Lal Singh
- (3) Shri Ram Kripal Yadav
- (4) Shri Nikhil Kumar
- (5) Shri Bhartruhari Mahtab
- (6) Dr. Satyanarayan Jatiya
- (7) Smt. Ranjeet Ranjan
- (8) Shri C.K. Chandrappan
- (9) Kunwar K. Manvendra Singh
- (10) Smt. Usha Verma
- (11) Dr. Prasanna Kumar Patasani
- (12) Shri Ramdas Bandu Athawale
- (13) Shri Giridhar Gamang (unfinished)

The discussion was not concluded.

#### 5.30 P.M.

#### 24. Half-An-Hour Discussion

On a request made by Shri Avinash Rai Khanna and agreed to by the Hon'ble Speaker, the Half-An-Hour Discussion on points arising out of the answer given by the Minister of External Affairs on 09.05.2007 to Starred Question No. 487 regarding Non-Issuance of Visas & Passports to Indians Living Abroad was postponed.

#### \*6.03 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 10<sup>th</sup> September, 2007)

P.D.T. ACHARY, Secretary-General

\* From 5.34 P.M. to 6.03 P.M. members raised matters of urgent public importance.

## LOK SABHA

## **BULLETIN – PART I**

(Brief Record of Proceedings)

Monday, September 10, 2007/Bhadra 19, 1929 (Saka)

No. 259

#### 11.00 A.M.

### 1. References by the Speaker

The Speaker made reference to a road mishap that took place on 7 September, 2007 at Desuri-ka-Nall village in Rajsamand district of Rajasthan resulting in death of about 86 persons and injuries to many.

He also made reference regarding the collapse of a girder at a bridge construction site at Punjagutta junction in Hyderabad resulting in death of about 10 persons.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

(Due to interruptions in the House, Lok Sabha adjourned at 11. 04 A.M. and re-assembled at 12 Noon)

#### 12.00 Noon

**2.** The Speaker made reference regarding 'International Literacy Day' observed on 8 September 2007.

The Speaker on behalf of the House congratulated the India Hockey Team for winning the Asia Cup Hockey Championship by defeating South Korea at Chennai on 9 September, 2007.

### 3. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 361-380 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to the Unstarred Question Nos. 3553-3782 would be printed in the Official Report of the day.

#### 12.03 P.M.

## 4. Papers laid on the Table

The following papers were laid on the Table :-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
  - (i) Statement regarding Review by the Government of the working of the Andaman and Nicobar Islands Integrated Development Corporation Limited, Port Blair, for the year 2005-2006.
  - (ii) Annual Report of the Andaman and Nicobar Islands Integrated Development Corporation Limited, Port Blair, for the year 2005-2006, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the statement (Hindi and English versions) relating to Maritime Labour Convention, 2006 adopted by the International Labour Conference at its 94<sup>th</sup> Session, Geneva, February 2006.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the V.V. Giri National Labour Institute, Noida, for the year 2005-2006, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the V.V. Giri National Labour Institute, Noida, for the year 2005-2006.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Employees' State Insurance (Central) (1<sup>st</sup> amendment) Rules, 2007 (Hindi and English versions) published in Notification No. G.S.R. 465(E) in Gazette of India dated the 4<sup>th</sup> July, 2007 under sub-section (4) of section 95 of the Employees' State Insurance Act, 1948.
- (7) A copy of the Employees Pension (Amendment) Scheme, 2006, (Hindi and English versions) published in Notification No. G.S.R.3 in Gazette of India dated the 29<sup>th</sup>

- December, 2006, under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the Annual Report (Hindi and English versions) of the Central Information Commission, New Delhi, for the year 2005-2006, under sub-section (4) of section 25 of the Right to Information Act, 2005.
- (10) Statement (Hindi and English versions) showing reason for delay in laying the papers mentioned at (9) above.
- (11) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 74 of the Indian Post Office Act, 1898:-
  - (i) The Indian Post Office (Second Amendment) Rules, 2007, published in Notification No. G.S.R.511(E) in Gazette of India dated the 27<sup>th</sup> July, 2007.
  - (ii) The Indian Post Office (Second Amendment) Rules, 2007, published in Notification No. G.S.R.420(E) in Gazette of India dated the 11<sup>th</sup> June, 2007.
  - (iii) The Indian Post Office (Third Amendment) Rules, 2007, published in Notification No. G.S.R.532(E) in Gazette of India dated the 3<sup>rd</sup> August, 2007.
- (12) A copy each of the following Notifications (Hindi and English versions) under section 37 of the Telecom Regulatory Authority of India Act, 1997:-
  - (i) The Telecommunication Interconnection Usage Charges (Eighth Amendment) Regulations, 2007 published in Notification No. F.No.409-2/2007-FN in Gazette of India dated the 21<sup>st</sup> March, 2007.
  - (ii) The Telecom Consumers Protection and Redressal of Grievances Regulations, 2007 published in Notification No. F.No.303-10/2006-QOS in Gazette of India dated the 10<sup>th</sup> May, 2007.
  - (iii) The Telecom Unsolicited Commercial Communications Regulations, 2007 published in Notification No. 101-60/2006-MN in Gazette of India dated the 6<sup>th</sup> June, 2007.
  - (iv) The International Telecommunication Access to Essential Facilities at Cable Landing Stations Regulations, 2007 published in Notification No. File No.416-1/2007-F.N. in Gazette of India dated the 8<sup>th</sup> June, 2007.
  - (v) The Telecommunication Consumers Education and Protection Fund Regulations, 2007 published in Notification No. 322/4/2006-QOS (CA) in Gazette of India dated the 15<sup>th</sup> June, 2007.
- (13) Statement (Hindi and English versions) showing reasons for delay on laying the papers mentioned at item No. (i) of (12) above.
- (14) A copy of the Notification No. G.S.R.447 (E) (Hindi and English versions) published in Gazette of India dated the 27<sup>th</sup> June, 2007 containing corrigendum to the

Telecom Regulatory Authority of India (Form of Annual Statement of Accounts and Records) Amendment Rules, 2006 dated the 20<sup>th</sup> April 2006 issued under Telecom Regulatory Authority of India Act, 1997.

- (15) A copy of the Memorandum of Understanding (Hindi and English versions) between the Telecommunications Consultants India Limited and the Department of Telecommunications, Ministry of Communications and Information Technology, for the year 2007-2008.
  - (16) A copy each of the following papers (Hindi and English versions) under section 619 A of the Companies Act, 1956:-
    - (a) (i) Review by the Government of the working of the Himachal Pradesh Agro Industries Corporation Limited, Shimla, for the year 2005-2006.
      - (ii) Annual Report of the Himachal Pradesh Agro Industries Corporation Limited, Shimla, for the year 2005-2006, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
    - (b) (i) Review by the Government of the working of the Orissa Agro Industries Corporation Limited, Bhubaneswar, for the year 2001-2002.
      - (ii) Annual Report of the Orissa Agro Industries Corporation Limited, Bhubaneswar, for the year 2001-2002, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
    - (c) (i) Review by the Government of the working of the Madhya Pradesh State Agro Industries Development Corporation Limited, Bhopal, for the year 2004-2005.
      - (ii) Annual Report of the Madhya Pradesh State Agro Industries Development Corporation Limited, Bhopal, for the year 2004-2005, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
    - (d) (i) Review by the Government of the working of the Maharashtra State Agro Industries Development Corporation Limited, Mumbai, for the year 2005-2006.
      - (ii) Annual Report of the Maharashtra State Agro Industries Development Corporation Limited, Mumbai, for the year 2005-2006, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (17) Four statements (Hindi and English versions) showing reasons for delay

in laying the papers mentioned at (16) above.

- (18) A copy each of the following papers (Hindi and English versions) under section 619 A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the U.P. Projects Corporation Limited, Lucknow, for the year 2004-2005.
  - (ii) Annual Report of the U.P. Projects Corporation Limited, Lucknow, for the year 2004-2005, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) A copy of the Food Corporation of India (Staff) (1<sup>st</sup> Amendment) Regulations, 2007 (Hindi and English versions) published in Notification No. EP36(2)/99 in Gazette of India dated the 15<sup>th</sup> May 2007 under sub-section (5) of section 45 of the Food Corporation Act, 1964.
- (21) A copy of the Sugarcane (Control) (Amendment) Order, 2007 (Hindi and English versions) published in Notification No. S.O.1309(E)/ Ess.Com./Sugarcane in Gazette of India dated the 31<sup>st</sup> July, 2007 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (22) A copy of the Warehousing Corporation (Amendment) Rules, 2007 (Hindi and English versions) published in Notification No. G.S.R.423(E) in Gazette of India dated the 13<sup>th</sup> June, 2007 under sub-section (3) of section 41 of the Warehousing Corporations Act, 1962.

## 5. Messages From Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 6<sup>th</sup> September, 2007, Rajya Sabha agreed without any amendment to the Merchant Shipping (Amendment) Bill, 2007, as passed by Lok Sabha on the 14<sup>th</sup> August, 2007.
- (ii) That at its sitting held on the 7<sup>th</sup> September, 2007, Rajya Sabha Passed the Carriage by Road Bill, 2007.

## 6. Bill as passed by Rajya Sabha--Laid on the Table

The Carriage by Road Bill, 2007.

### 7. Statement of Standing Committee on Railway

Shri Basudeb Acharia laid on the Table (Hindi and English versions) of the statement showing Action Taken by Government on the recommendations/ observations contained in the 15<sup>th</sup> Report of the Standing Committee on Railways (14<sup>th</sup> Lok Sabha) on 'Passenger Amenities'.

#### 8. Statements By Ministers

- (i) The Minister of State in the Ministry of Agriculture and Minister of State in the Ministry of Consumer Affairs, Food & Public Distribution on behalf of Minister of Agriculture and Minister of Consumer Affairs, Food and Public Distribution laid on the Table a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the Eighteenth Report of the Standing Committee on Food, Consumer Affairs and Public Distribution on Demands for Grants (2007-08), pertaining to the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution.
- (ii) Minister of State in the Ministry of Parliamentary Affairs laid on the Table a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 1<sup>st</sup>, 5<sup>th</sup> and 14<sup>th</sup> Reports of the Standing Committee on Personnel, Public Grievances, Law & Justice on Demands for Grants (2004-05, 2005-06 and 2006-07), pertaining to the Ministry of Personnel, Public Grievances and Pensions.
- (iii) Minister of State in the Ministry of Defence laid on the Table a statement (Hindi and English versions) correcting the reply given on August 20, 2007 to Unstarred Question No.1056 by S/Shri Rasheed Masood and Mohd. Tahir, MPs regarding 'Outsourcing of Defence Production System'.

#### 12.06 P.M.

#### 9. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under rule 377 as indicated against each :-

(1) Dr. Karan Singh Yadav regarding need to expedite the implementation of project for protection & rehabilitation of tigers in Sariska Tiger Reserve, Alwar, Rajasthan.

- (2) Shri Lalit Mohan Suklabaidya regarding need to construct gates and install water-pumping machines along the barbed-wire fencing on Indo-Bangladesh border in Karimganj (Assam).
- (3) Ms. Ingrid Mcleod regarding need to include the Anglo-Indian community in the proposed Central Scheme for development of minority concentration districts in the country.
- (4) Shri Jivabhai A. Patel regarding need to implement potable water-schemes in Mehsana Parliamentary Constituency, Gujarat under Swajaldhara Scheme.
- (5) Shri D. Narbula regarding need to release funds for repair & maintenance of existing water system in Darjeeling, West Bengal.
- (6) Shri Francis Fanthome regarding need to announce a comprehensive package for all round development of the Anglo-Indian Community in the country.
- (7) Prof. Rasa Singh Rawat regarding need to provide a rail link between Ajmer and Pushkar in Rajasthan.
- (8) Dr. Laxminarayan Pandey regarding need to set up more Primary Health Centres under Rural Health Mission in the remote and far-flung areas of the country.
- (9) Shri Punnu Lal Mohale regarding need to enhance the special financial package for over all development of Scheduled Castes and Scheduled Tribes communities in the country.
- (10) Shri Girdhari Lal Bhargava regarding need to enhance the quota of power from Central Pool to Rajasthan.
- (11) Smt. Jayaben B. Thakkar regarding need to provide broad-gauge railway link to minor ports of Gujarat.
- (12) Shri Lakshman Seth regarding need to implement the recommendation of Task Force for Keleghai Kopaleswari-Baghai Basin drainage and Tamluk Drainage, District Midnapur, West Bengal.
- (13) Shri Hannah Mollah regarding need to provide uniform welfare package to all the soldiers who laid their lives for the country.
- (14) Shri Ravi Prakash Verma regarding need to address the problem of contaminated groundwater under centrally sponsored scheme in Kheeri Parliamentary Constituency, Uttar Pradesh.
- (15) Shri Shailendra Kumar regarding need to install India Mark hand-pumps in Chail Parliamentary Constituency under Rashtriya Swajaldhara Scheme.
- (16) Shri Anirudh Prasad alias Sadhu Yadav regarding need to develop Thabe in district Gopalganj, Bihar as a tourist place.
- (17) Shri Mitrasen Yadav regarding need to sanction the construction of a dam on river Ghaghra, in Faizabad Parliamentary Constituency, Uttar Pradesh.
- (18) Shri E.G. Sugavanam regarding need to set up a Food Processing Industry in Krishnagiri district, Tamil Nadu.

- (19) Shri Hem Lal Murmu regarding need to expedite rural electrification schemes in Santhal Parganas, Jharkhand, under Rajeev Gandhi Gramin Vidyutikaran Yojana.
- (20) Shri Thupstan Chhewang regarding need to improve and augment telecommunication services in Ladakh, J&K.

#### 12.07 P.M.

#### Government Bills – Passed

(i) The Aircraft (Amendment) Bill, 2006.

The motion for consideration of the Bill was moved by Shri Praful Patel.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 14 were adopted.

Clause 1 was adopted, as amended.

Enacting Formula was adopted as amended.

The Long Title was also adopted.

The motion that the Bill be passed was moved by Shri Praful Patel.

The motion was adopted and the Bill, as amended was passed.

(Due to interruptions in the House, Lok Sabha adjourned at 12. 09 P.M. and re-assembled at 4.01 P. M.)

#### 4.01 P.M.

(ii) The Carriage by Road Bill, 2007, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri T.R. Balu.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 22 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri T.R. Balu.

The motion was adopted and the Bill was passed.

(Due to interruptions in the House, Lok Sabha adjourned at 4.03 P.M. and re-assembled at 5.00 P.M.)

#### 5.00 P.M.

## 11. Valedictory Reference

Speaker made Valedictory Reference on the conclusion of Eleventh Session of the Fourteenth Lok Sabha.

#### 5.09 P.M.

## 12. National Song

The National Song was played.

#### 5.10 P.M.

(Lok Sabha adjourned sine-die at 5.10 P.M.)

P.D.T. ACHARY, Secretary-General